Fifteenth Lok Sabha VI Session (9/11/2010 to 13/12/2010)

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, November 9, 2010/Kartika 18, 1932 (Saka)

No. 113

11.00 A.M.

1. National Anthem

The National Anthem was played.

11.02 A.M.

2. Obituary References

The Speaker made references to the passing away of Shri N.K. Somani, a member of the Fourth Lok Sabha; Shri Ganga Bhakt Singh, a member of the Sixth Lok Sabha; Shri Lalji Bhai, a member of the Fifth and Sixth Lok Sabhas; Shri Shankarrao Mane, a member of the Fourth Lok Sabha; Shri Onkar Lal, a member of the Second Lok Sabha and Shri Siddhartha Shankar Ray, a member of the Fifth Lok Sabha.

The Speaker also made reference to the tragic loss of life and damage to property due to the Tsunami in the Mentawai Islands off Sumatra and the eruption of Mount Merapi in Java, Indonesia.

She further made reference to the death of 34 people and injury to over 160 people in collision of a goods train with Indore-Gwalior Intercity Express at Badarwas Station in Shivpuri district of Madhya Pradesh on 20 September, 2010.

She also made reference to a tragic accident in which a trawler capsized in the Hooghly river near Kakdwip in South 24 Parganas district of West Bengal drowning about 69 persons. She further made reference to the loss of about thirty people and large scale destruction of property due to cyclone 'Jal' that struck the coastal regions of Andhra Pradesh and Tamil Nadu.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

3. Starred Questions

Starred Question Nos. 1 - 3 were orally answered. Replies to Starred Question Nos. 4 - 20 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 1 - 230 were laid on the Table.

12.00 Noon

5. Relinquishment of Office by Secretary-General (Shri P.D.T Achary) and his appointment as Honorary Officer of the House

The Speaker informed the House that Shri P.D.T. Achary, Secretary-General, Lok Sabha had relinquished his office as Secretary-General, Lok Sabha on the 30th September, 2010.

The Speaker further informed that in appreciation of the long and distinguished record of service rendered by Shri Achary, she had appointed him as Honorary Officer of the House.

6. Appointment of Secretary-General, Lok Sabha

The Speaker announced that Shri T.K. Viswanathan, Former Union Law Secretary and Advisor to Union Minister for Law & Justice has been appointed as Secretary-General, Lok Sabha w.e.f. 1 October, 2010.

7. Reference by Speaker

The Speaker made reference and applauded all the 71 countries who participated in the Nineteenth Commonwealth Games 2010 held in New Delhi from 3rd October, 2010 to 14th October, 2010.

She, on behalf of the House, congratulated all the sportsmen and sportswomen for winning 38 gold, 27 silver and 36 bronze medals thereby crowning the country with sporting glory by winning an unprecedented 101 medals.

12.05 P.M.

8. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Proclamation (Hindi and English versions) dated 11th September, 2010 issued by the President under clause (2) of article 356 of the Constitution revoking the earlier Proclamation issued by her on 1st June, 2010 in relation to the State of Jharkhand published in Notification No. G.S.R. 750(E) in Gazette of India dated 11th September, 2010 under article 356(3) of the Constitution.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- The Removal of (Licensing Requirements, Stock Limits and Movement Restrictions) on Specified Foodstuffs (Amendment) Order, 2010 published in Notification No. S.O. 2361(E) in Gazette of India dated 29th September, 2010.
- (ii) The Sugarcane (Control) (Second Amendment) Order, 2010 published in Notification No. S.O. 2452(E)/Ess. Com./Sugarcane, in Gazette of India dated 7th October, 2010.

(3) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (1) of Section 3 of Destructive Insects and Pests Act, 1914:-

- (i) The Plant Quarantine (Regulation of Import into India) (Second Amendment) Order, 2010 published in Notification No. S.O. 2095(E) in Gazette of India dated 27th August, 2010.
- (ii) The Plant Quarantine (Regulation of Import into India) (Third Amendment) Order, 2010 published in Notification No. S.O. 2284(E) in Gazette of India dated 15th September, 2010.
- (iii) The Plant Quarantine (Regulation of Import into India) (Fourth Amendment) Order, 2010 published in Notification No. S.O. 2516(E) in Gazette of India dated 11th October, 2010.

(4) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Food Corporation of India for the year 2008-2009 within the stipulated period of nine months after the close of the accounting year.

(5) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Jammu & Kashmir Horticultural Produce Marketing and Processing Corporation Limited for the years 1994-1995 to 2009-2010 within the stipulated period of nine months after the close of the respective accounting years.

9. Statement by Minister

The Minister of Agriculture and Minister of Consumer Affairs, Food and Public Distribution laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants, pertaining to the Department of Consumer Affairs, Ministry of Consumer Affairs, Food and Public Distribution.

*12.06 P.M.

10. Submission by Member

Regarding threat posed due to increasing Chinese activities along bordering States of Uttarakhand, Himachal Pradesh, Arunachal Pradesh, Leh and Ladakh.

Shri Mulayam Singh Yadav made submission regarding increase in Military activities by China along bordering States of Uttarakhand, Himachal Pradesh, Arunachal Pradesh, Leh and Laddakh.

Shri Pawan Kumar Bansal responded.

Shri Pranab Mukherjee also responded.

12.51 P.M.

11. Government Bills – Passed

Time Taken: 1 hr. 06 mts.

- (i)# The Orissa (Alteration of Name) Bill, 2010
- (ii)# The Constitution (One Hundred and Thirteenth Amendment) Bill, 2010 (Amendment of Eighth Schedule)

The motions for consideration of the Bills viz. (i) The Orissa (Alteration of Name) Bill, 2010 and (ii) The Constitution (One Hundred and Thirteenth Amendment) Bill, 2010 (Amendment of Eighth Schedule) were moved by Shri P. Chidambaram.

The following members took part in the combined debate:-

- 1. Shri Bhakta Charan Das
- 2. Shri Bhartruhari Mahtab
- 3. Shri Shailendra Kumar
- 4. Dr. Pulin Bihari Baske
- 5. Dr. Raghuvansh Prasad Singh
- 6. Shri Tathagata Satpathy
- 7. Dr. (Prof.) Prasanna Kumar Patasani

Shri P. Chidambaram replied to the combined debate.

(i) The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 10 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri P. Chidambaram.

The motion was adopted and the Bill was passed.

(ii) On the motion for consideration of the Bill, the House divided: Ayes 294; Noes Nil.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause-by-Clause consideration of the Bill was taken up.

On the motion for adoption of Clause 2, the House divided: Ayes 296; Noes Nil.

Clause 2 was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri P. Chidambaram.

On the motion the House divided: Ayes 298; Noes Nil.

The motion was adopted by a majority of the total membership of the House and by a majority of not less than two-thirds of the members present and voting. The Bill, as amended, was passed by the requisite majority in accordance with the provisions of article 368 of the Constitution.

(Lok Sabha adjourned at 1.57 P.M. and re-assembled at 3.01 P.M.)

3.01 P.M.

12. Matters Under Rule 377

- (1) Shri Ponnam Prabhakar raised a matter regarding need to construct a new National Highway from Gudihatnur village, Adilabad district to Oda Revu in Prakasam district, Andhra Pradesh.
- (2) Shri Harsh Vardhan raised a matter regarding need to provide stipend and other facilities to the Trainee Officers (cadets) of armed forces at par with Trainee Officers of I.A.S/I.P.S.

- (3) Shri P.T. Thomas raised a matter regarding need to ban the production and use of Endosulfan, a pesticide affecting human health in the country.
- (4) Dr. P. L. Punia raised a matter regarding need to ensure implementation of development schemes funded through Backward Regions Grant Fund in the deserving and most backward regions of the country.
- (5) Shri S.S. Ramasubbu raised a matter regarding need to open a Kendriya Vidyalaya at Tirunelveli district, Tamil Nadu.
- (6) Shri Ravindra Kumar Pandey raised a matter regarding need to ensure the proper utilization of coal blocks allocated for development of heavy industries in district Bokaro, Jharkhand.
- (7) Shri Ganesh Singh raised a matter regarding need to ensure adequate supply of coal to Thermal Power Stations in Madhya Pradesh and restore the allocation of power from Central Pool to the State.
- (8) Smt. Jayshreeben K. Patel raised a matter regarding need to keep a vigil and take adequate security measures keeping in view the increasing military activities by China along Sino-India border.
- (9) Shri Virender Kashyap raised a matter regarding need to provide adequate quantity of foodgrains, kerosene and other essential commodities to Himachal Pradesh.
- (10) Shri Ramkishun raised a matter regarding need to take stringent action against the persons indulging in manufacture, sale and use of spurious drugs in the country.
- (11) Shri Gorakh Prasad Jaiswal raised a matter regarding need to construct a school building for Jawahar Navodaya Vidyalaya at the proposed site in Deoria Parliamentary Constituency, Uttar Pradesh.
- (12) Shri Vishwa Mohan Kumar raised a matter regarding need to open a branch of a bank at Jadia in Supaul Parliamentary Constituency, Bihar.
- (13) Shri R. Thamaraiselvan raised a matter regarding need to convene a meeting of Cauvery River Water Authority for release of water from Karnataka to Tamil Nadu.

- (14) Shri Khagen Das raised a matter regarding need to restore the provisions of original policy with regard to North East Industrial and Investment Promotion Policy, 2007 and Transport Subsidy Scheme, 1971 in the interest of North Eastern Region.
- (15) Shri Bhartruhari Mahtab raised a matter regarding need to take effective measures to curb the ill-effects of radiation from cellular telephone towers in the country.
- (16) Shri Devendra Nagpal raised a matter regarding need to construct over bridges at Gajraula-Bijnore, Garh-Meerut and Amroha-Atrasi railway crossings in Amroha Parliamentary Constituency, Uttar Pradesh.
- (17) Shri Om Prakash Yadav raised a matter regarding need to provide a stoppage of Chhapra-Gorakhpur Intercity Express (train No. 5105/5106) at Dharaunda railway station in Siwan Parliamentary Constituency, Bihar.
- (18) Shri Jagdambika Pal raised a matter regarding need to implement Satellite Imaging for Rail Navigation (SIMRAN) project to curb the incidents of train accidents.
- (19) Shri P. Balram Naik raised a matter regarding need to upgrade and expand the existing roads to National Highways in Andhra Pradesh.

*4.32 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 10th November, 2010.)

T.K. VISWANATHAN, Secretary-General.



BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, November 10, 2010/Kartika 19, 1932 (Saka)

No. 114

11.00 A.M.

1. Questions

Starred Question No. 21 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.04 A.M. and re-assembled at 12.01 P.M.)

Replies to Starred Question Nos. 22–40 were laid on the Table.

Replies to Unstarred Questions Nos. 231–460 were laid on the Table.

12.01 P.M.

2. Papers laid on the Table

The following papers were laid on the Table:-

- A copy of the Annual Report (Hindi and English versions) of the Consultancy Development Centre, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Consultancy Development Centre, New Delhi, for the year 2009-2010.

3. Assent to Bills

(I) Secretary-General laid on the Table 12 Bills passed by the Houses of Parliament during the Fifth Session of Fifteenth Lok Sabha and assented to by the President since a report was last made to the House on the 27th July, 2010:-

- 1. The Appropriation (No.4) Bill 2010;
- 2. The Jharkhand Appropriation Bill 2010;
- 3. The Industrial Disputes (Amendment) Bill, 2010;
- 4. The Foreign Trade (Development and Regulation) Amendment Bill, 2010;
- 5. The Appropriation (Railways) No. 4 Bill 2010;
- 6. The Personal Laws (Amendment) Bill, 2010;
- The Mines and Minerals (Development and Regulation) Amendment Bill, 2010;
- 8. The Representation of the People (Amendment) Bill, 2010;
- 9. The Nalanda University Bill, 2010;
- 10. The Trade Marks (Amendment) Bill, 2010;
- 11. The Foreign Contribution (Regulation) Bill, 2010; and
- 12. The Indian Medicine Central Council (Amendment) Bill, 2010

(II) Secretary-General also laid on the Table, copies duly authenticated by the Secretary-General, Rajya Sabha, of the following 12 Bills passed by the Houses of Parliament and assented to by the President:-

- 1. The National Commission for Minority Educational Institutions (Amendment) Bill 2010;
- 2. The Clinical Establishments (Registration and Regulation) Bill, 2010;
- 3. The Securities and Insurance Laws (Amendment and Validation) Bill, 2010;
- 4. The State Bank of India (Amendment) Bill, 2010;
- 5. The Energy Conservation (Amendment) Bill, 2010;
- 6. The Land Ports Authority of India Bill, 2010;
- 7. The Indian Medical Council (Amendment) Bill, 2010;
- 8. The Jharkhand Panchayat Raj (Amendment) Bill, 2010;

- 9. The Essential Commodities (Amendment) Bill, 2010;
- 10. The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 2010;
- 11. The Civil Liability for Nuclear Damage Bill, 2010; and
- 12. The Code of Criminal Procedure (Amendment) Bill, 2010.

4. Report of the Inquiry Committee under the Judges (Inquiry) Act, 1968

Secretary-General laid on the Table the following documents under subsection (3) of section 4 of the Judges (Inquiry) Act, 1968 read with rules 9 and 10 of the Judges (Inquiry) Rules, 1969:-

- Report, Volume I (Hindi and English versions) and Volume II of the Inquiry Committee appointed under the Judges (Inquiry) Act, 1968, in respect of Mr. Justice Soumitra Sen, Judge, Calcutta High Court; and
- (ii) A copy each of evidence of witnesses tendered before the Inquiry Committee and documents exhibited during the inquiry.

5. Report of Standing Committee on Home Affairs

Shri Naveen Jindal laid on the Table the One Hundred and Forty-Seventh Report (Hindi and English Versions) of the Standing Committee on Home Affairs on the Repatriation of Prisoners (Amendment) Bill, 2010.

6. Report of Standing Committee on Health and Family Welfare

Dr. Tarun Mandal laid on the Table the Forty-seventh Report* (Hindi and English versions) of the Committee on the Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry (Amendment) Bill, 2010.

^{*}The Report was presented to Hon'ble Chairman, Rajya Sabha on 29th October, 2010 vide Direction 30 of the Directions by the Chairman, Rajya Sabha.

7. Evidence tendered before the Standing Committee on Health and Family Welfare

Dr. Tarun Mandal laid on the Table the Evidence tendered before the Committee on the Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry (Amendment) Bill, 2010.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri N.S.V. Chitthan regarding need to take steps to bring down the prices of cotton yarn to safeguard the interests of textile industry in the country particularly in Dindigul Parliamentary Constituency, Tamil Nadu.
- (2) Dr. Charles Dias regarding need to construct flyovers at the traffic intersections at Edappilly, Palarivattam, Vyttila and Kundannoor in Cochin City, Kerala.
- (3) Shri Kamal Kishor regarding need to launch a National Encephalitis Eradication Programme in Eastern Uttar Pradesh.
- (4) Shri M.K. Raghavan regarding need to augment Calicut bound train services and construct a Pit Line at West Hill in Kerala.
- (5) Shri Kodikunnil Suresh regarding need to declare Chengannur Railway Station in Kerala as World Class Station and set up a Railway Medical College/Hospital in the vacant railway land near the station.
- (6) Shri Ijyaraj Singh regarding need to include Kota city in Rajasthan in the list of examination centres for conducting various All India level Engineering/Medical examinations.
- (7) Shri Adhir Ranjan Chowdhury regarding need to set up border trade post along Indo-Bangladesh border to boost trade and commerce and to stop illegal smuggling.

- (8) Km. Saroj Pandey regarding need to construct a ROB/RUB at HUDCO railway crossing in Durg district, Chhattisgarh.
- (9) Shri Ramen Deka regarding need to review the construction of Subansiri dam in Arunachal Pradesh keeping in view its potential threat to the ecology of the region.
- (10) Shri Anurag Singh Thakur regarding need to make provision in Mahatma Gandhi National Rural Employment Guarantee Scheme for appointment of 300 watchmen to check the threat posed by wild animals to standing crops in Himachal Pradesh.
- (11) Shri Bal Kumar Patel regarding need to operate Sone Lift Canal at full capacity to provide water to Dogia and Ahrora dams and complete the Bansagar Project for meeting the irrigation needs of the farmers of Mirzapur, Uttar Pradesh.
- (12) Shri P. Karunakaran regarding need to include 'Marathi' community of Kerala especially of Kasargod and Hosdurg in the list of Scheduled Tribes.
- (13) Shri Arjun Charan Sethi regarding need to establish the Regional Office of Inland Waterways Authority of India at Bhubaneswar, Orissa for better co-ordination and early commencement of work on National Waterway No.5.
- (14) Shri Chandrakant B. Khaire regarding need to provide adequate facilities for promotion of wrestling in the country.
- (15) Shri P. Kumar regarding need to construct a RUB at railway line near Srirangam railway station and expedite the construction of ROB between Aristo Hotel Rountana to Edamalaipati Pudur overbridge in Tiruchirappalli Parliamentary Constituency, Tamil Nadu.
- (16) Shri Prabodh Panda regarding need for proper rehabilitation of people belonging to economically weaker sections residing on vacant railway land in and around Kharagpur in West Bengal.

(17) Shri Jose K. Mani regarding need to set up a Regulatory Commission to check the rising prices of Cement and Steel in Kerala and other parts of the country.

(Due to interruptions in the House, Lok Sabha adjourned for the day.)

12.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 11th November, 2010.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, November 11, 2010/Kartika 20, 1932 (Saka)

No. 115

11.00 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 41–60 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 461–690 would be printed in the official report of the day.

(Due to interruptions, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12.00 Noon)

12.00 Noon

2. Announcement by HDS regarding cancellation of sitting of the House

The Hon'ble Deputy Speaker made the following announcement:-

"As decided in the meeting of the Business Advisory Committee, the sitting of Lok Sabha fixed for Friday, the 12th November, 2010 has been cancelled."

(Due to continued interruptions, Lok Sabha adjourned for the day.)

12.01 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 15th November, 2010.)

T.K. VISWANATHAN Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, November 15, 2010/Kartika 24, 1932 (Saka)

No. 116

11.00 A.M.

1. Questions

(i) Starred Question No. 81 was orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.07 A.M. and re-assembled at 12.00 Noon)

- (ii) Replies to Starred Question Nos. 82–100 were laid on the Table.
- (iii) Replies to Unstarred Questions Nos. 921–1150 were laid on the Table.
- (iv) Replies to Starred Question Nos. 61 to 80 listed for the 12th November, 2010 were also treated as Unstarred Questions and would be printed in the Official Report for the day as the sitting of the House for that day was cancelled.
- (v) Replies to Unstarred Question Nos. 691 920 listed for the 12th
 November, 2010 would also be printed in the Official Report for the day.

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

A copy of the Delimitation of Council Constituencies (Tamil Nadu) Order,
 2010 (Hindi and English versions) published in Notification No. S.O. 2399(E) in
 Gazette of India dated the 30th September, 2010, issued under sub-section (3)
 of Section 3 of the Tamil Nadu Legislative Council Act, 2010.

(2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Ennore Port Limited and the Ministry of Shippinga for the year 2010-2011.

(3) A copy of the Aircraft (4th Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 766(E) in Gazette of India dated the 17th September, 2010, under Section 14A of the Aircraft Act, 1934, together with an explanatory note.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Minorities, New Delhi, for the year 2007-2008.
 - (ii) Action Taken Memorandum (Hindi and English versions) on the recommendations contained in the Annual Report of the National Commission for Minorities, New Delhi, for the year 2007-2008.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Minorities, New Delhi, for the year 2007-2008.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

(6) A copy of the Annual Report of the Institute of Cost and Works Accountants of India for the year ended 31st March, 2010 (Hindi and English versions) published in Notification No. G/18-CWA/9/2010 in Gazette of India dated the 23rd September, 2010, under Section 40 of the Cost and Works Accountants Act, 1959.

(7) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2009-2010. (ii) Annual Report of the Jammu and Kashmir Development Finance Corporation Limited, Jammu, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(8) A copy of the Indian Boiler (Amendment) Regulations, 2010 (Hindi and English versions) published in Notification No. G.S.R. 821(E) in Gazette of India dated the 7th October, 2010, under sub-section (2) of Section 28 of the Boilers Act, 1923.

(9) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (3) of section 30 of the Tobacco Board Act, 1975:-

- G.S.R. 2258(E) in Gazette of India dated the 13th September, 2010, authorizing Tobacco Board to purchase the excess/unauthorized tobacco by charging penalties in the State of Andhra Pradesh.
- (ii) G.S.R. 2259(E) in Gazette of India dated the 13th September, 2010, relaxing the provisions of Section 10 of the Tobacco Board Act in the State of Andhra Pradesh.

(10) A copy of the Newsprint Control (Amendment) Order, 2010 (Hindi and English versions) published in Notification No. S.O. 2329(E) in Gazette of India dated the 22nd September, 2010, issued under Section 18G of the Industries (Development and Regulation) Act, 1951.

(11) A copy of the Rubber (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 704(E) in Gazette of India dated the 25th August, 2010, under sub-section (3) of Section 25 of the Rubber Act, 1947, containing corrigendum thereto published in Notification No. G.S.R. 776(E) (in Hindi version only) dated 22nd September, 2010.

(12) A copy of the Annual Administration Reports (Hindi and English versions) of Cantonment Boards, for the year 2009-2010.

(13) A copy of the Employees' Provident Funds (Amendment) Scheme, 2010 (Hindi and English versions) published in Notification No. G.S.R. 744(E) in

Gazette of India dated the 9th September, 2010, under Section 6D of the Employees' Provident Funds and Miscellaneous Provisions Act, 1952.

(14) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 37 of the Apprentices Act, 1961:-

- (i) The Apprenticeship (Third Amendment) Rules, 2010 published in Notification No. G.S.R. 734(E) in Gazette of India dated the 8th September, 2010.
- (ii) The Apprenticeship (Fourth Amendment) Rules, 2010 published in Notification No. G.S.R. 733(E) in Gazette of India dated the 8th September, 2010.

3. Report of Standing Committee on Human Resource Development

Shri P.C. Gaddigoudar laid on the Table the Two Hundred Twenty-sixth Report* ((Hindi and English versions) of the Standing Committee on Human Resource Development on 'The National Institutes of Technology (Amendment) Bill, 2010'.

4. Evidence tendered before the Standing Committee on Human Resource Development

Shri P.C. Gaddigoudar laid on the Table a copy of the Evidence tendered before the Standing Committee on Human Resource Development on 'The National Institutes of Technology (Amendment) Bill, 2010'.

5. Report of Business Advisory Committee

Shri Pawan Kumar Bansal presented the Twenty-Second Report of the Business Advisory Committee.

^{*}The Report was presented to Hon'ble Chairman, Rajya Sabha on 30th September, 2010 vide Direction 30 of the Directions by the Chairman, Rajya Sabha.

6. Motion for election to the Rubber Board

Shri Anand Sharma moved the following motion :-

"That in pursuance of clause (e) of sub-section (3) of section 4 of the Rubber Act, 1947, read with sub-rule (1) of rule 4 of the Rubber Rules, 1955, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

12.04 P.M.

7. Supplementary Demands for Grants (General) – 2010-2011

Shri Pranab Mukherjee presented a statement (Hindi and English versions) showing Supplementary Demands for Grants in respect of the Budget (General) for 2010-2011.

8. Demands for Excess Grants (General) – 2008-2009

Shri Pranab Mukherjee presented a statement (Hindi and English versions) showing Demands for Excess Grants in respect of the Budget (General) for 2008-2009.

9. Government Bills – Introduced

(i) The Multi-State Co-operative Societies (Amendment) Bill, 2010 *(ii) The Enemy Property (Amendment and Validation) Second Bill, 2010

12.05 P.M.

10. Government Bill – Withdrawn

The Enemy Property (Amendment and Validation) Bill, 2010

12.06 P.M.

11. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Mahabal Mishra regarding need to introduce double shift system in Kendriya Vidyalayas to meet the growing demand of educating children in these Vidyalayas.
- (2) Shri Jai Prakash Agarwal regarding need to amend the Gazette Notification dated 16 June, 2008 with a view to regularize colonies which came up after 31.3.2002 in Delhi.
- (3) Dr. Karuparani Killi regarding need to provide relief and financial assistance to the people affected by cyclone 'Jal' in Andhra Pradesh.
- (4) Shri Magunta Sreenivasulu Reddy regarding need to set up a bench of Andhra Pradesh High Court in Ongole Parliamentary Constituency, Andhra Pradesh.
- (5) Shri K.C. Venugopal regarding need to ban the production and use of Endosulfan, a pesticide affecting human health in the country.
- (6) Shri Devji M. Patel regarding need to provide water from Narmada Dam Project to the farmers of Jalore and Sirohi districts of Rajasthan for drinking and irrigation purposes and also to provide funds for the purpose.
- (7) Shri Shailendra Kumar regarding need to make travel arrangements for applicants from Uttar Pradesh whose names have not been selected by the Haj Committee for pilgrimage to Saudi Arabia.
- (8) Shri Vishwa Mohan Kumar regarding need to take urgent measures to regulate the course of river Kosi posing a serious threat to villages in Supaul Parliamentary Constituency of Bihar.

(9) Shri R. Thamaraiselven regarding need to provide stoppages of various trains at Morappur, Bommidi and Dharmapuri Railway Stations in Dharmapuri Parliamentary Constituency, Tamil Nadu.

(Due to interruptions in the House, Lok Sabha adjourned for the day.)

12.07 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 16th November, 2010.)

T.K. VISWANATHAN Secretary-General.



BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, November 16, 2010/Kartika 25, 1932 (Saka)

No. 117

11.00 A.M.

(Due to interruptions in the House, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12.00 Noon)

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos.101 - 120 put down in the order paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 1151 - 1380 would be printed in the official report of the day.

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Civil) (No. 19 of 2010-11)-Performance Audit Report on the Issue of Licences and Allocation of 2G Spectrum by the Department of Telecommunications, Ministry of Communications and Information Technology for the year 2010-2011 under Article 151(1) of the Constitution.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Mumbai, for the year 2009-2010, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Design of Electrical Measuring Instruments, Mumbai, for the year 2009-2010.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hand Tools, Jalandhar, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Hand Tools, Jalandhar, for the year 2009-2010.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Electronics Service & Training Centre), Nainital, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Electronics Service & Training Centre), Nainital, for the year 2009-2010.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Tool Room & Training Centre), Guwahati, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Tool Room & Training Centre), Guwahati, for the year 2009-2010.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the MSME Tool Room (Indo-German Tool Room), Ahmedabad, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME Tool Room (Indo-German Tool Room), Ahmedabad, for the year 2009-2010.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the

Central Tool Room & Training Centre, Kolkata, for the year 2009-2010, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tool Room & Training Centre, Kolkata, for the year 2009-2010.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Tool Room & Training Centre), Bhubaneswar, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Tool Room & Training Centre), Bhubaneswar, for the year 2009-2010.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Tool Room), Ludhiana, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Tool Room), Ludhiana, for the year 2009-2010.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Process and Product Development Centre), Agra, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Process and Product Development Centre), Agra, for the year 2009-2010.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Institute of Tool Design), Hyderabad, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the MSME-Tool Room (Central Institute of Tool Design), Hyderabad, for the year 2009-2010.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo-German Tool Room), Indore, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo-German Tool Room), Indore, for the year 2009-2010.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo-Danish Tool Room), Jamshedpur, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo-Danish Tool Room), Jamshedpur, for the year 2009-2010.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo-German Tool Room), Aurangabad, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo-German Tool Room), Aurangabad, for the year 2009-2010.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Central Footwear Training Institute), Agra, for the year 2009-2010.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the

MSME-Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2009-2010, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Central Footwear Training Institute), Chennai, for the year 2009-2010.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Process-cum-Development Centre), Meerut, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Process-cum-Development Centre), Meerut, for the year 2009-2010, for the year 2009-2010.

(18) A copy of the Coir Industry (Seventeenth Amendment) Rules, 2010 (Hindi and English versions) published in the Notification No. G.S.R. 810(E) in Gazette of India dated 4th October, 2010, under sub-section (4) of Section 26 of Coir Industry Act, 1953.

(19) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992:-

- (i) The Indo-Tibetan Border Police Force, Animal Transport Cadre (Non-gazetted) Recruitment Rules, 2010 published in Notification No. G.S.R. 656(E) in Gazette of India dated 4th August, 2010.
- (ii) The Indo-Tibetan Border Police Force, Armourer Cadre (Group 'B' and 'C' Posts) Recruitment Rules, 2010 published in Notification No.
 G.S.R. 670(E) in Gazette of India dated 11th August, 2010.

- (iii) The Indo-Tibetan Border Police Force Veterinary Cadre (Group 'B' and 'C' Posts) Recruitment Rules, 2010 published in Notification No.
 G.S.R. 671(E) in Gazette of India dated 11th August, 2010.
- (iv) The Indo-Tibetan Border Police Force, Inspector (Librarian), Group
 'B' Posts, Recruitment Rules, 2010 published in Notification No.
 G.S.R. 685(E) in Gazette of India dated 19th August, 2010.
- (v) The Indo-Tibetan Border Police Force, Pioneer Cadre Group 'B' and 'C' Posts, Recruitment Rules, 2010 published in Notification No. G.S.R. 686(E) in Gazette of India dated 19th August, 2010.
- (vi) The Indo-Tibetan Border Police Force, Education and Stress Counsellor Cadre Group 'A' and 'B' Posts, Recruitment Rules, 2010 published in Notification No. G.S.R. 687(E) in Gazette of India dated 19th August, 2010.
- (vii) The Indo-Tibetan Border Police Force, Constable (Water Carrier) and Constable (Safai Karmachari) Group 'C' Posts, Recruitment Rules, 2010 published in Notification No. G.S.R. 691(E) in Gazette of India dated 20th August, 2010.
- (viii) The Indo-Tibetan Border Police Force, Constable (Cook), Constable (Washerman) and Constable (Barber) Group 'C' Posts, Recruitment Rules, 2010 published in Notification No. G.S.R. 692(E) in Gazette of India dated 20th August, 2010.
- (ix) The Indo-Tibetan Border Police Force, Tailor, Cobbler and Gardener Cadre, Group 'B' and Group 'C' Posts Recruitment Rules, 2010 published in Notification No. G.S.R. 693(E) in Gazette of India dated 20th August, 2010.
- (20) Nine statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) A copy each of the following Notifications (Hindi and English versions) under Section 18 of Central Reserve Police Force Act, 1949, Section 141 of the

Border Security Force Act, 1968, Section 156 of the Indo Tibetan Border Police Force Act, 1992, Section 155 of the Sashastra Seema Bal Act, 2007 and Section 165 of the Assam Rifles Act, 2006:-

- The Central Paramilitary Forces Combined (Dental Surgeons Cadre) Recruitment Rules, 2010 published in Notification No. G.S.R. 647(E) in Gazette of India dated 2nd August, 2010.
- (ii) The Central Paramilitary Forces Combined (Specialist Medical Officers' Cadre) Recruitment Rules, 2010 published in Notification No. G.S.R. 648(E) in Gazette of India dated 2nd August, 2010.
- (iii) The Central Paramilitary Forces Combined (Super Specialist Medical Officers' Cadre) Recruitment Rules, 2010 published in Notification No. G.S.R. 649(E) in Gazette of India dated 2nd August, 2010.

(22) A copy of the Assam Rifles Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 701(E) in Gazette of India dated 25th August, 2010 under sub-section (3) of Section 165 of the Assam Rifles Act, 2006.

(23) A copy of the Central Industrial Security Force, Security Wing, Sub-Inspector (Executive) Recruitment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 834(E) in Gazette of India dated 13th October, 2010 under Section 22 of the Central Industrial Security Force Act, 1968.

(24) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 139 of the National Security Guard Act, 1986:-

- (i) The Central Industrial Security Force, Security Wing, Sub-Inspector (Executive) Recruitment Rules, 2010 published in Notification No.
 G.S.R. 834(E) in weekly Gazette of India dated 25th July, 2010.
- (ii) The National Security Guard (Group 'A' posts) Recruitment Rules,
 2010 published in Notification No. G.S.R. 120 in weekly Gazette of
 India dated 31st July, 2010.

(25) A copy of the Notification No. G.S.R. 793(E) (Hindi and English versions) in Gazette of India dated 30th September, 2010, making certain amendments in the Notification No. G.S.R. 551(E) dated 21st June, 2010 under Section 83 of the Standards of Weights and Measures Act, 1976.

(26) A copy of the Plant Varieties Protection Appellate Tribunal (Applications and Appeals) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 772(E) in Gazette of India dated 21st September, 2010, under Section 97 of the Protection of Plant Varieties and Farmers' Rights Act, 2001.

- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Farmers' Agri-Business Consortium, New Delhi, for the year 2009-2010.

(28) A copy each of the following Notification (Hindi and English versions) under Section 37 of the National Highways Authority of India Act, 1988:-

- The National Highways Authority of India (the term of office and other conditions of Service of Members) Amendment Rules, 2009) published in Notification No. G.S.R. 549(E) in Gazette of India dated 24th July, 2009.
- (ii) The National Highways Authority of India (the term of office and other conditions of Service of Members) Amendment Rules, 2009 published in Notification No. G.S.R. 711(E) in Gazette of India dated 30th September, 2009.
- (iii) The National Highways Authority of India (the term of office and other conditions of Service of Members) Amendment Rules, 2010 published in Notification No. G.S.R. 483(E) in Gazette of India dated 8th June, 2010.

(29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

(30) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- S.O. 963(E) published in Gazette of India dated the 27th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31C (Bijni-WB Border Section) in the State of Assam, alongwith a delay statement.
- (ii) S.O. 964(E) published in Gazette of India dated the 27th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Nalbari-Bijni Section) in the State of Assam, alongwith a delay statement.
- S.O. 1498(E) published in Gazette of India dated the 21st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Kalka-Shimla Section) (Bypass Chainage) in the State of Himachal Pradesh.
- (iv) S.O. 1502(E) published in Gazette of India dated the 21st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 22 (Zirakpur-Parwanoo Section) (Bypass Chainage) in the State of Himachal Pradesh.
- (v) S.O. 1998(E) published in Gazette of India dated the 13th August, 2010, 9uthorizing the Sub-Divisional Officer (Civil), as the competent authority to acquire land for building, maintenance and operation of National Highway No. 21 (New NH No. 154) in the State of Himachal Pradesh.
- (vi) S.O. 2410(E) published in Gazette of India dated the 4th October,
 2010, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 20 (New NH No. 154) in the State of Himachal Pradesh.

9

- (vii) S.O. 1470(E) published in Gazette of India dated the 18th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Rohtak-Hissar Section) in the State of Haryana.
- (viii) S.O. 1623(E) published in Gazette of India dated the 8th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.
- (ix) S.O. 1806(E) published in Gazette of India dated the 23rd July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the State of Haryana.
- (x) S.O. 1727(E) to S.O. 1733(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 1 (Panipat-Jallandhar Section) in the State of Punjab.
- (xi) S.O. 766(E) and S.O. 767(E) published in Gazette of India dated the 6th April, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 15 (Pathankot-Amritsar Section) in the State of Punjab.
- (xii) S.O. 1049(E) published in Gazette of India dated the 10th May, 2010, 10uthorizing the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 95 in the State of Punjab.
- (xiii) S.O. 1448(E) published in Gazette of India dated the 16th June, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 1A (Jalandhar-Pathankot Section) in the State of Punjab.

- (xiv) S.O. 1449(E) published in Gazette of India dated the 16th June, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 1A (Pathankot-Jammu Section) in the State of Punjab.
- (xv) S.O. 1450(E) published in Gazette of India dated the 16th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 1A (Mukerian-Pathankot Section) in the State of Punjab.
- (xvi) S.O. 1451(E) published in Gazette of India dated the 16th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 1A (Jalandhar-Pathankot Section) in the State of Himachal Pradesh.
- (xvii) S.O. 2186(E) published in Gazette of India dated the 7th September, 2010, 11uthorizing the Special Land Acquisition Officer and Estate Officer National Highways, Bangalore, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 234 (Belur-Banavara Section) in the State of Karnataka.
- (xviii) S.O. 2187(E) published in Gazette of India dated the 7th September, 2010, 11uthorizing the Special Land Acquisition Officer and Estate Officer National Highways, Bangalore, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 234 (Huliyar-Sira Section) in the State of Karnataka.
- (xix) S.O. 2611(E) published in Gazette of India dated the 22nd October, 2010, 11uthorizing the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 90 in the State of Rajasthan.
- (xx) S.O. 1294(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 12 (Rajmarg-Bareli Section) (including construction of bypass) in the State of Madhya Pradesh.

- (xxi) S.O. 1577(E) published in Gazette of India dated the 2nd July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Khalghat-M.P./Maharashtra Border Section) in the State of Madhya Pradesh.
- (xxii) S.O. 1699(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Khalghat-M.P./Maharashtra Border Section) in the State of Madhya Pradesh.
- (xxiii) S.O. 1701(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26 (Jhansi-Lakhnadon Section) in the State of Madhya Pradesh.
- (xxiv) S.O. 1426(E) published in Gazette of India dated the 14th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Dewas-Indore Section) in the State of Madhya Pradesh.
- (xxv) S.O. 1378(E) published in Gazette of India dated 10th June, 2010, making certain amendments in the Notification No. S.O. 1041(E) dated 27th June, 2007.
- (xxvi) S.O. 1423(E) published in Gazette of India dated 14th June, 2010, making certain amendments in the Notification No. S.O. 2974(E) dated 23rd November, 2009.
- (xxvii) S.O. 1444(E) published in Gazette of India dated the 16th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway) (Sonepat Section) in the State of Haryana.

- (xxviii) S.O. 1569(E) published in Gazette of India dated the 2nd July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Bahadurgarh-Rohtak Section) in the State of Haryana.
- (xxix) S.O. 1814(E) published in Gazette of India dated the 23rd July, 2010, regarding acquisition of land for construction of Foot Over Bridges on National Highway No. 8 in the State of Haryana.
- (xxx) S.O. 1343(E) published in Gazette of India dated the 9th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 46 (Krishnagiri-Walajahpet Section) in the State of Tamil Nadu.
- (xxxi) S.O. 839(E) published in Gazette of India dated the 12th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Nagercoil-Kavalkinaru Section) in the State of Tamil Nadu.
- (xxxii) S.O. 1392(E) published in Gazette of India dated the 10th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Kerala/Tamil Nadu Border to Kanniyakumari Section) in the State of Tamil Nadu.
- (xxxiii) S.O. 754(E) published in Gazette of India dated the 5th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Chengapalli-Walayar Section) in the State of Tamil Nadu.
- (xxxiv) S.O. 1352(E) published in Gazette of India dated the 9th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Dindigul to Theni and Kumuli Section) in the State of Tamil Nadu.
- (xxxv) S.O. 887(E) published in Gazette of India dated the 20th April, 2010, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 47 (Kerala/Tamil Nadu Border-Kanniyakumari Section) in the State of Tamil Nadu.

- (xxxvi) S.O. 888(E) published in Gazette of India dated the 20th April, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (xxxvii) S.O. 1268(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building (widening), maintenance, management and operation of National Highway No. 5 (Madras-Vijayawada Section) in the State of Tamil Nadu.
- (xxxviii) S.O. 1076(E) published in Gazette of India dated the 13th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (MP/MH Border-Dhule Section) in the State of Maharashtra.
- (xxxix) S.O. 1499(E) published in Gazette of India dated the 21st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 in the State of Maharashtra.
- (xl) S.O. 1500(E) published in Gazette of India dated the 21st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Nagpur-Hyderabad Section) in the State of Maharashtra.
- (xli) S.O. 1161(E) published in Gazette of India dated the 18th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Nagpur-Saoner-Pandhurna Section) in the State of Maharashtra.
- (xlii) S.O. 1712(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4A (Belgaum-Goa/KNT Border Section) in the State of Karnataka.

- (xliii) S.O. 1597(E) published in Gazette of India dated the 6th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Dharwad-Belgaum Section) in the State of Karnataka.
- (xliv) S.O. 1810(E) published in Gazette of India dated the 23rd July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Mulbagal-AP/Karnataka Border Section) in the State of Karnataka.
- (xlv) S.O. 1811(E) published in Gazette of India dated the 23rd July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 4 (Mulbagal-Kolar-Bangalore Section) in the State of Karnataka.
- (xlvi) S.O. 509(E) and S.O. 510(E) published in Gazette of India dated the 26th February, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xlvii) S.O. 678(E) published in Gazette of India dated the 23rd March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (Hyderabad-Yadgiri Section) in the State of Andhra Pradesh.
- (xlviii) S.O. 1016(E) published in Gazette of India dated the 5th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.
- (xlix) S.O. 1023(E) and S.O. 1024(E) published in Gazette of India dated the 5th May, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway

No. 5 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.

- S.O. 1045(E) published in Gazette of India dated the 10th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Vijayawada-Machilipatnam Section) in the State of Andhra Pradesh.
- (li) S.O. 1067(E) published in Gazette of India dated the 13th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Vijayawada-Machilipatnam Section) in the State of Andhra Pradesh.
- (lii) S.O. 1042(E) published in Gazette of India dated the 10th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Rudrakota Section) in the State of Andhra Pradesh.
- (liii) S.O. 1176(E) published in Gazette of India dated the 19th May, 2010, 16uthorizing the Special Deputy Collector (Land Acquisition), National Highway-5, Visakhapatnam, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 5 in the State of Andhra Pradesh.
- (liv) S.O. 1177(E) published in Gazette of India dated the 19th May, 2010, 16uthorizing the Revenue Divisional Officer, Vijayanagaram, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 5 in the State of Andhra Pradesh.
- (Iv) S.O. 1178(E) published in Gazette of India dated the 19th May, 2010, 16uthorizing the Revenue Divisional Officer, Vijayanagaram, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.

- (Ivi) S.O. 1476(E) published in Gazette of India dated the 18th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 05 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.
- (Ivii) S.O. 1284(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building (construction) of Chennai Bypass (Phase-II) connecting National Highway Nos. 4 and 5 in the State of Tamil Nadu.
- (Iviii) S.O. 1393(E) and S.O. 1395(E) published in Gazette of India dated the 10th June, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (lix) S.O. 1572(E) published in Gazette of India dated the 2nd July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Madurai-Kanniyakumari Section) in the State of Tamil Nadu.
- (Ix) S.O. 1425(E) published in Gazette of India dated the 14th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Pimpalgaon-Nashik-Gonde Section) in the State of Maharashtra.
- (Ixi) S.O. 1295(E) published in Gazette of India dated the 1st June, 2010, 17uthorizing the Special Land Acquisition Officer (General), Nagpur, as the competent authority to acquire land for building, maintenance and operation of National Highway No. 7 (Nagpur-Hyderabad Section) in the State of Maharashtra.
- (Ixii) S.O. 1446(E) published in Gazette of India dated 16th June, 2010, making certain amendments in the Notification No. S.O. 2322(E) dated 14th September, 2009.

- (Ixiii) S.O. 1447(E) published in Gazette of India dated 16th June, 2010, making certain amendments in the Notification No. S.O. 2321(E) dated 14th September, 2009.
- (Ixiv) S.O. 1228(E) published in Gazette of India dated 25th May, 2010, making certain amendments in the Notification No. S.O. 1459(E) dated 5th October, 2005.
- (Ixv) S.O. 1421(E) published in Gazette of India dated the 14th June, 2010, 18uthorizing the Deputy Collector and Special Land Acquisition Officer (General), Nagpur, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 69 (Nagpur-Saoner-Pandhurna Section) in the State of Maharashtra.

3. Report of the Committee on Petitions

Shri Anant Gangaram Geete presented the Eighth Report (Hindi and English versions) of the Committee on Petitions regarding introduction of passenger service on Konkan Railway Pen-Thal track of RCF in District Raigad, Maharashtra.

4. Report of Standing Committee on Petroleum and Natural Gas

Smt. Santosh Chowdhary presented the Sixth Report (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas (2010-11) on Action Taken by the Government on the recommendations contained in 23rd Report (14th Lok Sabha) on the subject 'Oil Refineries – A Critique-'.

5. Report of Standing Committee on Social Justice and Empowerment

Shri Dara Singh Chauhan presented the Tenth Report (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment on the subject "Implementation of Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006- rules made thereunder".

6. Statement by Minister

The Minister of Youth Affairs and Sports laid a statement (Hindi and English versions) on the recently concluded Commonwealth Games, 2010, at New Delhi.

7. Motion for election to the Coconut Development Board

Prof. K.V. Thomas, on behalf of Shri Sharad Pawar, moved the following motion :-

"That in pursuance of clause (e) of sub-section (4) of section 4 of the Coconut Development Board Act, 1979 read with clause (I & ii) of sub-rule (1) of rule 4 of the Coconut Development Board Rules, 1981, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Coconut Development Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

8. Motion

Shri Pawan Kumar Bansal moved the following motion :-

"That this House do agree with the Twenty-second Report of the Business Advisory Committee presented to the House on 15th November, 2010, excluding item at Para No. 3 of the Report, since disposed of by the House."

The motion was adopted.

12.05 P.M.

9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- Dr. M. Jagannath regarding need to provide funds under Central Road Fund for repair and reconstruction of various stretches on National Highway No. 7 in Nagarkurnool Parliamentary Constituency, Andhra Pradesh.
- (2) Smt. Santosh Chowdhary regarding need to pay legitimate price for the land acquired for solid waste management project and infrastructure development undertaken by NBCC in Pandori Mehatma Village Hoshiarpur Parliamentary Constituency and make it operational.
- (3) Shri M.I. Shanavas regarding need to send a central team of medical experts to find out causes of prevalence of sickle cell anaemia disease among tribal people in Wayanad district, Kerala.

- (4) Shri Narayan Singh Amlabe regarding need to ensure proper utilization of funds under Background Region Grant Fund and check their diversion to other schemes in Madhya Pradesh.
- (5) Shri P.T. Thomas regarding need to ensure adequate supply of LPG in Idukki Parliamentary Constituency, Kerala.
- (6) Shri Ravindra Kumar Pandey regarding need to provide alternate passage to pedestrian traffic due to closure of VIP Gate at Chandrapura, Dhanbad and reopen Phusro Railway crossing in Jharkhand.
- (7) Dr. Virendra Kumar regarding need for conversion of Jhansi-Chhatarpur Section of National Highway No. 75 covering Khajuraho, Panna, Satna, Rewa into a four-lane Express Highway.
- (8) Shri Ramkishun regarding need to construct Railway Over Bridges at level crossings in Chandauli Town Area and at Matkutta on Alinagar-Sakaldeeha railway line in Uttar Pradesh.
- (9) Smt. Seema Upadhyay regarding need to provide stoppage to Swaran Shatabdi Express at Tundla Junction in Uttar Pradesh.
- (10) Shri Kaushalendra Kumar regarding need to undertake mass production and deployment of the drone, RUSTOM, the Medium Altitude Long Endurance Unmanned Aerial Vehicle in the country.
- (11) Shri A.K.S. Vijayan regarding need to check the recurring incidents of illtreatment meted out to Indian fishermen near the shores of Nagapattinam by Sri Lankan Army.
- (12) Shri Prabodh Panda regarding need to withdraw the draft Coastal Regulation Zone Notification, 2010 keeping in view the welfare of the fishing communities of the country.
- (13) Dr. Raghuvansh Prasad Singh regarding need to provide a manned railway crossing for movement of pedestrian and vehicular traffic at Saeen village between Pipraha and Nariyan railway stations on Mujaffarpur-Motihari section in Bihar.

(14) Shri Thirumma Valavan Thol regarding need to provide stoppages to Guruvayur Express (Train No. 6127/28) and Kanyakumari Express (Train No. 2633/34) at Ichengadu in Chidambaram Parliamentary Constituency, Tamil Nadu.

(Due to interruptions in the House, Lok Sabha adjourned for the day.)

12.06 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 18th November, 2010.)

T.K. VISWANATHAN Secretary-General.



BULLETIN – PART I (Brief Record of Proceedings)

Thursday, November 18, 2010/Kartika 27, 1932 (Saka)

No. 118

11.00 A.M.

(Due to interruptions in the House, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12.00 Noon)

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos.121 - 140 put down in the order paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 1381 - 1610 would be printed in the official report of the day.

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the 6th Annual Statement on the Pending Law Commission Reports, November, 2010 (Hindi and English versions).

(2) A copy of the 45th Report (Hindi and English versions) of the Commissioner Linguistic Minorities for the period from July, 2006 to June, 2007.

(3) A copy of the Annual Report (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2009-2010. (4) A copy of the Railway Protection Force (Amendment) Rules, 2010 published in Notification No. G.S.R. 400(E) in Gazette of India dated the 13th May, 2010, under sub-section (3) of Section 21 of the Railway Protection Force Act, 1957.

- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, New Delhi, for the year 2009-2010.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2009-2010.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Chennai, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council, Chennai, for the year 2009-2010.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, Noida, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Handloom Fabrics Marketing Cooperative Society Limited, Noida, for the year 2009-2010.

(10) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Handloom Development Corporation Limited, Lucknow, for the year 2009-2010.
- (ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(11) A copy each of the following Notifications (Hindi and English versions) under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-

- (i) The Petroleum and Natural Gas Regulatory Board (Code of Practice for Quality of Service for City or Local Natural Gas Distribution Networks) Regulations, 2010 published in Notification No. G.S.R. 720(E) in Gazette of India dated 1st September, 2010.
- (ii) The Petroleum and Natural Gas Regulatory Board (Petroleum and Natural Gas Register) Amendment Regulations, 2010 published in Notification No.
 G.S.R. 721(E) in Gazette of India dated 1st September, 2010.
- (iii) The Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand Petroleum and Petroleum Products Pipelines) Regulations, 2010 published in Notification No. G.S.R. 722(E) in Gazette of India dated 1st September, 2010.

(12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) (a) Review by the Government of the working of the KIOCL Limited, Bangalore, for the year 2009-2010.
 - (b) Annual Report of the KIOCL Limited, Bangalore, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (ii) (a) Review by the Government of the working of the MECON Limited, Ranchi, for the year 2009-2010.
 - (b) Annual Report of the MECON Limited, Ranchi, for the year 2009-

2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (iii) (a) Review by the Government of the working of the MSTC Limited (including the Annual Report of its subsidiary, Ferro Scrap Nigam Limited), Kolkata, for the year 2009-2010.
 - (b) Annual Report of the MSTC Limited (including the Annual Report of its subsidiary, Ferro Scrap Nigam Limited), Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (iv) (a) Review by the Government of the working of the MOIL Limited [formerly Manganese Ore (India) Limited], Nagpur, for the year 2009-2010.
 - (b) Annual Report of the MOIL Limited [formerly Manganese Ore (India) Limited], Nagpur, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Scooters India Limited, Lucknow, for the year 2009-2010.
- (ii) Annual Report of the Scooters India Limited, Lucknow, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

12.02 P.M.

3. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- Shri M. Krishnasswamy regarding need to construct an over bridge at Kootteripattu on National Highway No. 45 in Arani Parliamentary Constituency, Tamil Nadu.
- (2) Shri Kodikunnil Suresh regarding need to remove the problems of ESI card holders and provide adequate medical facilities in the ESI dispensaries/ hospitals in Kerala.
- (3) Shri Harsh Vardhan regarding need to take timely action to refrain China from constructing dam on the River Brahmaputra near Great Bend in North East.
- (4) Shri Jagdambika Pal regarding need to make sugar mills operational in Uttar Pradesh and to provide fair price to cane growers.
- (5) Shri M.K. Raghavan regarding need to accord approval to the proposal for upgradation of Medical College at Calicut as a centre of excellence in Kozhikode Parliamentary Constituency, Kerala.
- (6) Shri Arjun Ram Meghwal regarding need to facilitate visa clearance of Haj pilgrims from the list of pending applicants from Bikaner Parliamentary Constituency, Rajasthan for pilgrimage to Saudi Arabia.
- (7) Shri Virender Kashyap regarding need to treat 'KOLI' and 'KORI' communities as one caste so as to provide them equal facilities extended to Scheduled Castes.
- (8) Shri Anurag Singh Thakur regarding need to expedite the construction of Bhanupalli-Bilaspur-Berry, Ghanauli-Baddi, Nangal-Talwara and Bilaspur-Mandi-Manali-Leh railway line projects in Hiamachal Pradesh.

- (9) Shri Mahendrasinh P. Chauhan regarding need to provide funds for construction of a permanent building of Post Office at Bhiloda Tehsil in Sabarkantha district, Gujarat.
- (10) Dr. Bhola Singh regarding need to approve the proposal of Bihar Government for supply of Ethanol to sugar mills of the state particularly for Warsaliganj sugar mill.
- (11) Smt. Supriya Sule regarding need to give environmental clearance to the proposals of projects for construction of dams submitted by the Government of Maharashtra.

(Due to interruptions in the House, Lok Sabha adjourned for the day.)

12.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 19th November, 2010.)

T.K. VISWANATHAN, Secretary-General.



BULLETIN – PART I

(Brief Record of Proceedings)

Friday, November 19, 2010/Kartika 28, 1932 (Saka)

No. 119

11.00 A.M.

(Due to interruptions in the House, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12.00 Noon)

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 141 – 160 put down in the order paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 1611–1840 would be printed in the official report of the day.

12.01 P.M.

2. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Statement (Hindi and English versions) regarding rejection of Board of Arbitration Award relating to House Rent Allowance to Central Government Employees for the period from 01.01.1996 to 31.07.1997 in CA Reference Case No. 2 of 2002 at the pre-revised rates but with reference to revised pay.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Building Development Board, Kavaratti, for the year 2008-2009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lakshadweep Building Development Board, Kavaratti, for the year 2008-2009.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Industrial Investment Bank of India Limited, Kolkata, for the year 2009-2010.
- (ii) Annual Report of the Industrial Investment Bank of India Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India, Lucknow, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Industries Development Bank of India, Lucknow, for the year 2009-2010.

(6) A copy of the Senior Citizens Savings Scheme (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 639(E) in Gazette of India dated 28th July, 2010, under sub-section (3) of Section 15 of Savings Banks Act, 1873.

(7) A copy of the Securities Contracts (Regulation) (Second Amendment)
Rules, 2010 (Hindi and English versions) published in the Notification No.
G.S.R. 662(E) in Gazette of India dated 9th August, 2010, under sub-section
(3) of Section 30 of the Securities Contracts (Regulation) Act, 1956.

(8) A copy of the Clean Energy Cess (Amendment) Rules, 2010 (Hindi and English versions) published in the Notification No. G.S.R. 737(E) in Gazette of India dated 8th September, 2010, under Section 83 of the Finance Act, 2010, together with an explanatory memorandum.

(9) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

- S.O. 1680(E) published in Gazette of India dated 15th July, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (ii) S.O. 1850(E) published in Gazette of India dated 28th July, 2010, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (iii) S.O. 1878(E) published in Gazette of India dated 30th July, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (iv) S.O. 1999(E) published in Gazette of India dated 13th August, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (v) S.O. 2097(E) published in Gazette of India dated 27th August, 2010, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (vi) S.O. 2140(E) published in Gazette of India dated 31st August, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (vii) S.O. 2287(E) published in Gazette of India dated 15th September,
 2010, together with an explanatory memorandum making certain

amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.

- (viii) S.O. 2348(E) published in Gazette of India dated 28th September, 2010, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (ix) S.O. 2388(E) published in Gazette of India dated 30th September, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.) dated 3rd August, 2001.
- (x) G.S.R. 716(E) published in Gazette of India dated 1st September, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 153/2009-Customs dated 31st December, 2009.
- (xi) G.S.R. 717(E) published in Gazette of India dated 1st September, 2010, together with an explanatory memorandum seeking to exempt imported raw hides and skins and semi-processed leathers from export duty when exported from a bonded warehouse where it has been kept after importation.
- (xii) G.S.R. 718(E) published in Gazette of India dated 1st September, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Customs dated 1st March, 2002.
- (xiii) G.S.R. 730(E) published in Gazette of India dated 6th September, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 21/2002-Customs dated 1st March, 2002.
- (xiv) G.S.R. 761(E) published in Gazette of India dated 15th September, 2010, together with an explanatory memorandum

making certain amendments in the Notification No. 96/2008-Customs dated 13th August, 2008.

- (xv) G.S.R. 796(E) published in Gazette of India dated 30th September, 2010 together with an explanatory memorandum seeking to provide Customs duty exemption to relief equipment imported by the Lille Fro Foundation and donated to the Ladakh Autonomous Hill Development Council subject to specified conditions.
- (xvi) G.S.R. 799(E) published in Gazette of India dated 1st October, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 146/94-Customs dated 13th July, 1994.
- (xvii) G.S.R. 800(E) published in Gazette of India dated 1st October, 2010, together with an explanatory memorandum seeking to extend the terminal date for full exemption from import duty applicable to semi milled or wholly milled rice from 30.9.2010 to 30.9.2011.
- (xviii) G.S.R. 804(E) published in Gazette of India dated 1st October, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 153/2009-Customs dated 31st December, 2009.
- (xix) G.S.R. 805(E) published in Gazette of India dated 1st October, 2010, together with an explanatory memorandum seeking to provide duty free access to goods of Nepalese origin, subject to specified conditions, in terms of the Revised Treaty of Trade between Government of India and Government of Nepal.
- (xx) G.S.R. 806(E) published in Gazette of India dated 1st October, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 100/89-Customs dated 1st March, 1989.

- (xxi) G.S.R. 807(E) published in Gazette of India dated 1st October,
 2010, together with an explanatory memorandum rescinding Notification No. 44/2010-Customs dated 9th April, 2010.
- (xxii) G.S.R. 808(E) published in Gazette of India dated 1st October,
 2010, together with an explanatory memorandum rescinding Notification No. 59/2010-Customs dated 10th May, 2010.
- (xxiii) The Customs House Agents Licensing (Amendment) Regulations, 2010 published in Notification No. G.S.R. 291(E) in Gazette of India dated 8th April, 2010, together with an explanatory memorandum.
- (xxiv) The Courier Imports and Exports (Clearance) Amendment Regulations, 2010 published in Notification No. G.S.R. 676(E) in Gazette of India dated 12th August, 2010, together with an explanatory memorandum.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (xxiii) of (9) above.

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944 :-

- The CENVAT Credit (Fifth Amendment) Rules, 2010 published in Notification No. G.S.R. 778(E) in Gazette of India dated 24th September, 2010, together with an explanatory memorandum.
- (ii) G.S.R. 782(E) published in Gazette of India dated 28th September, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 6/2006-C.E., dated 1st March, 2006.
- (iii) G.S.R. 845(E) published in Gazette of India dated 19th October, 2010, together with an explanatory memorandum seeking to provide exemption from Additional duty of excise and Special additional excise duty to goods supplied for official use to United Nations and such international organizations subject to specified conditions.

(12) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 94 of the Finance Act, 1994 :-

- (i) G.S.R. 727(E) published in Gazette of India dated 3rd September, 2010, together with an explanatory memorandum seeking to exempts the taxable service of outdoor catering, if the same is provided by a Non Government Organisation registered under any Central Act or State Act, under the Centrally assisted Mid-Day Meal Scheme, from the whole of service tax.
- (ii) The Service Tax (Second Amendment) Rules, 2010 published in Notification No. G.S.R. 822(E) in Gazette of India dated 8th October, 2010, together with an explanatory memorandum.
- (iii) G.S.R. 823(E) published in Gazette of India dated 8th October, 2010, together with an explanatory memorandum seeking to exempt the persons marketing the lottery tickets, other than the distributors or selling agents appointed or authorized by the lottery organizing State, from the whole of service tax leviable thereon.
- (iv) G.S.R. 738(E) published in Gazette of India dated 8th September, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 30/2005-Service Tax, dated 10th August, 2005.

(13) A copy of the Narcotic Drugs and Psychotropic Substances (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. S.O. 1661(E) in Gazette of India dated 13th July, 2010, under Section 77 of Narcotic Drugs and Psychotropic Substances Act, 1985, together with an explanatory memorandum.

(14) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975 :-

 G.S.R. 695(E) published in Gazette of India dated 20th August, 2010, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on imports of Coumarin, originating in, or exported from the People's Republic of China, in pursuance of the final findings of the designated authority.

- (ii) G.S.R. 696(E) published in Gazette of India dated 20th August, 2010, together with an explanatory memorandum rescinding Notification No. 38/2010-Customs, dated 23rd March, 2010.
- (iii) G.S.R. 709(E) published in Gazette of India dated 30th August, 2010, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on all imports of Acrylic Fibre, originating in, or exported from, Japan and Belarus, in pursuance of the final findings in the review proceedings of the designated authority.
- (iv) G.S.R. 715(E) published in Gazette of India dated 1st September, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 12/2010-Customs, dated 19th February, 2010.
- (v) G.S.R. 760(E) published in Gazette of India dated 15th September, 2010, together with an explanatory memorandum seeking to provide duty free access to goods of Nepalese origin, subject to specified conditions, in terms of the Revised Treaty of Trade between Government of India and Government of Nepal.
- (vi) G.S.R. 773(E) published in Gazette of India dated 21st September, 2010, together with an explanatory memorandum seeking to impose Provisional anti-dumping duty on the imports of 'Sodium Tripoly Phosphate, originating in, or exported from the China PR at the specified rates, in pursuance of the preliminary findings dated 21st May, 2010 of the Designated Authority.
- (vii) G.S.R. 783(E) published in Gazette of India dated 28th September, 2010, together with an explanatory memorandum seeking to impose definitive anti-dumping duty on Digital Versatile Discs Recordable of all kinds, originating in, or exported from Malaysia, Thailand or Vietnam, and imported into India, based of the final findings of the Designated Authority.

- (viii) G.S.R. 795(E) published in Gazette of India dated 30th September, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 50/2009-Customs, dated 15th May, 2009.
- (ix) G.S.R. 817(E) published in Gazette of India dated 6th October, 2010, together with an explanatory memorandum seeking to impose definitive anti-dumping duty, on imports of Narrow woven fabrics having pile weave, made up of manmade fibres, originating in, or exported from, the People's Republic of China and Chinese Taipei and imported into India, in pursuance of recommendations of designated authority in the sunset review findings.
- (x) G.S.R. 818(E) published in Gazette of India dated 6th October, 2010, together with an explanatory memorandum rescinding Notification No. 46/2010-Customs, dated 12th April, 2010.
- (xi) G.S.R. 846(E) published in Gazette of India dated 19th October, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 15/2007-Customs, dated 20th February, 2007.
- (xii) G.S.R. 861(E) published in Gazette of India dated 27th October, 2010, together with an explanatory memorandum seeking to extend levy of anti-dumping duty imposed on imports of 1-Phenyl-3Methyl-5-Pyrazolone, originating in, or exported from, China PR, upto and inclusive of 30th June, 2011, pending finalization of Sunset review investigations being conducted by the Directorate General of Antidumping and Allied duties.

(15) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2010 together with Auditor's Report thereon:-

- (i) Saurashtra Gramin Bank, Rajkot
- (ii) Utkal Gramya Bank, Bolangir
- (iii) Visveshvaraya Grameena Bank, Mandya

- (iv) Kalinga Gramya Bank, Cuttack
- (v) Mizoram Rural Bank, Aizawl
- (vi) Baitarani Gramya Bank, Baripada
- (vii) Durg Rajnandgaon Gramin Bank, Rajnandgaon
- (viii) Malwa Gramin Bank, Sangrur
- (ix) Jaipur Thar Gramin Bank, Jaipur
- (x) Samastipur Kshetriya Gramin Bank, Samastipur
- (xi) Jharkhand Gramin Bank, Ranchi
- (xii) Ballia-Etawah Gramin Bank, Ballia
- (xiii) Andhra Pradesh Gramina Vikas Bank, Warangal
- (xiv) Maharashtra Gramina Bank, Nanded
- (xv) Langpi Dehangi Rural Bank, Diphu
- (xvi) Pallavan Grama Bank, Salem
- (xvii) Kashi Gomti Samyut Gramin Bank, Varanasi
- (xviii) Sharda Gramin Bank, Satna
- (xix) Uttaranchal Gramin Bank, Dehradun
- (xx) Chhattisgarh Gramin Bank, Raipur
- (xxi) Parvatiya Gramin Bank, Chamba
- (xxii) North Malabar Gramin Bank, Kannur
- (xxiii) Vananchal Gramin Bank, Dumka
- (xxiv) Bihar Kshetriya Gramin Bank, Munger
- (xxv) Bangiya Gramin Vikash Bank, Berhampore
- (xxvi) Meghalaya Rural Bank, Shillong
- (xxvii) Paschim Banga Gramin Bank, Howrah
- (xxviii) Sarva UP Gramin Bank, Meerut
- (xxix) Manipur Rural Bank, Imphal
- (xxx) Cauvery Kalpatharu Grameena Bank, Mysore
- (xxxi) Puduvai Bharathiar Grama Bank, Puducherry
- (xxxii) Allahabad UP Gramin Bank, Banda
- (xxxiii) Assam Gramin Vikash Bank, Guwahati
- (xxxiv) Saptagiri Grameena Bank, Chittoor

- (xxxv) Deccan Grameena Bank, Hyderabad
- (xxxvi) Ellaquai Dehati Bank, Srinagar
- (xxxvii) South Malabar Gramin Bank, Malappuram
- (xxxviii) Mahakaushal Kshetriya Gramin Bank, Jabalpur
- (xxxix) J & K Grameen Bank, Jammu
- (xl) Krishna Grameena Bank, Gulbarga

(16) A copy each of the following Notifications (Hindi and English Versions) under sub-section (3) of Section 21 of Coinage Act, 1906:-

- (i) The Coinage of the One Hundred Rupees, Five Rupees and Two Rupees coined to Commemorate the occasion of "XIX Commonwealth Games 2010 Delhi' Rules, 2010 published in Notification No. G.S.R. 711(E) in Gazette of India dated 31st August, 2010.
- (ii) The Coinage of the One Thousand Rupees and Five Rupees coined to Commemorate the occasion of "One Thousand Years of Brihadeeswarar Temple" in Rules, 2010 published in Notification No. G.S.R. 771(E) in Gazette of India dated 21st September, 2010.

(17) A copy each of the following Notifications (Hindi and English versions) under Section 23 of the Prevention of Food Adulteration Act, 1954 :-

- (i) The Prevention of Food Adulteration (4th Amendment) Rules,
 2010 published in Notification No. G.S.R. 651(E) in Gazette of India dated 2nd August, 2010.
- (ii) The Prevention of Food Adulteration (5th Amendment) Rules,
 2010 published in Notification No. G.S.R. 652(E) in Gazette of India dated 2nd August, 2010.

(18) A copy of the Drugs and Cosmetics (4th Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 426(E) in Gazette of India dated 19th May, 2010, under Section 38 of Drugs and Cosmetics Act, 1940.

(19) A copy of the Drugs and Cosmetics (6th Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 663(E) in Gazette of India dated 10th August, 2010, under Section 38 of Drugs and Cosmetics Act, 1940.

3. Statements by Ministers

- (1) The Minister of External Affairs laid the following statements (Hindi and English versions) regarding:-
 - (i) the visit to India by the President of the United States of America Hon'ble Barack H. Obama; and
 - (ii) the recent visits abroad by Hon'ble Prime Minister.
- (2) The Minister of Commerce and Industry laid a statement (Hindi and English versions) regarding 'export of non-basmati rice to some countries'.

4. Motion for election to the National Jute Board

Smt. Panabaka Lakshmi on behalf of Shri Dayanidhi Maran moved the following motion :-

"That in pursuance of clause (b) of sub-section (4) of section 3 of the National Jute Board Act, 2008, read with rule 5 of the National Jute Board Rules, 2010, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the National Jute Board, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

12.03 P.M.

5. Government Bill – Introduced

The State Bank of India (Subsidiary Banks) Amendment Bill, 2010

(Due to interruptions in the House, Lok Sabha adjourned for the day.)

12.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 22nd November, 2010.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, November 22, 2010/Agrahayana 1, 1932 (Saka)

No. 120

11.00 A.M.

1. Obituary References

The Speaker made references to the passing away of Dr. Vasant Pawar, a member of the Tenth Lok Sabha and Shri Amar Pal Singh, a member of the Tenth, Eleventh and Twelfth Lok Sabhas.

She also made reference to collapse of a multi-storey building in Lalita Park of East Delhi's Laxmi Nagar on 15th November, 2010 in which about 70 people were killed and 82 were injured.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

(Due to interruptions in the House, Lok Sabha adjourned at 11.04 A.M. and re-assembled at 12.00 Noon)

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 161 – 180 put down in the order paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 1841–2070 would be printed in the official report of the day.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Cochin Shipyard Limited, Cochin, for the year 2009-2010.
- (ii) Annual Report of the Cochin Shipyard Limited, Cochin, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy of the Electrical Wires, Cables, Appliances and Protection Devices and Accessories (Quality Control) Amendment Order, 2010 (Hindi and English versions) published in Notification No. S.O. 2604(E) in Gazette of India dated 21st October, 2010, Section 14 of the Bureau of Indian Standards Act, 1986.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Manufacturing Technology Institute, Bangalore, for the year 2009-2010.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Manufacturing Technology Institute, Bangalore, for the year 2009-2010.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board, Cochin, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board, Cochin, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board, Cochin, for the year 2009-2010.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coffee Board, Bangalore, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board, Bangalore, for the year 2009-2010.

(6) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 37 of the Apprentices Act, 1961:-

- (i) The Apprenticeship (Third Amendment) Rules, 2010 published in Notification No. G.S.R. 734(E) in Gazette of India dated 8th September, 2010.
- (ii) The Apprenticeship (Fifth Amendment) Rules, 2010 published in Notification No. G.S.R. 838(E) in Gazette of India dated 18th October, 2010.

(7) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 7 of the Employees' Provident Funds & Miscellaneous Provisions Act, 1952:-

- (i) The Employees' Provident Funds (Amendment) Scheme, 2010 published in Notification No. G.S.R. 148 in Gazette of India dated 3rd September, 2010.
- (ii) The Employees' Pension (Amendment) Scheme, 2010 published in Notification No. G.S.R. 149 in Gazette of India dated 3rd September, 2010.

4. Reports of Committee on Estimates

Shri Bhakta Charan Das presented the following Reports (Hindi and English versions) of Committee on Estimates:

- Seventh Report (Fifteenth Lok Sabha) on the subject 'Sports-Policy, Infrastructure and Training Facilities' pertaining to the Ministry of Youth Affairs and Sports (Department of Sports).
- (2) Eighth Report (Fifteenth Lok Sabha) on action taken by the Government on the recommendations contained in Second Report (Fifteenth Lok Sabha) on the subject 'Drought Management, Foodgrain Production and Price Situation' pertaining to the Ministry of Consumer Affairs, Food and Public Distribution.
- (3) Ninth Report (Fifteenth Lok Sabha) on the subject 'Indian Ports-Infrastructure Development and Capacity Enhancement' pertaining to the Ministry of Shipping.

5. Statement by Minister

The Minister of Labour and Employment laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 10th Report of the Standing Committee on Labour on Demands for Grants (2010-2011), pertaining to the Ministry of Labour and Employment.

6. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs laid a statement regarding Government Business for the week commencing the 22nd November, 2010.

7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- Shri Deepender Singh Hooda regarding need to set up a National Sports University in Haryana.
- (2) Shri Narayan Singh Amlabe regarding need to expedite the process of land acquisition by West Central Railways for construction of railway line between Ramganjmandi and Bhopal.
- (3) Shri S.S. Ramasubbu regarding need to take necessary steps for expansion and modernization of Tuticorin Airport in Tamil Nadu.
- (4) Shri Lalit Mohan Suklabaidya regarding need to construct an alternative broad gauge railway line from Chandranathpur via Lanka and Jagi Road to Guwahati in Assam.
- (5) Dr. Charles Dias regarding need to provide reservation to students of Anglo-Indian community in professional courses in Central Universities.
- (6) Shri Ijyaraj Singh regarding need to treat village instead of Taluk as the criteria for giving compensation under National Crop Insurance Scheme.
- (7) Shri Ram Singh Kaswan regarding need to construct Railway over-bridges at manned railway crossings near Sadulpur and Ratangarh railway stations under North Western Railway Zone.
- (8) Shri Mansukhbhai D. Vasava regarding need to provide stoppage to Gujarat Express and Jamnagar Intercity Express at Palej Railway Station in Bharuch Parliamentary Constituency, Gujarat and also to undertake modernization and augmentation of railway facilities at the station.
- (9) Shri Premdas Katheria regarding need to provide electricity to villages surrounding NTPC Power Plant at Dibiyapur, district Auraiya, Uttar Pradesh.

- (10) Shri Surendra Singh Nagar regarding need to make functional all four ticket counters at Khurja Junction in Gautam Budha Nagar Parliamentary Constituency, Uttar Pradesh and also to undertake modernization and augmentation of railway facilities at the Station.
- (11) Shri Dinesh Chandra Yadav regarding need to provide stoppage to New Jalpaiguri Super Fast Express (train Nos. 2523/2524) at Hasanpur Road Railway Station in Bihar.
- (12) Shri P.K. Biju regarding need to increase the amount of financial assistance for the development of Kerala Kalamandalam, a centre of Arts and Culture in Kerala.
- (13) Shri R. Thamaraiselvan regarding need to construct rail over-bridges at level crossings near Adhiyaman Kottai, Chinthalpadi and Buddireddipatti besides constructing a level crossing at Sivanalli in Dharmapuri Parliamentary Constituency, Tamil Nadu.
- (14) Shri Jayant Choudhary regarding need to create a Yamuna River Basin Authority to Monitor schemes meant for cleaning river Yamuna.
- (15) Dr. Tarun Mandal regarding need for redressal of grievances of employees of the Bureau of Indian Standards, Eastern Regional Office, Kolkata, West Bengal.

(Due to interruptions in the House, Lok Sabha adjourned for the day.)

12.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 23rd November, 2010.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, November 23, 2010/Agrahayana 2, 1932 (Saka)

No. 121

11.00 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 181 – 200 put down in the order paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 2071–2300 would be printed in the official report of the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12.00 Noon)

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the North Eastern Handicrafts & Handlooms Development Corporation Limited, Guwahati, for the year 2009-2010.
- (ii) Annual Report of the North Eastern Handicrafts & Handlooms Development Corporation Limited, Guwahati, for the year 2009-2010, alongwith Audited

Accounts and comments of the Comptroller and Auditor General thereon.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Centre for the Development of Glass Industry), Firozabad, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Centre for the Development of Glass Industry), Firozabad, for the year 2009-2010.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Fragrance & Flavour Development Centre) Kannauj, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Fragrance & Flavour Development Centre) Kannauj, for the year 2009-2010.

(4) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992:-

(i) The Indo-Tibetan Border Police Force, General Duty Cadre (Group 'A' Posts) Recruitment Rules, 2010 published in Notification No. G.S.R. 811(E) in Gazette of India dated 5th October, 2010.

(ii) The Indo-Tibetan Border Police Force, Judge Attorney General, Additional Judge Attorney General, Deputy Judge Attorney General and Judge Attorney Group 'A' Posts Recruitment and Conditions of Service Rules, 2010 published in Notification No. G.S.R. 857(E) in Gazette of India dated 26th October, 2010.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Protection of Plant Varieties & Farmers' Rights Authority, New Delhi, for the year 2009-2010.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Protection of Plant Varieties & Farmers' Rights Authority, New Delhi, for the year 2009-2010, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Protection of Plant Varieties & Farmers' Rights Authority, New Delhi, for the year 2009-2010.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Agriculture & Rural Development Banks' Federation Limited, Mumbai, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Agriculture & Rural Development Banks' Federation Limited, Mumbai, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Agriculture & Rural Development Banks' Federation Limited, Mumbai, for the year 2009-2010.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Mumbai, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Mumbai, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of State Cooperative Banks Limited, Mumbai, for the year 2009-2010.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the

National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Fishermen's Cooperatives Limited, New Delhi, for the year 2009-2010.

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- The Sugar (Stockholding Limit of Bulk Consumers) Order, 2010 published in Notification No. G.S.R. 419(E) in Gazette of India dated 18th May, 2010.
- (ii) The Sugar (Stockholding Limit of Bulk Consumers) (Amendment)
 Order, 2010 published in Notification No. G.S.R. 682(E) in Gazette
 of India dated 18th August, 2010.
- (iii) G.S.R. 779(E) published in Gazette of India dated 24th September, 2010, regarding imposition of levy obligation @ 10% on sugar produced during 2010-11 sugar season on every domestic producer of sugar.
- (iv) S.O. 2398(E) published in Gazette of India dated 30th September,
 2010, regarding imposition of stockholding and turnover limits on dealers of sugar and Khandsari.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (9) above.

(11) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

S.O. 1534(E) published in Gazette of India dated the 25th June,
 2010, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 236 (Andheria
 More-Delhi/Haryana Border) in the State of NCT of Delhi.

- S.O. 2467(E) published in Gazette of India dated the 8th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 236 (Andheria More-Delhi/Haryana Border) in the State of NCT of Delhi.
- (iii) S.O. 2305(E) published in Gazette of India dated the 17th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 236 (Andheria More-Delhi/Haryana Border) in the State of NCT of Delhi.
- (iv) S.O. 2557(E) and S.O. 2562(E) published in Gazette of India dated the 13th October, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 236 (Andheria More-Delhi/Haryana Border) in the State of NCT of Delhi.
- S.O. 1293(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 200 (Duburi-Bhuban Section) in the State of Orissa.
- (vi) S.O. 1547(E) published in Gazette of India dated the 25th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 200 (Pitiri-Bhuban Section) in the State of Orissa.
- (vii) S.O. 1583(E) published in Gazette of India dated the 2nd July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Sambalpur-Bargarh-Orissa/Chhatishgarh Section) in the State of Orissa.
- (viii) S.O. 2633(E) published in Gazette of India dated the 25th October,
 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building of the proposed Varanasi

Ring Road on National Highway No. 2 in the State of Uttar Pradesh.

- S.O. 2576(E) published in Gazette of India dated the 18th October,
 2010, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- S.O. 1372(E) published in Gazette of India dated the 10th June,
 2010, containing corrigendum to the Notification No. S.O. 894(E) dated 20th April, 2010.
- (xi) S.O. 2464(E) published in Gazette of India dated the 8th October,
 2010, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.
- (xii) S.O. 2113(E) published in Gazette of India dated the 30th August,
 2010, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 76 (Jhansi-Khajuraho Section) in the State of Uttar Pradesh.
- (xiii) S.O. 2059(E) published in Gazette of India dated the 23rd August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. NE-II (Eastern Peripheral Expressway) (Ghaziabad Section) in the State of Uttar Pradesh.
- (xiv) S.O. 2540(E) published in Gazette of India dated the 12th October,
 2010, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.
- (xv) S.O. 2378(E) published in Gazette of India dated the 30th September, 2010, authorising the Special Land Acquisition Officer, Aligarh, as the competent authority to acquire land for building, mainten-

ance, management and operation of National Highway No. 93 in the State of Uttar Pradesh.

- (xvi) S.O. 2577(E) published in Gazette of India dated the 18th October,
 2010, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 91 (Ghaziabad-Aligarh Section) in the State of Uttar Pradesh.
- (xvii) S.O. 2542(E) published in Gazette of India dated the 12th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.
- (xviii) S.O. 1692(E) published in Gazette of India dated the 17th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 58 (Delhi-Meerut Section) in the State of Uttar Pradesh.
- (xix) S.O. 1805(E) published in Gazette of India dated the 23rd July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Agra Section) in the State of Uttar Pradesh.
- (xx) S.O. 1690(E) published in Gazette of India dated the 17th July, 2010, authorising the Additional District Magistrate (Land Acquisition), Joint Organization, Meerut, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 2 (Delhi-Meerut Section) in the State of Uttar Pradesh.
- (xxi) S.O. 1873(E) published in Gazette of India dated the 30th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Moradabad-Bareilly Section) in the State of Uttar Pradesh.

- (xxii) S.O. 1691(E) published in Gazette of India dated the 17th July, 2010, authorising the Additional District Magistrate (Land Acquisition), Joint Organization, Meerut, as the competent authority to acquire land for building, maintenance, management and operation of National Highway Nos. 24 & 58 (Delhi-Meerut Expressway) in the States of NCT of Delhi and Uttar Pradesh.
- (xxiii) S.O. 1871(E) published in Gazette of India dated the 30th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Moradabad-Bareilly Section) in the State of Uttar Pradesh.
- (xxiv) S.O. 2082(E) published in Gazette of India dated the 26th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 75 (Jhansi-Khajuraho Section) in the State of Uttar Pradesh.
- (xxv) S.O. 1697(E) published in Gazette of India dated the 19th July, 2010, making certain amendments in the Notification No. S.O. 939(E) dated 9th April, 2009.
- (xxvi) S.O. 1377(E) published in Gazette of India dated the 10th June, 2010, making certain amendments in the Notification No. S.O. 2798(E) dated 3rd November, 2009.
- (xxvii) S.O. 1707(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Moradabad-Bareilly Section) in the State of Uttar Pradesh.
- (xxviii) S.O. 2058(E) published in Gazette of India dated the 23rd August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Varanasi-Aurangabad Section) in the State of Uttar Pradesh.

- (xxix) S.O. 1700(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Moradabad-Bareilly Section) in the State of Uttar Pradesh.
- (xxx) S.O. 1757(E) published in Gazette of India dated the 21st July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 112 (Bar-Bilara Section) in the State of Rajasthan.
- (xxxi) S.O. 2307(E) published in Gazette of India dated the 17th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Surat-Dhaisar Section) in the State of Gujarat.
- (xxxii) S.O. 2102(E) published in Gazette of India dated the 30th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8A (Ext.) (Kandla-Chandroda Section) in the State of Gujarat.
- (xxxiii) S.O. 1807(E) published in Gazette of India dated the 23rd July, 2010, regarding acquisition of land for building, maintenance, management and operation of Vadodara-Mumbai Expressway Section in the State of Gujarat under NHDP Phase-VI.
- (xxxiv) S.O. 2272(E) published in Gazette of India dated the 14th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxxv) S.O. 1708(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.

- (xxxvi) S.O. 2253(E) published in Gazette of India dated the 13th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xxxvii) S.O. 2558(E) published in Gazette of India dated the 13th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Deoli-Kota Section) (Package-I) in the State of Rajasthan.
- (xxxviii) S.O. 2055(E) published in Gazette of India dated the 23rd August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8A (Samakhiyali-Gandhidham Section) in the State of Gujarat.
- (xxxix) S.O. 2617(E) published in Gazette of India dated the 25th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xl) S.O. 2222(E) published in Gazette of India dated the 10th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Deoli-Jhalawar Section) in the State of Rajasthan.
- (xli) S.O. 2057(E) published in Gazette of India dated the 23rd August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Deoli-Jhalawar Section) in the State of Rajasthan.
- (xlii) S.O. 2056(E) published in Gazette of India dated the 23rd August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 14 (Beawar Section) in the State of Rajasthan.

- (xliii) S.O. 2111(E) published in Gazette of India dated the 30th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xliv) S.O. 2060(E) published in Gazette of India dated the 23rd August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8A (Samakhiyali-Gandhidham Section) in the State of Gujarat.
- (xlv) S.O. 2015(E) published in Gazette of India dated the 17th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Dhulia-Surat Section) in the State of Gujarat.
- (xlvi) S.O. 2010(E) published in Gazette of India dated the 17th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Bharuch-Surat Section) in the State of Gujarat.
- (xlvii) S.O. 1951(E) published in Gazette of India dated the 11th August, 2010, regarding acquisition of land for building, maintenance, management and operation of Vadodara-Mumbai Expressway Section in the State of Gujarat under NHDP Phase-VI.
- (xlviii) S.O. 2131(E) published in Gazette of India dated the 31st August, 2010, containing corrigendum to the Notification No. S.O. 1545(E) (in Hindi version only) dated 25th June, 2010.
- (xlix) S.O. 2241(E) published in Gazette of India dated the 13th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 14 (Sirohi Section) in the State of Rajasthan.
- S.O. 2382(E) published in Gazette of India dated the 30th September, 2010, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 11 (Jaipur-Reengus Section) in the State of Rajasthan.

- S.O. 1831(E) published in Gazette of India dated the 27th July,
 2010, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- S.O. 2077(E) published in Gazette of India dated the 26th August,
 2010, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 6 (Dankuni-Kharagpur Section) in the State of West Bengal.
- (Iiii) S.O. 1624(E) published in Gazette of India dated the 8th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Farakka-Raiganj Section) in the State of West Bengal.
- (liv) S.O. 2046(E) published in Gazette of India dated the 20th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Rargaon Section) in the State of Jharkhand.
- (Iv) S.O. 1644(E) published in Gazette of India dated the 12th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Berhampore-Farakka Section) in the State of West Bengal.
- (Ivi) S.O. 1912(E) published in Gazette of India dated the 5th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.
- (Ivii) S.O. 2084(E) published in Gazette of India dated the 26th August,
 2010, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 34 in the State of West Bengal.

- (Iviii) S.O. 1721(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Berhampore-Farakka Section) in the State of West Bengal.
- (lix) S.O. 2127(E) published in Gazette of India dated the 31st August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Rargaon-Mahullia Section) in the State of Jharkhand.
- (Ix) S.O. 1829(E) published in Gazette of India dated the 27th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Barasat-Behrampur Section) in the State of West Bengal.
- (Ixi) S.O. 1711(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Barhi-Hazaribagh Section) in the State of Jharkhand.
- (Ixii) S.O. 1716(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Farakka-Raiganj Section) in the State of West Bengal.
- (Ixiii) S.O. 1719(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D (including construction of by-passes) in the State of West Bengal.
- (lxiv) S.O. 2132(E) published in Gazette of India dated the 31st August,
 2010, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 34 in the State of West Bengal.

- (Ixv) S.O. 2217(E) published in Gazette of India dated the 10th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Rargaon-Mahullia Section) in the State of Jharkhand.
- (Ixvi) S.O. 1718(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Farakka-Raiganj Section) in the State of West Bengal.
- (Ixvii) S.O. 1720(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (including construction of by-passes) in the State of West Bengal.
- (Ixviii) S.O. 1936(E) published in Gazette of India dated the 9th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Barhi-Hazaribagh Section) in the State of Jharkhand.
- (Ixix) S.O. 2133(E) published in Gazette of India dated the 31st August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (including construction of by-passes) in the State of West Bengal.
- (Ixx) S.O. 2335(E) published in Gazette of India dated the 23rd September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Rargaon Section) (including construction of by-passes) in the State of West Bengal.
- (Ixxi) S.O. 1722(E) published in Gazette of India dated the 19th July,
 2010, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 34 (Berhampore-Farakka Section) in the State of West Bengal.

- (Ixxii) S.O. 2047(E) published in Gazette of India dated the 20th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Rargaon Section) in the State of Jharkhand.
- (Ixxiii) S.O. 2076(E) published in Gazette of India dated the 26th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (Ixxiv) S.O. 2462(E) published in Gazette of India dated the 8th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 30 (Patna-Bakhtiyarpur Section) in the State of Bihar.
- (Ixxv) S.O. 2543(E) published in Gazette of India dated the 12th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Farakka-Raiganj Section) in the State of West Bengal.
- (Ixxvi) S.O. 2384(E) published in Gazette of India dated the 30th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 in the State of West Bengal.
- (Ixxvii) S.O. 1625(E) published in Gazette of India dated the 8th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (Ixxviii) S.O. 2085(E) published in Gazette of India dated the 26th August, 2010, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 34 in the State of West Bengal.

- (Ixxix) S.O. 1723(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Berhampore-Farakka Section) in the State of West Bengal.
- (Ixxx) S.O. 1626(E) published in Gazette of India dated the 8th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Berhampore-Farakka Section) in the State of West Bengal.
- (Ixxxi) S.O. 2083(E) published in Gazette of India dated the 26th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 in the State of West Bengal.
- (Ixxxii) S.O. 1935(E) published in Gazette of India dated the 9th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Rargaon Section) in the State of Jharkhand.
- (Ixxxiii) S.O. 1980(E) published in Gazette of India dated the 12th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Barhi-Indira Section) in the State of Jharkhand.
- (Ixxxiv) S.O. 2376(E) published in Gazette of India dated the 30th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Rargaon-Mahullia Section) in the State of Jharkhand.
- (lxxxv) S.O. 1876(E) published in Gazette of India dated the 30th July, 2010, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 85 (Hajipur-Chhapra-Gopalganj Section) in the State of Bihar.

- (Ixxxvi) S.O. 2078(E) published in Gazette of India dated the 26th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 (Farakka-Raiganj Section) in the State of West Bengal.
- (Ixxxvii) S.O. 2383(E) published in Gazette of India dated the 30th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Ranchi-Rargaon Section) in the State of Jharkhand.
- (Ixxxviii) S.O. 1934(E) published in Gazette of India dated the 9th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Govindpur-Bankheta Section) in the State of Jharkhand.
- (Ixxxix) S.O. 1287(E) published in Gazette of India dated the 1st June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 in the State of West Bengal.
- (xc) S.O. 2304(E) published in Gazette of India dated the 17th September, 2010, authorising the District Land Acquisition Officer, Ranchi, Jharkhand, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 75 in the State of Jharkhand.
- (xci) S.O. 2129(E) published in Gazette of India dated the 31st August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 in the State of West Bengal.
- (xcii) S.O. 1911(E) published in Gazette of India dated the 5th August,
 2010, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 34 (Farakka-Raiganj Section) in the State of West Bengal.

- (xciii) S.O. 1594(E) published in Gazette of India dated the 6th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Govindpur-Bankheta Section) in the State of Jharkhand.
- (xciv) S.O. 2334(E) published in Gazette of India dated the 23rd September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Varanasi-Aurangabad Section) in the State of Bihar.
- (xcv) S.O. 2020(E) published in Gazette of India dated the 17th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Deoli-Jhalawar Section) in the State of Rajasthan.
- (xcvi) S.O. 1477(E) published in Gazette of India dated the 18th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 (Jaipur-Reengus Section) in the State of Rajasthan.
- (xcvii) S.O. 2248(E) published in Gazette of India dated the 13th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (xcviii) S.O. 2246(E) published in Gazette of India dated the 13th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8A (Mundra Village Chandroda Section) in the State of Gujarat.
- (xcix) S.O. 2306(E) published in Gazette of India dated the 17th September, 2010, making certain amendments in the Notification No. S.O. 2989(E) dated 24th November, 2009.

- (c) S.O. 2250(E) published in Gazette of India dated the 13th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Surat-Dahisar Section) in the State of Gujarat.
- S.O. 2101(E) published in Gazette of India dated the 30th August,
 2010, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 8A (Ext.) (Surat-Dahisar Section) in the State of Gujarat.
- (cii) S.O. 2014(E) published in Gazette of India dated the 17th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Surat-Hazira Section) in the State of Gujarat.
- (ciii) S.O. 2619(E) published in Gazette of India dated the 25th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (civ) S.O. 1836(E), S.O. 1837(E) and S.O. 1838(E) published in Gazette of India dated the 27th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 14 in the State of Rajasthan.
- (cv) S.O. 2018(E) published in Gazette of India dated the 17th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Bharuch-Surat Section) in the State of Gujarat.
- (cvi) S.O. 2252(E) published in Gazette of India dated the 13th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.

- (cvii) S.O. 1545(E) published in Gazette of India dated the 25th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Dhulia-Surat Section) to (on Surat-Hazira Section) in the State of Gujarat.
- (cviii) S.O. 2587(E) published in Gazette of India dated the 19th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Fatehpur-Ambala Section) in the State of Rajasthan.
- (cix) S.O. 2061(E) published in Gazette of India dated the 23rd August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8A (Extension) (Kandla-Chandroda Section) in the State of Gujarat.
- (cx) S.O. 2017(E) published in Gazette of India dated the 17th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Ahmedabad-Vadodara Section) in the State of Gujarat.
- (cxi) S.O. 1627(E) published in Gazette of India dated the 8th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (on Gujarat/Maharashtra Border) (including construction of Vyara and Bajipura bypass) in the State of Gujarat.
- (cxii) S.O. 1536(E) published in Gazette of India dated the 25th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (cxiii) S.O. 2267(E) published in Gazette of India dated the 14th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.

- (cxiv) S.O. 2618(E) published in Gazette of India dated the 25th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (cxv) S.O. 1832(E) published in Gazette of India dated the 27th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (cxvi) S.O. 1913(E) published in Gazette of India dated the 5th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 (Jaipur-Reengus Section) in the State of Gujarat.
- (cxvii) S.O. 2232(E) published in Gazette of India dated the 13th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Chhindwara Bypass Section) in the State of Madhya Pradesh.
- (cxviii) S.O. 2233(E) published in Gazette of India dated the 13th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Umaranala to Madhya Pradesh/Maharashtra State Border Section) in the State of Madhya Pradesh.
- (cxix) S.O. 2238(E) published in Gazette of India dated the 13th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Umaranala to Madhya Pradesh/Maharashtra State Border Section) in the State of Madhya Pradesh.
- (cxx) S.O. 2556(E) published in Gazette of India dated the 13th October,
 2010, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 69A

(Betul/Chhindwara District Border to Chhindwara Section) in the State of Madhya Pradesh.

3. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Gobinda Chandra Naskar presented the Tenth Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on "Reservation for and Employment of Scheduled Castes and Scheduled Tribes in Bharat Heavy Electricals Limited".

4. Reports of Standing Committee on Information Technology

Shri Rao Inderjit Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2010-11):-

- (1) Fifteenth Report on 'Modernisation of Post Offices' relating to the Ministry of Communications and Information Technology (Department of Posts).
- (2) Sixteenth Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in the Fifth Report (Fifteenth Lok Sabha) on Demands for Grants (2010-11) relating to the Ministry of Communications and Information Technology (Department of Posts).
- (3) Seventeenth Report on Action Taken by the Government on the Recommendations/Observations of the Committee contained in the Seventh Report (Fifteenth Lok Sabha) on Demands for Grants (2010-11) relating to the Ministry of Communications and Information Technology (Department of Information Technology).

5. Report of Standing Committee on Human Resource Development

Shri Ashok Tanwar laid on the Table the Two Hundred Twentyseventh Report (Hindi and English versions) of the Standing Committee on Human Resource Development on 'The Copyright (Amendment) Bill, 2010'.

6. Evidence tendered before the Standing Committee on Human Resource Development

Shri Ashok Tanwar laid on the Table the Evidence tendered before the Committee on Human Resource Development on 'The Copyright (Amendment) Bill, 2010'.

7. Statements by Ministers

- (1) The Minister of State in the Ministry of Home Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 144th Report of the Standing Committee on Home Affairs on Demands for Grants (2010-11), pertaining to the Ministry of Home Affairs.
- (2) The Minister of State (Independent Charge) of the Ministry of Micro, Small and Medium Enterprise laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 214th and 217th Reports of the Standing Committee on Industry on Demands for Grants (2008-09 and 2010-11, respectively), pertaining to the Ministry of Micro, Small and Medium Enterprises.

12.04 P.M.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Suresh Kashinath Taware regarding need to address the problems of entrepreneurs, weavers and unorganized workers engaged in handloom and powerloom industries in Bhiwandi Parliamentary Constituency, Maharashtra.
- (2) Ch. Lal Singh regarding need to provide funds for artificial recharge of ground water in Jammu & Kashmir.
- (3) Shri Ponnam Prabhakar regarding need to enhance the wages of beedi workers in the country particularly in Andhra Pradesh and provide them with better social security.
- (4) Shri K.D. Deshmukh regarding need to expedite gauge conversion work on Balaghat-Jabalpur railway line in Madhya Pradesh.
- (5) Shri Mahendrasinh P. Chauhan regarding need to provide a fair price of cotton to cotton-growers and lift ban on its export.
- (6) Shri Nishikant Dubey regarding need to include 'Khetauri', Bhuiyan', 'Ghatwal', 'Bhuiyan-Ghatwal', 'Periyar', and 'Kadar' communities of Santhal Paragana in Jharkhand and 'Konda Reddy' community in Orissa in the list of Sheduled Tribes.
- (7) Shri Gorakh Nath Pandey regarding need to construct embankment for regulating the stream of river 'The Ganges' causing massive soil erosion during floods/rains in Bhadohi Parliamentary Constituency, Uttar Pradesh.
- (8) Shri Kaushalendra Kumar regarding need to take measures to increase the green cover in the country.

- (9) Shri D. Venugopal regarding need to check rise in the price of cement in the country.
- (10) Shri Bhartruhari Mahtab regarding need to provide adequate foodgrains storage facility in Orissa and move surplus custom milled rice from Orissa to other States.
- (11) Adv. Ganeshrao Nagarao Dudhgaonkar regarding need to provide adequate financial help to the farmers in Marathwada region of Maharashtra who suffered heavy losses due to damage to their crops caused by heavy & unseasonal rains.
- (12) Shri Prabodh Panda regarding need to undertake repair work of National Highway No. 60 between Kharagpur and Sonakoniya in West Bengal.
- (13) Dr. Raghuvansh Prasad Singh regarding need to re-start the closed sugar mills in Motipur and Goraul in Bihar.
- (14) Shri Jose K. Mani regarding need to set up an LPG bottling plant at Kottayam, Kerala.

(Due to interruptions in the House, Lok Sabha adjourned for the day.)

12.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 24th November, 2010.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, November 24, 2010/Agrahayana 3, 1932 (Saka)

No. 122

11.00 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 201 – 220 put down in the order paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 2301–2530 would be printed in the official report of the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12.00 Noon)

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 24 of the Passports Act, 1967:-

- (i) The Passports Application (Facilitation and Processing) Rules, 2010 published in Notification No. G.S.R. 371(E) in Gazette of India dated 3rd May, 2010.
- (ii) The Passports (Amendment) Rules, 2010 published in Notification No.
 G.S.R. 372(E) in Gazette of India dated 3rd May, 2010.

- (iii) The Passports (Second Amendment) Rules, 2010 published in Notification No. G.S.R. 675(E) in Gazette of India dated 12th August, 2010.
- (2) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(3) A copy of the Notification No. G.S.R. 370(E) published in Gazette of India dated 3rd May, 2010, authorizing Commissioners of Police, Chennai City, Chennai Suburban, Coimbatore, Tiruchirappalli, Madurai, Tirunelveli and Salem and the Collectors of all the Districts in Tamil Nadu to sanction prosecution on behalf of State Government of Tamil Nadu in respect of the offences under Section 12 of the said Act within their respective territorial jurisdiction issued under Section 15 of the Passports Act, 1967.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

(5) A copy of the Administrative Report (Hindi and English versions) of the Haj Committee of India, Mumbai, for the years 2002-2003 to 2008-2009 alongwith Audited Accounts, under sub-section (4) of Section 34 of the Haj Committee Act, 2002.

(6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

(7) A copy each of the following Notifications (Hindi and English versions) Section 26 of the Environment (Protection) Act, 1986:-

- (i) The Environment (Protection) Fifth (Amendment) Rules, 2010 published in Notification No. G.S.R. 739(E) in Gazette of India dated the 9th September, 2010.
- (ii) The Environment (Protection) (Sixth Amendment) Rules, 2010 published in Notification No. G.S.R. 809(E) in Gazette of India dated the 4th October, 2010.

(8) A copy of the Notification No. S.O. 2718(E) (Hindi and English versions) published in Gazette of India dated 4th November, 2010, notifying the species of plants and animals which are on the verge of extinction, mentioned therein, in the State of Karnataka, issued under Section 38 of the Biological Diversity Act, 2002.

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-

- (i) The Indian Police Service (Fixation of Cadre Strength) Eighteenth Amendment Regulations, 2010 published in Notification No. G.S.R.
 619(E) in Gazette of India dated the 23rd July, 2010.
- (ii) The Indian Police Service (Pay) Twentieth Amendment Rules, 2010 published in Notification No. G.S.R. 620(E) in Gazette of India dated the 23rd July, 2010.
- (iii) The Indian Police Service (Fixation of Cadre Strength) Nineteenth Amendment Regulations, 2010 published in Notification No. G.S.R.
 621(E) in Gazette of India dated the 23rd July, 2010.
- (iv) The Indian Police Service (Pay) Twenty First Amendment Rules,
 2010 published in Notification No. G.S.R. 622(E) in Gazette of India dated the 23rd July, 2010.
- (v) The Indian Police Service (Fixation of Cadre Strength) Twentieth Amendment Regulations, 2010 published in Notification No. G.S.R.
 623(E) in Gazette of India dated the 23rd July, 2010.
- (vi) The Indian Police Service (Pay) Twenty Second Amendment Rules, 2010 published in Notification No. G.S.R. 624(E) in Gazette of India dated the 23rd July, 2010.
- (vii) The Indian Police Service (Fixation of Cadre Strength) Twenty-First Amendment Regulations, 2010 published in Notification No. G.S.R. 625(E) in Gazette of India dated the 23rd July, 2010.

- (viii) The Indian Police Service (Pay) Twenty Third Amendment Rules, 2010 published in Notification No. G.S.R. 626(E) in Gazette of India dated the 23rd July, 2010.
- (ix) The Indian Police Service (Fixation of Cadre Strength) Twenty Second Amendment Regulations, 2010 published in Notification No.
 G.S.R. 627(E) in Gazette of India dated the 23rd July, 2010.
- (x) The Indian Police Service (Pay) Twenty Fourth Amendment Rules,
 2010 published in Notification No. G.S.R. 628(E) in Gazette of India dated the 23rd July, 2010.
- (xi) The Indian Forest Service (Fixation of Cadre Strength) Second Amendment Regulations, 2010 published in Notification No. G.S.R.
 673(E) in Gazette of India dated the 11th August, 2010.
- (xii) The Indian Forest Service (Pay) Fourth Amendment Rules, 2010 published in Notification No. G.S.R. 674(E) in Gazette of India dated the 11th August, 2010.
- (xiii) The Indian Administrative Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 2010 published in Notification No.
 G.S.R. 688(E) in Gazette of India dated the 19th August, 2010.
- (xiv) The Indian Administrative Service (Pay) Twelfth Amendment Rules,
 2010 published in Notification No. G.S.R. 689(E) in Gazette of India dated the 19th August, 2010.
- (xv) The Indian Police Service (Fixation of Cadre Strength) Twenty-third Amendment Regulations, 2010 published in Notification No. G.S.R.
 724(E) in Gazette of India dated the 1st September, 2010.
- (xvi) The Indian Police Service (Pay) Twenty Fifth Amendment Rules, 2010 published in Notification No. G.S.R. 725(E) in Gazette of India dated the 1st September, 2010.

- (xvii) The Indian Administrative Service (Fixation of Cadre Strength)
 Eleventh Amendment Regulations, 2010 published in Notification
 No. G.S.R. 835(E) in Gazette of India dated the 13th October, 2010.
- (xviii) The Indian Administrative Service (Pay) Thirteenth Amendment Rules, 2010 published in Notification No. G.S.R. 836(E) in Gazette of India dated the 13th October, 2010.
- (xix) The Indian Police Service (Fixation of Cadre Strength) Twenty fourth Amendment Regulations, 2010 published in Notification No.
 G.S.R. 878(E) in Gazette of India dated the 2nd November, 2010.
- (xx) The Indian Police Service (Pay) Twenty-Sixth Amendment Rules, 2010 published in Notification No. G.S.R. 879(E) in Gazette of India dated the 2nd November, 2010.
- (xxi) The Indian Administrative Service (Fixation of Cadre Strength) Twelfth Amendment Regulations, 2010 published in Notification No.
 G.S.R. 898(E) in Gazette of India dated the 9th November, 2010.
- (xxii) The Indian Administrative Service (Pay) Fourteenth Amendment Rules, 2010 published in Notification No. G.S.R. 899(E) in Gazette of India dated the 9th November, 2010.
- (xxiii) The Indian Administrative Service (Pay) Twelfth Amendment Rules,
 2010 published in Notification No. G.S.R. 768(E) in Gazette of India dated the 20th September, 2010.
- (xxiv) The Indian Police Service (Pay) Twenty-sixth Amendment Rules,
 2010 published in Notification No. G.S.R. 769(E) in Gazette of India dated the 20th September, 2010.
- (xxv) The Indian Forest Service (Pay) Fifth Amendment Rules, 2010 published in Notification No. G.S.R. 770(E) in Gazette of India dated the 20th September, 2010.

(10) A copy each of the following statements (Hindi and English versions) showing Action Taken by the Government on the assurances,

promises and undertakings given by the Minister during various sessions of Tenth, Eleventh, Twelfth, Thirteenth, Fourteenth and Fifteenth Lok Sabha:-

TENTH LOK SABHA

1. Statement No. XXVIII

Fifteenth Session, 1995

ELEVENTH LOK SABHA

- 2. Statement No. XL
- 3. Statement No. XL

Second Session, 1996 Fourth Session, 1997

TWELFTH LOK SABHA

4. Statement No. XLII

Fourth Session, 1999

THIRTEENTH LOK SABHA

- 5. Statement No. XLIII
- 6. Statement No. XXXI
- 7. Statement No. XLVI
- 8. Statement No. XXX
- 9. Statement No. XXVII

Fourth Session, 2000 Fifth Session, 2000 Seventh Session, 2001 Twelfth Session, 2003 Fourteenth Session, 2003

FOURTEENTH LOK SABHA

- 10. Statement No. XXIV
- 11. Statement No. XXII
- 12. Statement No. XXIII
- 13. Statement No. XX
- 14. Statement No. XIX
- 15. Statement No. XIX
- 16. Statement No. XVI
- 17. Statement No. XVI
- 18. Statement No. XV
- 19. Statement No. XIII
- 20. Statement No. XII
- 21. Statement No. X
- 22. Statement No. VIII
- 23. Statement No. VII

Second Session, 2004 Third Session, 2004

Fourth Session, 2005 Fifth Session, 2005 Sixth Session, 2005 Seventh Session, 2005 Eighth Session, 2006 Ninth Session, 2006 Tenth Session, 2007 Eleventh Session, 2007 Twelfth Session, 2007 Thirteenth Session, 2008 Fourteenth Session, 2008 Fifteenth Session, 2009

FIFTEENTH LOK SABHA

- 24. Statement No. VI
- 25. Statement No. IV
- 26. Statement No. IV
- 27. Statement No. I

Second Session, 2009 Third Session, 2009 Fourth Session, 2010 Fifth Session, 2010

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Silchar, Silchar, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Silchar, Silchar, for the year 2008-2009.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Institute of Technology, Bhopal, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Institute of Technology, Bhopal, for the year 2008-2009.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru National Institute of Technology, Allahabad, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Motilal Nehru National Institute of Technology, Allahabad, for the year 2008-2009.

(16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

3. Report of Committee on Private Members' Bills and Resolutions

Dr. Mahesh Joshi presented the Tenth and Eleventh Reports (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions

4. Statements of Public Accounts Committee

Shri Aruna Kumar Vundavalli laid on the Table the Statements (Hindi and English versions) showing Action Taken by Government on the Observations/ Recommendations contained in the following Action Taken Reports of the Public Accounts Committee:-

- (i) 45th Report (14th Lok Sabha) on "Excesses over Voted Grants and Charged Appropriations (2003-04)".
- (ii) 62nd Report (14th Lok Sabha) on "Excesses over Voted Grants and Charged Appropriations (2004-05)".
- (iii) 63rd Report (14th Lok Sabha) on "National AIDS Control Programme".
- (iv) 65th Report (14th Lok Sabha) on "Management of Projects relating to Utilisation and Conservation of Soil and Water Undertaken by Institutes of ICAR".
- (v) 66th Report (14th Lok Sabha) on "Sarva Shiksha Abhiyan (SSA)".
- (vi) 71st Report (14th Lok Sabha) on "Delay in finalization of Demands".
- (vii) 76th Report (14th Lok Sabha) on "Functioning of Employees' State Insurance Corporation (ESIC)".
- (viii) 82nd Report (14th Lok Sabha) on "Pradhan Mantri Gram Sadak Yojana (PMGSY)".

- (ix) 2nd Report (15th Lok Sabha) on "Management of Foodgrains".
- (x) 3rd Report (15th Lok Sabha) on "Accelerated Power Development and Reforms Programme (APDRP)".
- (xi) 5th Report (15th Lok Sabha) on "Tsunami Relief and Rehabilitation".

5. Statements by Ministers

- (1) The Minister of Parliamentary Affairs and Minister of Water Resources laid a statement (Hindi and English versions) (i) correcting the reply given on 28.07.2010 to Starred Question No. 48 by Sarvashri Vishwa Mohan Kumar and Ashok Kumar Rawat, MPs regarding Flood Control and Management; and (ii) giving reasons for delay in correcting the reply.
- (2) The Minister of State (Independent Charge) of the Ministry of Environment and Forests laid a statement (Hindi and English versions) correcting the reply given on 10.11.2010 to Starred Question No. 40 by Shri P. Kumar and Dr. Padmasinha Bajirao Patil, MPs regarding Environmental Clearance to various Projects.

6. Supplementary Demands for Grants (Railways) – 2010–11

Shri E. Ahamed presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of Budget (Railways) for 2010–11.

7. Demands for Excess Grants (Railways) – 2008–09

Shri E. Ahamed presented a statement (Hindi and English versions) showing the Demands for Excess Grants in respect of Budget (Railways) for 2008–09.

12.03 P.M.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- Shri N.S.V. Chitthan regarding need to double railway line between Madurai and Virudhunagar in Tamil Nadu.
- (2) Shri Harish Choudhary regarding need to relax the norms of minimum population requirement for setting up Community and Primary Health Centres in Barmer Parliamentary constituency, Rajasthan.
- (3) Shri Sajjan Singh Verma regarding need to ban future trading in essential food commodities in the country.
- (4) Dr. P. L. Punia regarding need to give fixed term of posting to civil servants.
- (5) Shri Jagdambika Pal regarding need to make available fertilizers like D.A.P. and Urea to farmers in Uttar Pradesh.
- (6) Shri Bhakta Charan Das regarding need to provide adequate compensation to the families of farmers who committed suicides in Western Orissa and also provide compensation to farmers who suffered crop-failure in the State.
- (7) Shri Ramen Deka regarding need to monitor the road projects under Pradhan Mantri Gram Sadak Yojana in Mangaldoi Parliamentary constituency, Assam to ensure timely completion and construction of roads as per the specified norms.
- (8) Km. Saroj Pandey regarding need to restore the allocation of rice and wheat from Central Pool to APL card-holders in Chhattisgarh.
- (9) Dr. Virendra Kumar regarding need to open a Computerised Railway Reservation Counter in Orchha, Madhya Pradesh.

- (10) Shri Ganesh Singh regarding need to undertake repair works on N.H. 7 from Vela to Katni and N.H. 75 from Vela to Khajuraho and accord approval for a bye-pass on N.H. 75 in Satna City under Satna Parliamentary constituency, Madhya Pradesh.
- (11) Shri Gajanan D. Babar regarding need to complete the construction work on Mumbai-Pune Section of National Highway No. 4 (Mumbai-Pune) and stop collection of toll tax on the National Highway till the work on the section is completed.
- (12) Dr. Sanjeev Ganesh Naik regarding need to amend the Bombay Port Trust Act, 1879 in order to enable the Municipal Corporation of Greater Mumbai to levy property tax either on the basis of the capital value of the properties or their rateable value.
- (13) Shri P. Kumar regarding need to open a Kendriya Vidyalaya in Pudukottai district, Tamil Nadu.

(Due to interruptions in the House, Lok Sabha adjourned for the day.)

12.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 25th November, 2010.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, November 25, 2010/Agrahayana 4, 1932 (Saka)

No. 123

11.00 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 221 – 240 put down in the order paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 2531-2760 would be printed in the official report of the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.01 A.M. and re-assembled at 12.00 Noon)

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Aircraft (3rd Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 726(E) in Gazette of India dated the 3rd September, 2010, under Section 14A of the Aircraft Act, 1934, together with an explanatory memorandum.

(2) A copy of the Notification No. G.S.R. 801(E) (Hindi and English versions) published in Gazette of India dated the 1^{st} October, 2010, containing

corrigendum to the Notification No. G.S.R. 643(E) dated 29th July, 2010 issued under Aircraft Act, 1934.

(3) A copy of the Annual Accounts (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2009-2010, under sub-section (4) of Section 52 of the Competition Act, 2002.

(4) A copy of the 30th Annual Report (Hindi and English versions) of the Institute of Company Secretaries of India for the year ended 31st March, 2010 published in Notification No. F. No. 104/30/Accts. in Gazette of India dated 22nd September, 2010 under sub-section 18(5B) of Section 40 of the Company Secretaries Act, 1980.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wakf Council, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wakf Council, New Delhi, for the year 2009-2010.

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Indian RailwayFinance Corporation Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2009-2010, alongwith Audited

Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government of the working of the RITES Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the RITES Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2009-2010.
 - (ii) Annual Report of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(7) A copy of the Indian Railways (Open Lines) General (Amendment) Rules,
 2010 (Hindi and English versions) published in Notification No. G.S.R. 900(E) in
 Gazette of India dated 10th November, 2010, under Section 199 of the Railways
 Act, 1989.

(8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) (a) Review by the Government of the working of the Sponge Iron India Limited, Hyderabad, for the year 2009-2010.
 - (b) Annual Report of the Sponge Iron India Limited, Hyderabad, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (ii) (a) Review by the Government of the working of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2009-2010.
 - (b) Annual Report of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (iii) (a) Review by the Government of the working of the National Mineral Development Corporation Limited, Hyderabad, for the year 2009-2010.
 - (b) Annual Report of the National Mineral Development Corporation Limited, Hyderabad, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (iv) (a) Review by the Government of the working of the Bisra Stone Lime Company Limited, Kolkata, for the year 2009-2010.
 - (b) Annual Report of the Bisra Stone Lime Company Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (v) (a) Review by the Government of the working of the Eastern Investments Limited, Kolkata, for the year 2009-2010.
 - (b) Annual Report of the Eastern Investments Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (vi) (a) Review by the Government of the working of the Rashtriya Ispat Nigam Limited (Visakhapatnam Steel Plant), Visakhapatnam, for the year 2009-2010.
 - (b) Annual Report of the Rashtriya Ispat Nigam Limited (Visakhapatnam Steel Plant), Visakhapatnam, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(9) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Heavy Electricals Limited and the Department of Heavy Industry, Ministry of Heavy Industries & Public Enterprises for the year 2010-2011.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Automotive Research Association of India, Pune, for the year 2009-2010.

3. Statements of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri Vilas Muttemwar laid on the Table the statements (Hindi and English versions) showing action taken by the Government on the recommendations contained in Chapter I and final replies in respect of Chapter V of the following Action Taken Reports of the Standing Committee on Food, Consumer Affairs and Public Distribution (Fifteenth Lok Sabha):-

- Sixth Action Taken Report on Demands for Grants (2009-10) (Fifteenth Lok Sabha) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
- Seventh Action Taken Report on Demands for Grants (2009-10)
 (Fifteenth Lok Sabha) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

4. Statements by Ministers

(1) The Minister of Civil Aviation laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 98th Report of the Standing Committee on Transport, Tourism and Culture on Action Taken by the Government on the recommendations/observations contained in the 83rd Report on

`Functioning of Commission of Railway Safety', pertaining to the Ministry of Civil Aviation.

(2) The Minister of State in the Ministry of Chemicals and Fertilizers laid a Statement (Hindi and English versions) (i) correcting the reply given on April 29, 2010 to Unstarred Question No. 5628 by Shri Uday Singh, M.P. regarding Allocation of funds to NIPER; and (ii) giving reasons for delay in correcting the reply.

12.01 P.M.

5. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Satpal Maharaj regarding need to expedite the setting up of All India Institute of Medical Sciences at Rishikesh, Uttarakhand.
- (2) Dr. Charan Das Mahant regarding need to look into the socio-economic and environmental impact due to the large number of thermal power projects in Janjgir Champa district, Chhattisgarh.
- (3) Shri P.T. Thomas regarding need to frame a national scheme for awarding grace marks to students of CBSE, ICSE and other State Boards who excel in sports and games.
- (4) Dr. Nirmal Khatri regarding need to provide yarn at affordable price to handloom & powerloom industries in Ambedkar Nagar, Uttar Pradesh.
- (5) Shri Anurag Singh Thakur regarding need to provide adequate quantity of cooking gas to Himachal Pradesh.
- (6) Dr. Rajan Sushant regarding need to launch a social awareness programme for increasing green cover in the country.

- (7) Shri Jeetendra Singh Bundela regarding need to expedite completion of Ken-Betwa river link project.
- (8) Smt. Kamla Devi Patle regarding need to accord approval to the proposal of Government of Chhattisgarh for construction of bye-passes at district headquarters of Janjgir Champa and Sakti Tehsil Headquarters in Chhattisgarh.
- (9) Shri E.T. Mohammed Basheer regarding need to undertake repair and maintenance of National Highways in Kerala.
- (10) Shri Nripendra Nath Roy regarding need to start air services from Cooch Behar Airport in West Bengal.
- (11) Shri Om Prakash Yadav regarding need to provide adequate quantity of seeds to farmers in Siwan Parliamentary constituency by National Seeds Corporation Limited.

(Due to interruptions in the House, Lok Sabha adjourned for the day.)

12.02 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 26th November, 2010.)

T.K. VISWANATHAN, Secretary-General.



BULLETIN – PART I

(Brief Record of Proceedings)

Friday, November 26, 2010/Agrahayana 5, 1932 (Saka)

No. 124

11.00 A.M.

1. Oath or Affirmation

Smt. Putul Kumari, member representing Banka constituency of Bihar, made affirmation in Hindi, signed the Roll of members and took her seat in the House.

11.02 A.M.

2. Reference by Speaker

The Speaker made reference to the second anniversary of terrorist attack in Mumbai on 26th November, 2008.

Thereafter, members stood in silence for a short-while as a mark of respect to the memory of the departed.

3. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 241–260 put down in the order paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 2761–2990 would be printed in the official report of the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.04 A.M. and re-assembled at 12.00 Noon.)

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 30 of the Regional Rural Banks Act, 1976:-

- (i) The Karnataka Vikas Grameena Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 218 in Gazette of India dated 30th August, 2010.
- (ii) The Malwa Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 222 in Gazette of India dated 6th September, 2010.
- (iii) The Baroda Uttar Pradesh Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 234 in Gazette of India dated 17th September, 2010.
- (iv) The Andhra Pragathi Grameena Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 209 in Gazette of India dated 20th August, 2010.
- (v) The Gurgaon Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 203 in Gazette of India dated 17th August, 2010.
- (vi) The Prathama Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 235 in Gazette of India dated 21st September, 2010.

- (vii) The South Malabar Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 240 in Gazette of India dated 22nd September, 2010.
- (viii) The Nainital Almora Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 250 in Gazette of India dated 4th October, 2010.
- (ix) The Aryavart Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 220 in Gazette of India dated 31st August, 2010.
- (x) The Jaipur Thar Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 239 in Gazette of India dated 22nd September, 2010.
- (xi) The Purvanchal Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 210 in Gazette of India dated 20th August, 2010.

(3) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (3) of Section 48 of the Life Insurance Corporation of India Act, 1956:-

- (i) The Life Insurance Corporation of India Class-III and Class-IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 2010 published in Notification No. G.S.R. 824(E) in Gazette of India dated the 8th October, 2010.
- (ii) The Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) Amendment Rules, 2010 published in Notification No. G.S.R. 825(E) in Gazette of India dated the 8th October, 2010.
- (iii) The Life Insurance Corporation of India Class-III and Class-IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 2010 published in Notification No. G.S.R. 826(E) in Gazette of India dated the 8th October, 2010.

- (iv) The Life Insurance Corporation of India (Special Area Allowance) Amendment Rules, 2010 published in Notification No. G.S.R.
 827(E) in Gazette of India dated the 8th October, 2010.
- (v) The Life Insurance Corporation of India Class III Employees (Special Allowance for Passing Examination) Amendment Rules, 2010 published in Notification No. G.S.R. 828(E) in Gazette of India dated the 8th October, 2010.
- (vi) The Life Insurance Corporation of India (Staff) Amendment Rules,
 2010 published in Notification No. G.S.R. 829(E) in Gazette of
 India dated the 8th October, 2010.
- (vii) The Life Insurance Corporation of India (Employees) Pension Amendment Rules, 2010 published in Notification No. G.S.R.
 830(E) in Gazette of India dated the 8th October, 2010.
- (viii) The Life Insurance Corporation of India (Reappointment of Terminated Development Officers) (Amendment) Rules, 2010 published in Notification No. G.S.R. 812(E) in Gazette of India dated the 5th October, 2010.
- (ix) The Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) Amendment Rules, 2010 published in Notification No. G.S.R. 813(E) in Gazette of India dated the 5th October, 2010.

(4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the United India Insurance Company Limited, Chennai, for the year 2009-2010.
 - (ii) Annual Report of the United India Insurance Company Limited, Chennai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 2009-2010.

- (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the New India Assurance Company Limited, Mumbai, for the year 2009-2010.
 - (ii) Annual Report of the New India Assurance Company Limited, Mumbai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the General Insurance Corporation of India, Mumbai, for the year 2009-2010.
 - (ii) Annual Report of the General Insurance Corporation of India, Mumbai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the National Insurance Company Limited, Kolkata, for the year 2009-2010.
 - (ii) Annual Report of the National Insurance Company Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(5) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (No. 17 of 2010-11) Scientific Departments- Environment Audit of the Ministry of Environment and Forests, for the year ended March, 2009 under Article 151(1) of the Constitution.

(6) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

(i) The Customs (Import of Goods at Concessional Rate of Duty for Manufacture of Excisable Goods) Amendment Rules, 2009 published in Notification No. G.S.R. 791(E) in Gazette of India dated 30th October, 2009, together with an explanatory memorandum.

- (ii) G.S.R. 753(E) published in Gazette of India dated 14th September,
 2010, together with an explanatory memorandum amending notifications issued under various export promotion schemes.
- (iii) G.S.R. 749(E) published in Gazette of India dated 10th September,
 2010, together with an explanatory memorandum amending five notifications, mentioned therein.
- (iv) G.S.R. 723(E) published in Gazette of India dated 1st September, 2010, together with an explanatory memorandum amending three notifications, mentioned therein.
- (v) G.S.R. 765(E) published in Gazette of India dated 17th September, 2010, together with an explanatory memorandum amending Notification Nos. 103/2008-Customs (N.T.) dated 29.08.2008.

(7) A copy each Notification No. G.S.R. 714(E) (Hindi and English versions) published in Gazette of India dated 1st September, 2010, regularizing the availment of CENVAT Credit of duty of excise paid on wires drawn from wire rods falling under chapter 72 of the first Schedule to the Central Excise Tariff Act, notwithstanding that the process of drawing wires from wire rods was held as not amounting to manufacture by the Supreme Court in the case of Collector of Central Excise Vs Technoweld Industriesunder sub-section (2) of section 38 of the Central Excise Act, 1944.

(8) A copy each of the following Notifications (Hindi and English versions) under Section 17-A(5) of the General Insurance Business (Nationalization) Act, 1972:-

- (i) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Amendment Scheme, 2010 published in Notification No. S.O. 2470(E) in Gazette of India dated 8th October, 2010.
- (ii) The General Insurance (Rationalisation of Pay Scales and other Conditions of Service of Development Staff) Amendment Scheme,

2010 published in Notification No. S.O. 2471(E) in Gazette of India dated 8th October, 2010.

- (iii) The General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Supervisory, Clerical and Subordinate Staff Service) Amendment Scheme, 2010 published in Notification No. S.O. 2472(E) in Gazette of India dated 8th October, 2010.
- (iv) The General Insurance (Employees') Pension Amendment Scheme,
 2010 published in Notification No. S.O. 2473(E) in Gazette of India dated 8th October, 2010.

(9) A copy of the Notification No. S.O. 2091(E) (Hindi and English versions) published in Gazette of India dated 26th August, 2010, together with an explanatory memorandum, fixing the rate of tax free interest as 8.5% for the purpose of clause (b) of Rule 6 of Part (A) of the Fourth Schedule to the Income-tax Act, 1961 relating to recognized Provident Funds issued under Section 296 of the Income-tax Act, 1961.

(10) A copy of the Securities and Exchange Board of India (Employees' Service) (Second Amendment) Regulations, 2010 (Hindi and English versions) published in Notification No. LAD-NRO/GN/2010-11/17/22954 in Gazette of India dated 12th October, 2010, under Section 31 of the Securities and Exchange Board of India Act, 1992.

5. Report of Standing Committee on Human Resource Development

Shri Joseph Toppo laid on the Table the Two Hundred Twentyeighth Report (Hindi and English versions) of the Standing Committee on Human Resource Development on 'The Institutes of Technology (Amendment) Bill, 2010'.

6. Evidence tendered before Standing Committee on Human Resource Development

Shri Joseph Toppo laid on the Table the Evidence tendered before the Committee on Human Resource Development on 'The Institutes of Technology (Amendment) Bill, 2010'.

7. Statement by Minister

The Minister of State in the Ministry of Urban Development on behalf of the Minister of Urban Development laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 38th Report of the Standing Committee on Urban Development on `Solid Waste Management', pertaining to the Ministry of Urban Development.

8. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs laid a statement regarding Government Business for the week commencing the 29th November, 2010.

(Due to interruptions in the House, Lok Sabha adjourned at 12.03 P.M. and re-assembled at 3.30 P.M.)

3.30 P.M.

9. Motion

Shri Inder Singh Namdhari moved the following motion:-

"That this House do agree with the Tenth and Eleventh Reports of the Committee of Private Members' Bills and Resolutions presented to the House on the 24th November, 2010."

The motion was adopted.

(Due to interruptions in the House, Lok Sabha adjourned for the day.)

3.31 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 29th November, 2010.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, November 29, 2010/Agrahayana 8, 1932 (Saka)

No. 125

11.00 A.M.

1. Reference by Speaker

The Speaker, on behalf of the House, congratulated the Indian contingent for its best ever performance by winning 14 gold, 17 silver and 33 bronze medals at the Sixteenth Asian Games 2010 held in Guangzhou, China in November, 2010.

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 261–280 put down in the order paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 2991–3220 would be printed in the official report of the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12.00 Noon.)

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2009-2010.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Trust, Paradip, for the year 2009-2010.
- (2) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2009-2010.
 - (iv) A copy of the Review (Hindi and English versions) on the Audited Accounts of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2009-2010.
- (3) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2009-2010.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust, Mumbai, for the year 2009-2010.

(4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Dredging Corporation of India Limited and the Department of Shipping, Ministry of Shipping for the year 2010-2011.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 124 of the Major Port Trusts Act, 1963:-

 G.S.R. 863(E) published in Gazette of India dated 28th October, 2010, approving the Visakhapatnam Port Employees (Conduct) Amendment Regulations, 2010.

- (ii) G.S.R. 855(E) published in Gazette of India dated 25th October, 2010, approving the Kolkata Port Trust Employees' (Medical Attendance and Treatment) Amendment Regulations, 2010.
- (iii) G.S.R. 856(E) published in Gazette of India dated 25th October, 2010, containing corrigendum to the Notification No. G.S.R. 284(E) (in English version only) dated 12th May, 2006.
- (6) (i) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Trust Pension Fund Trust, Mumbai, for the year 2009-2010, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust Pension Fund Trust, Mumbai, for the year 2009-2010.

(7) A copy of the Notification No. S.O. 2758(E) (Hindi and English versions) in Gazette of India dated 9th November, 2010, making certain amendments in the Notification NO. S.O. 2953(E) dated 19th November, 2009, issued under Section 14 of the Bureau of Indian Standards Act, 1986.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council of India, Kochi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cashew Export Promotion Council of India, Kochi, for the year 2009-2010.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kottayam, for the year 2009-2010.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council of India (including it's Export Inspection Agencies) New

Delhi, for the year 2008-2009.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Export Inspection Council of India (including it's Export Inspection Agencies), New Delhi, for the year 2008-2009, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Inspection Council of India (including it's Export Inspection Agencies), New Delhi, for the year 2008-2009.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 2009-2010 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 2009-2010.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2009-2010 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2009-2010.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac & Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac & Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shellac & Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2009-2010.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Basic

Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Mumbai, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Mumbai, for the year 2009-2010.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the CAPEXIL,Kolkata, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the CAPEXIL, Kolkata, for the year 2009-2010.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics Export Promotion Council, Mumbai, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Plastics Export Promotion Council, Mumbai, for the year 2009-2010.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board of India, Kolkata, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board of India, Kolkata, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board of India, Kolkata, for the year 2009-2010.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2009-2010.

(19) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-

(i) (a) Statement regarding Review by the Government of the working of the

Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2009-2010.

- (b) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (ii) (a) Statement regarding Review by the Government of the working of the Goa Shipyard Limited, Goa, for the year 2009-2010.
 - (b) Annual Report of the Goa Shipyard Limited, Goa, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (iii) (a) Statement regarding Review by the Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 2009-2010.
 - (b) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(20) A copy of the Apprenticeship (Fourth Amendment) Rules, 2010 (Hindi and English versions) published in Notifications No. G.S.R. 733(E) in Gazette of India dated 8th September, 2010, under sub-section (3) of Section 37 of the Apprentices Act, 1961.

4. Reports of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Shailendra Kumar laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law & Justice:-

- (1) 42nd Report on Action Taken Replies of the Government on the recommendations/observations contained in the 30th Report of the Committee on "Constraints Being Faced by Kendriya Bhandar".
- (2) 43rd Report on Action Taken Replies of the Government on the recommendations/observations contained in the 38th Report of the Committee on Demands for Grants (2010-11) of the Ministry of Personnel, Public Grievances and Pensions.

5. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Sajjan Singh Verma regarding need to expedite the process for construction of a railway line from Ramganjmandi to Ujjain via Jhalawar and Agar.
- (2) Shri Hamdullah Sayeed regarding need to depute a team of experts to study the causes of sea erosion in Minicoy Island in Lakshadweep and to suggest remedial measures for the same.
- (3) Shri Ponnam Prabhakar regarding need to allocate gas to Andhra Pradesh Power Generation Corporation Limited for electricity project in Nedunur village, Karim Nagar Parliamentary constituency, Andhra Pradesh.
- (4) Shri R. Dhruvanarayana regarding need to address the problems of tobacco growers in Chamarajanagar Parliamentary cnstituency, Karnataka.
- (5) Shri K.C. Venugopal regarding need to declare Sabarimala Temple in Kerala as a National Pilgrim Centre and provide adequate infrastructure, basic amenities and railway connectivity for the pilgrims.
- (6) Shri Harish Choudhary regarding need to extend the 'Sarva Shiksha Abhiyan' scheme to Madarasas particularly in Barmer Parliamentary constituency, Rajasthan.
- (7) Shri Mahendrasinh P. Chauhan regarding need to bring back the black money deposited by Indians in foreign banks abroad.
- (8) Shri Shailendra Kumar regarding need to undertake development works under Rajiv Gandhi Gramin Vidyutikaran Yojana and Pradhan Mantri Gram Sadak Yojana in Kaushambi Parliamentary constituency, Uttar Pradesh.

- (9) Shri Ramashankar Rajbhar regarding need to provide adequate number of vaccines for prevention of Acute Encephalitis Syndrome and Japanese Encephalitis in Eastern Uttar Pradesh.
- (10) Shri Bhartruhari Mahtab regarding need to set up a world class university in Orissa.
- (11) Shri Prabodh Panda regarding need to take steps to make Nationalised Banks accessible to farmers in rural areas of the country especially in Purba Medinipur district of West Bengal.
- (12) Shri A. Ganeshamurthi regarding need to accord permission to the applicants who have paid fees and obtained legal orders as per the guidelines circulated by Railway Board in 2005, for the construction of sidings of Railways.

(Due to interruptions in the House, Lok Sabha adjourned for the day.)

12.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 30th November, 2010.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, November 30, 2010/Agrahayana 9, 1932 (Saka)

No. 126

11.00 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 281–300 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 3221–3450 would be printed in the Official Report of the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12.00 Noon.)

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) (a) Review by the Government of the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 2009-2010.
 - (b) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (ii) (a) Review by the Government of the working of the National

Aluminum Company Limited, Bhubaneswar, for the year 2009-2010.

- (b) Annual Report of the National Aluminum Company Limited, Bhubaneswar, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (iii) (a) Review by the Government of the working of the Hindustan Copper Limited, Kolkata, for the year 2009-2010.
 - (b) Annual Report of the Hindustan Copper Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (iv) (a) Review by the Government of the working of the Bharat Gold Mines Limited, Kolar Gold Field, for the year 2009-2010.
 - (b) Annual Report of the Bharat Gold Mines Limited, Kolar Gold Field, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy of the Notification No. S.O. 2231(E) (Hindi and English versions) published in Gazette of India dated 13th September, 2010, reconstituting the National Khadi and Village Industries Board consisting of a Chairman and fifty other Members, mentioned therein, with term of appointment for a fixed term subject to a maximum period of three years from the date of publication of this notification, under Section 28 of the Khadi and Village Industries Commission Act, 1956.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2009-2010, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Khadi and Village Industries Commission, Mumbai, for the year 2009-2010.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Micro, Small and Medium Enterprises (formerly National Institute of Small Industry Extension Training), Hyderabad, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Micro, Small and Medium Enterprises (formerly National Institute of Small Industry Extension Training), Hyderabad, for the year 2009-2010.

(5) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Institute of Entrepreneurship, Guwahati, for the years 2007-2008 and 2008-2009 within the stipulated period of nine months after the close of the respective accounting years.

(6) A copy of the Registration of Foreigners (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 780(E) in Gazette of India dated 25th September, 2010, under sub-section (2) of Section 3 of the Registration of Foreigners Act, 1939.

(7) A copy of the Order No. F. No. 12030/261/2009-F.VI (Hindi and English versions) dated 22nd September, 2010, stipulating that all the provisions of the Foreigners Act, 1946 and any order made thereunder shall not apply to Ms. Shazia Zareen, Bangladeshi national, and her daughter Ms. Shazia Zareen are, therefore, exempted from deportation proceedings under Section 3A of the Foreigners Act, 1946.

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 141 of the Border Security Force Act, 1968:-

- (i) The Border Security Force Group 'A' (General Duty Officers) Recruitment Rules, 2010 published in Notification No. G.S.R. 672(E) in Gazette of India dated 11th August, 2010.
- (ii) The Border Security Force, Constable (Tradesman) Group 'C' Posts, Recruitment Rules, 2010 published in Notification No. G.S.R. 131 in Gazette of India dated 3rd August, 2010.
- (iii) The Border Security Force, Motor Transport Workshops, Inspector (Technical) Recruitment Rules, 2010 published in Notification No.
 G.S.R. 136 in Gazette of India dated 11th August, 2010.

(9) A copy of the Central Reserve Police Force Group 'C' (General Duty/Technical/Tradesmen) Cadre Recruitment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 614(E) in Gazette of India dated 22nd July, 2010 under sub-section (3) of Section 18 of the Central Reserved Police Force Act, 1949.

(10) A copy each of the following Notifications (Hindi and English versions) under Article 309 of the Constitution:-

- (i) The Sashastra Seema Bal (Mountaineering Service) Group 'C' Posts Recruitment Rules, 2010 published in Notification No. G.S.R. 666(E) in Gazette of India dated 11th August, 2010.
- (ii) The Sashastra Seema Bal, Publicity Units Staff Group 'A' Recruitment Rules, 2010 published in Notification No. G.S.R. 736(E) in Gazette of India dated 8th September, 2010.
- (iii) The Sashastra Seema Bal Group 'C' (Upper Division Clerk, Stenographer and Lower Division Clerk) Posts Recruitment Rules, 2010 published in Notification No. G.S.R. 698(E) in Gazette of India dated 23rd August, 2010.

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 155 of the Sashastra Seema Bal Act, 2007:-

- (i) The Sashastra Seema Bal Group 'B' [Combatised (non-Gazetted) Motor Transport and Mechanic Cadre] Posts Recruitment Rules, 2010 published in Notification No. G.S.R. 748(E) in Gazette of India dated 10th September, 2010.
- (ii) The Sashastra Seema Bal Assistant Commandant Group 'A' (General Duty) Combatised Post Recruitment Rules, 2010 published in Notification No. G.S.R. 703(E) in Gazette of India dated 25th August, 2010.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, New Delhi, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Development Corporation, New Delhi, for the year 2009-2010.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2009-2010.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Co-operative Spinning Mills Limited, Mumbai,

for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Federation of Co-operative Spinning Mills Limited, Mumbai, for the year 2009-2010.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the M/s i-Land Informatics Limited, Kolkata, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the M/s i-Land Informatics Limited, Kolkata, for the year 2008-2009.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Chamber of Commerce and Industries, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Chamber of Commerce and Industries, New Delhi, for the year 2008-2009.

(17) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-

- (i) The Fertiliser (Control) Fifth Amendment Order, 2010 published in Notification No. S.O. 2024(E) in Gazette of India dated 17th August, 2010.
- (ii) The Fertiliser Control (Fourth Amendment) Order, 2010 published in Notification No. S.O. 1945(E) in Gazette of India dated 10th August, 2010.
- (iii) S.O. 2363(E) published in Gazette of India dated 30th September,
 2010, notifying the specification of four customized fertilizer,
 mentioned therein.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (17) above.

(19) A copy of the Plant Quarantine (Regulation of Import into India) (Fifth Amendment), Order, 2010 (Hindi and English versions) published in Notification No. S.O. 2711(E) in Gazette of India dated 4th November, 2010 under Section 4(d) of the Destructive Insects and Pests Act, 1914.

- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Labour Cooperatives Federation of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Labour Cooperatives Federation of India Limited, New Delhi, for the year 2009-2010.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2009-2010.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2009-2010, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Union of India, New Delhi, for the year 2009-2010.

(23) A copy of the Protection of Plant Varieties and Farmers' Rights (Second Amendment) Rules, 2009 (Hindi and English versions) published in Notification No. G.S.R. 783(E) in Gazette of India dated 27th October, 2009 under Section 97 of the Protection of Plant Varieties and Farmers' Rights Act, 2001.

(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (23) above.

(25) A copy of the Central Motor Vehicles (Fourth Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 708(E) in Gazette of India dated 30th August, 2010 under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988.

(26) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(27) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- S.O. 2103(E) published in Gazette of India dated the 30th August,
 2010, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. NE-II (Eastern
 Peripheral Expressway) in the State of Haryana.
- S.O. 2224(E) published in Gazette of India dated the 10th September, 2010, regarding acquisition of land for building,

maintenance, management and operation of National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.

- (iii) S.O. 2317(E) published in Gazette of India dated the 17th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.
- S.O. 2681(E) published in Gazette of India dated the 28th August,
 2010, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.
- (v) S.O. 1869(E) published in Gazette of India dated the 30th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Bahadurgarh-Rohtak Section) in the State of Haryana.
- (vi) S.O. 2125(E) and S.O. 2126(E) published in Gazette of India dated the 31st August, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 10 (Bahadurgarh-Rohtak Section) in the State of Haryana.
- (vii) S.O. 2223(E) published in Gazette of India dated the 10th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.
- (viii) S.O. 2128(E) published in Gazette of India dated the 31st August, 2010, making certain amendments in the Notification No. S.O. 1713(E) dated 13th July, 2009.
- (ix) S.O. 1474(E) published in Gazette of India dated the 18th June,
 2010, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 75 (Jhansi-Khajuraho Section) in the State of Madhya Pradesh.

- S.O. 1599(E) published in Gazette of India dated the 6th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Betul-Pandhurna Section) in the State of Madhya Pradesh.
- (xi) S.O. 1710(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Betul-Pandhurna Section) in the State of Madhya Pradesh.
- (xii) S.O. 2011(E), S.O. 2013(E) and S.O. 2019(E) published in Gazette of India dated the 17th August, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 12 (Bareilly-Bhopal Section) in the State of Madhya Pradesh.
- (xiii) S.O. 2080(E) published in Gazette of India dated the 26th August,
 2010, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 12 (Jabalpur-Rajmarg Crossing Section) in the State of Madhya Pradesh.
- (xiv) S.O. 1815(E) published in Gazette of India dated the 23rd July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Betul-Pandhurna Section) in the State of Madhya Pradesh.
- (xv) S.O. 2045(E) published in Gazette of India dated the 20th August, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 79 in the State of Rajasthan, alongwith delay statement.

- (xvi) S.O. 2190(E) published in Gazette of India dated the 8th September, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 64 in the State of Punjab.
- (xvii) S.O. 2554(E) published in Gazette of India dated the 13th October, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 200 in the State of Chhattisgarh.
- (xviii) S.O. 1939(E) published in Gazette of India dated the 9th August,
 2010, entrusting stretches, mentioned therein, of National Highway
 Nos. 78 & 86 to the National Highways Authority of India.
- (xix) S.O. 1940(E) published in Gazette of India dated the 9th August, 2010, making certain amendments in the Notification No. S.O. 1096(E) dated 9th August, 2005.
- (xx) S.O. 1937(E) published in Gazette of India dated the 9th August,
 2010, entrusting the stretches, mentioned therein, of National Highway Nos. 40 & 44 to the National Highways Authority of India.
- (xxi) S.O. 1938(E) published in Gazette of India dated the 9th August, 2010, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxii) S.O. 2188(E) published in Gazette of India dated the 7th September, 2010, rescinding the Notification No. S.O. 13(E) dated 3rd January, 2002.
- (xxiii) S.O. 2189(E) published in Gazette of India dated the 7th September, 2010, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

- (xxiv) S.O. 1695(E) published in Gazette of India dated the 19th July, 2010, making certain amendments in the Notification No. S.O. 753(E) dated 5th April, 2010.
- (xxv) S.O. 2237(E) published in Gazette of India dated the 13th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. NH-26(B) in the State of Madhya Pradesh.
- (xxvi) S.O. 2235(E) published in Gazette of India dated the 13th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69(A) (Chhindwara to Chhindwara/Seoni District Border) in the State of Madhya Pradesh.
- (xxvii) S.O. 2236(E) published in Gazette of India dated the 30th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69(A) [Imlikhera Junction to proposed Bypass Junction on east side Section] in the State of Madhya Pradesh.
- (xxviii) S.O. 2377(E) published in Gazette of India dated the 30th September, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 69 (Obedulla-ganj-Betul Section) in the State of Madhya Pradesh.
- (xxix) S.O. 2379(E) published in Gazette of India dated the 30th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Design Chainage) in the State of Madhya Pradesh.
- (xxx) S.O. 2541(E) published in Gazette of India dated the 12th October,
 2010, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 59 (Indore-MP/Gujarat Border Section) in the State of Madhya Pradesh.

- (xxxi) S.O. 1812(E) published in Gazette of India dated the 23rd July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Khalghat-M.P./Maharashtra Border Section) in the State of Madhya Pradesh.
- (xxxii) S.O. 1917(E) published in Gazette of India dated the 5th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Khalghat-M.P./Maharashtra Border Section) in the State of Madhya Pradesh.
- (xxxiii) S.O. 1952(E) published in Gazette of India dated the 11th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 in the State of Madhya Pradesh.
- (xxxiv) S.O. 1960(E) published in Gazette of India dated the 11th August, 2010, making certain amendments in the Notification No. S.O. 321(E) dated 30th January, 2010.
- (xxxv) S.O. 1964(E) published in Gazette of India dated the 11th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Rajmarg Crossing-Bareli Section) in the State of Madhya Pradesh.
- (xxxvi) S.O. 2073(E) published in Gazette of India dated the 26th August, 2010, containing corrigendum to the Notification No. S.O. 1384(E) (in Hindi version only) dated 10th June, 2010.
- (xxxvii) S.O. 2075(E) published in Gazette of India dated the 26th August, 2010, making certain amendments in the Notification No. S.O. 1474(E) dated 18th June, 2010.
- (xxxviii) S.O. 2105(E) published in Gazette of India dated the 30th August, 2010, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 3 (Dewas-Indore Section) in the State of Madhya Pradesh.

- (xxxix) S.O. 2109(E) published in Gazette of India dated the 30th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Rajmarg Chauraha-Bareli Section) in the State of Madhya Pradesh.
- (xl) S.O. 2371(E) published in Gazette of India dated the 30th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttanini-Chennai Section) in the State of Tamil Nadu.
- (xli) S.O. 1955(E) published in Gazette of India dated the 11th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Athipalli-Krishnagiri Section) in the State of Tamil Nadu.
- (xlii) S.O. 1950(E) published in Gazette of India dated the 11th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 46 (Krishnagiri-Ranipet Section) in the State of Tamil Nadu.
- (xliii) S.O. 2054(E) published in Gazette of India dated the 23rd August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Chengapalli-Walayar Section) in the State of Tamil Nadu.
- (xliv) S.O. 2218(E) published in Gazette of India dated the 10th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 66 (Tindivanam-Krishnagiri Section) in the State of Tamil Nadu.
- (xlv) S.O. 2264(E) published in Gazette of India dated the 14th September, 2010, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 67 (Nagapattinam-Thanjavur Section) in the State of Tamil Nadu.

- (xlvi) S.O. 1963(E) published in Gazette of India dated the 11th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Chengapalli-Walayar Section) in the State of Tamil Nadu.
- (xlvii) S.O. 1915(E) published in Gazette of India dated the 5th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Extn.) (Dindigul-Theni and Kumuli Section) in the State of Tamil Nadu.
- (xlviii) S.O. 1958(E) published in Gazette of India dated the 11th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Chengapalli-Walayar Section) in the State of Tamil Nadu.
- (xlix) S.O. 2107(E) published in Gazette of India dated the 30th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45 (Trichy-Dindigul Section) in the State of Tamil Nadu.
- S.O. 2375(E) published in Gazette of India dated the 30th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Chengapalli-Walayar Section) in the State of Tamil Nadu.
- S.O. 2386(E) published in Gazette of India dated the 30th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 in the State of Tamil Nadu.
- S.O. 1916(E) published in Gazette of India dated the 5th August,
 2010, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 6 (Talegaon-Amravati Section) in the State of Maharashtra.

- (liii) S.O. 1956(E) published in Gazette of India dated the 11th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Bhandara-Nagpur Section) in the State of Maharashtra.
- (liv) S.O. 2074(E) published in Gazette of India dated the 26th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Pune-Solapur Section) in the State of Maharashtra.
- (Iv) S.O. 2072(E) published in Gazette of India dated the 26th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Pimpalgaon-Nashik-Gonde Section) in the State of Maharashtra.
- (Ivi) S.O. 2110(E) published in Gazette of India dated the 30th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Achhad-Dhekale Section) in the State of Maharashtra.
- (Ivii) S.O. 2407(E) published in Gazette of India dated the 4th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Vadape-Gonde Section) in the State of Maharashtra.
- (Iviii) S.O. 2106(E) published in Gazette of India dated the 30th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Panvel-Indapur Section) in the State of Maharashtra.
- (lix) S.O. 1981(E) published in Gazette of India dated the 12th August,
 2010, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 9 (Pune-Solapur Section) in the State of Maharashtra.

- (Ix) S.O. 1717(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.
- (Ixi) S.O. 1809(E) published in Gazette of India dated the 23rd July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Andhra Pradesh.
- (Ixii) S.O. 1825(E) and S.O. 1826(E) published in Gazette of India dated the 27th July, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 5 (Chilakaluripet-Rudrakota Section) in the State of Andhra Pradesh.
- (Ixiii) S.O. 1830(E) published in Gazette of India dated the 27th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Andhra Pradesh.
- (Ixiv) S.O. 1868(E) published in Gazette of India dated the 30th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Rudra Kota Section) in the State of Andhra Pradesh.
- (Ixv) S.O. 1949(E) published in Gazette of India dated the 11th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Rudrakota-Nellore Section) in the State of Andhra Pradesh.
- (Ixvi) S.O. 1957(E) published in Gazette of India dated the 11th August,
 2010, authorising the Officers, mentioned therein, as the

competent authority to acquire land for building, maintenance, management and operation of National Highway No. 5 in the State of Andhra Pradesh.

- (Ixvii) S.O. 2021(E) published in Gazette of India dated the 17th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Tatapudi-Murikipudi Section) in the State of Andhra Pradesh.
- (Ixviii) S.O. 2104(E) published in Gazette of India dated the 30th August, 2010, making certain amendments in the Notification No. S.O. 1663(E) dated 8th July, 2009.
- (Ixix) S.O. 2114(E) published in Gazette of India dated the 30th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Chilakaluripet-Vijayawada Section) in the State of Andhra Pradesh.
- (Ixx) S.O. 2130(E) published in Gazette of India dated the 31st August, 2010, containing corrigendum to the Notification No. S.O. 1062(E) (in English version only) dated 13th May, 2010.
- (Ixxi) S.O. 2312(E) published in Gazette of India dated the 17th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Andhra Pradesh.
- (Ixxii) S.O. 2326(E) and S.O. 2327(E) published in Gazette of India dated the 22nd September, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 9 (Vijayawada-Machilipatnam Section) in the State of Andhra Pradesh.
- (Ixxiii) S.O. 2374(E) published in Gazette of India dated the 30th September, 2010, regarding acquisition of land for building,

maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.

- (Ixxiv) S.O. 2012(E) published in Gazette of India dated the 17th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Kamptee-Kanhan Bypass to Nagpur-Hyderabad Section) in the State of Maharashtra.
- (Ixxv) S.O. 1709(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Pune-Solapur Section) in the State of Maharashtra.
- (Ixxvi) S.O. 1828(E) published in Gazette of India dated the 27th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Pimpalgaon-Nashik-Gonde Section) in the State of Maharashtra.
- (Ixxvii) S.O. 1827(E) published in Gazette of India dated the 27th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 (Panvel-Indapur Section) in the State of Maharashtra.

3. Report of Standing Committee on Social Justice and Empowerment

Shri Dara Singh Chauhan presented the Eleventh Report (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment on the subject "Scholarship Schemes for Scheduled Castes/Other Backward Classes".

4. Statements by Ministers

- (1) The Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution on behalf of the Minister of Agriculture and Minister of Consumer Affairs, Food and Public Distribution laid the following statements (Hindi and English versions) regarding:-
 - (i) the status of implementation of the recommendations contained in the 2nd and 4th Reports of the Standing Committee on Food, Consumer Affairs and Public Distribution on Demands for Grants (2009-10 and 2010-11, respectively), pertaining to the Department of Food and Public Distribution, Ministry of Consumer Affairs, Food and Public Distribution.
 - (ii) the status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Agriculture on Demands for Grants (2010-11), pertaining to the Department of Agriculture and Cooperation, Ministry of Agriculture.
- (2) The Minister of Mines and Minister of Development of North Eastern Region laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 145th Report of the Standing Committee on Home Affairs on Demands for Grants (2010-11), pertaining to the Ministry of Development of North Eastern Region.

5. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Harsh Vardhan regarding need to advertise ill-effects of tobacco usage through pictorial health warnings.
- (2) Shri P.T. Thomas regarding need to send a Central team to assess the damage caused to crops due to heavy and unseasonal rains in Kerala and extend financial relief to the affected farmers.
- (3) Dr. P.L. Punia regarding need to set up separate police stations for registering cases of atrocities against Dalits and increase the number of special courts for timely disposal of their cases.
- (4) Dr. Nirmal Khatri regarding need for proper maintenance and beautification of the tombs of Nawab Shuja-ud-daulah (Gulab Bari) and 'Bahu-Begum' in Faizabad district, Uttar Pradesh.
- (5) Dr. Charles Dias regarding need to exempt those medical students from screening test for registration who acquired their medical degrees from foreign institutions recognized by the Medical Council of India.
- (6) Shri Virender Kashyap regarding need for construction of cemented roads in the hilly areas of the country.
- (7) Shri Pralhad V. Joshi regarding need to include 'Medara' community of Karnataka in the list of Scheduled Tribes.
- (8) Shri Yogi Adityanath regarding need to set up a new unit of Fertilizers Corporation of India Limited in Gorakhpur, Uttar Pradesh.
- (9) Shri Ram Singh Kaswan regarding need to include Rajasthani language in the Eighth Schedule to the Constitution of India.

- (10) Shri Neeraj Shekhar regarding need to take measures for the revival of handloom & powerloom industries in Eastern Uttar Pradesh and other parts of the country.
- (11) Shri Gorakh Nath Pandey regarding need to open a Kendriya Vidyalaya in Bhadohi Parliamentary Constituency, Uttar Pradesh.
- (12) Smt. Ashwamedh Devi regarding need to recarpet the roads constructed under Pradhan Mantri Gram Sadak Yojana in Ujiarpur Parliamentary Constituency, Bihar after completion of five years.
- (13) Dr. Ratna De Nag regarding need to promote use of solar energy in the country.
- (14) Shri D. Venugopal regarding need to include more categories of jobs under Mahatma Gandhi National Rural Employment Guarantee Scheme and provide regular work to the people even during rains in Tamil Nadu.
- (15) Shri Kalikesh N. Singh Deo regarding need to set up an industry in unused land of Badmal Ordnance Factory at Bolangir, Orissa with a view to give employment to all the land oustees.
- (16) Shri Ganeshrao N. Dudhgaonkar regarding need to provide adequate Central medical assistance to the children affected by viral diseases, Dengue, Malaria, Jaundice and Chikungunya in Marathawada and Parbhani regions of Maharashtra.

(Due to interruptions in the House, Lok Sabha adjourned for the day.)

12.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 1st December, 2010.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, December 1, 2010/Agrahayana 10, 1932 (Saka)

No. 127

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Mahabir Prasad, a member of the Seventh, Eighth, Ninth and Fourteenth Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 301–320 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 3451–3680 would be printed in the Official Report of the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.04 A.M. and re-assembled at 12.00 Noon.)

12.00 Noon

3. Reference by Speaker

Speaker made a reference on the occasion of World AIDS Day.

12.01 P.M.

4. Announcement by Speaker

The Speaker made the following announcement :-

"Hon'ble Members, I have to inform you that the Group Photograph of Members of the 15th Lok Sabha will be taken on Thursday, 2 December, 2010 at 9.30 AM between Gate No. 1 and Central Hall, Parliament House, New Delhi.

Hon'ble Ministers and Members are, therefore, requested kindly to make it convenient to join for the Group Photograph and reach the venue on Thursday, 2 December, 2010 by 09.15 A.M.

A Chart showing the seating arrangements for the Group Photograph has been displayed on the Notice Boards in Parliamentary Notice Office and the Outer Lobby for the information of the members."

12.03 P.M.

5. Papers laid on the Table

The following papers were laid on the Table:-

- (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ocean Technology, Chennai, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ocean Technology, Chennai, for the year 2009-2010.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Institute of Tropical Meteorology, Pune, for the year 2009-2010.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Centre for Ocean Information Services, Hyderabad, for the year 2009-2010.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Antarctic and Ocean Research, Goa, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Antarctic and Ocean Research, Goa, for the year 2009-2010.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Research Development Corporation, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Research Development Corporation, New Delhi, for the year 2009-2010.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 2008-2009, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council of Scientific and Industrial Research, New Delhi, for the year 2008-2009.

- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2009-2010, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Life Sciences, Bhubaneswar, for the year 2009-2010.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2009-2010.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cell Science, Pune, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre for Cell Science, Pune, for the year 2009-2010.

(11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2009-2010.
- (ii) Annual Report of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 2009-2010, alongwith

Audited Accounts and comments of the Comptroller and Auditor General thereon.

(12) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Singareni Collieries Company Limited, Khammam, for the year 2009-2010.
 - (ii) Annual Report of the Singareni Collieries Company Limited, Khammam, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Coal India Limited, Kolkata, for the year 2009-2010.
 - (ii) Annual Report (Volume I & II) of the Coal India Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Neyveli Lignite Corporation Limited, Neyveli, for the year 2009-2010.
 - (ii) Annual Report of the Neyveli Lignite Corporation Limited, Neyveli, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(13) A copy of the Notification No. S.O. 2409(E) (Hindi and English versions) published in Gazette of India dated 4th October, 2010, making certain amendments in the Notification No. S.O. 1621(E) dated 27th September, 2006, issued under Sections 3 and 5 of the Water (Prevention and Control of Pollution) Act, 1974.

(14) A copy of the Notification No. S.O. 2569(E) (Hindi and English versions) published in Gazette of India dated the 18th October, 2010, appointing the 18th day of October, 2010, as the date on which all the provisions of the National Green Tribunal Act, 2010, shall come into force issued under sub-section (2) of Section 1 of the said Act.

(15) A copy of the Notification No. S.O. 2570(E) (Hindi and English versions) published in Gazette of India dated the 18th October, 2010, establishing "the National Green Tribunal" to exercise the jurisidiction, powers and authority conferred on it by or under the National Green Tribunal Act, 2010, shall come into force issued under Section 3 of the said Act.

(16) A copy of the Notification No. S.O. 2571(E) (Hindi and English versions) published in Gazette of India dated the 18th October, 2010, appointing Shri Justice L.S. Panta, Former Judge of the Supreme Court as the Chairperson of the National Green Tribunal with effect from the date of publication of this notification in the Official Gazette for a period of five years or till he attains the age of seventy years, whichever is earlier, issued under Sections 6 & 7 of the National Green Tribunal Act, 2010.

(17) A copy of the Notification No. S.O. 2390(E) (Hindi and English versions) published in Gazette of India dated 30th September, 2010, making certain amendments in the Notification No. S.O. 1174(E) dated 18th July, 2007, issued under Sections 12 and 13 of the Environment (Protection) Act, 1986.

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Public Administration, New Delhi, for the year 2009-2010.

(19) A copy of the Annual Report (Hindi and English versions) of the Central Vigilance Commission, New Delhi, for the year 2009-2010, under sub-section(3) of Section 14 of the Central Vigilance Commission Act, 2003.

(20) A copy each of the following papers (Hindi and English versions) under article 323 (1) of the Constitution:-

 (i) The 60th Annual Report of the Union Public Service Commission, New Delhi, for the year 2009-2010.

6

(ii) Memorandum explaining reasons for non-acceptance of advice of the Union Public Service Commission in respect of cases referred to in Chapter 10 of the Report.

(21) A copy of the following Notifications (Hindi and English versions) under sub-section (1) of Section 37 of the Administrative Tribunals Act, 1985:-

- The Kerala Administrative Tribunal (Procedure) Rules, 2010 published in Notification No. G.S.R. 758(E) in Gazette of India dated the 14th September, 2010.
- (ii) The Central Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairmen and Members) Amendment Rules, 2010 published in Notification No. G.S.R. 832(E) in Gazette of India dated 12th October, 2010.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Officers' Institute, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Civil Services Officers' Institute, New Delhi, for the year 2009-2010.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Society, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Civil Services Society, New Delhi, for the year 2009-2010.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Grih Kalyan Kendra, New Delhi,

for the year 2009-2010.

(25) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Indian Rare Earths Limited, Mumbai, for the year 2009-2010.
 - (ii) Annual Report of the Indian Rare Earths Limited, Mumbai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Uranium Corporation of India Limited, Jaduguda, for the year 2009-2010.
 - (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Electronics Corporation of India Limited, Hyderabad, for the year 2009-2010.
 - (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Bharatiya Nabhikiya Vidyut Nigam Limited, Kalpakkam, for the year 2009-2010.
 - (ii) Annual Report of the Bharatiya Nabhikiya Vidyut Nigam Limited, Kalpakkam, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2009-2010.
 - (ii) Annual Report of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Plasma Research, Gandhinagar, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Plasma Research, Gandhinagar, for the year 2009-2010.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Mumbai, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atomic Energy Education Society, Mumbai, for the year 2009-2010.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Physics, Bhubaneswar, for the year 2009-2010.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Harish-Chandra Research Institute, Allahabad, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Harish-Chandra Research Institute, Allahabad, for the year 2009-2010.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Kolkata, for the year 2009-2010, alongwith Audited Accounts.

 (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Saha Institute of Nuclear Physics, Kolkata, for the year 2009-2010.

(31) A copy of the Notification No. G.S.R. 705(E) (Hindi and English versions) published in Gazette of India dated the 25th August, 2010, establishing the Kerala Administrative Tribunal with effect from the 26th day of August, 2010, issued under sub-section (2) of Section 4 of the Administrative Tribunals Act, 1985.

- (32) (i) A copy of the Annual Report (Hindi and English versions) of the All India Council for Technical Education, New Delhi, for the year 2007-2008.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the All India Council for Technical Education, New Delhi, for the year 2007-2008, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 2007-2008.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shikshana Abhiyan Mission Karnataka, Bangalore, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shikshana Abhiyan Mission Karnataka, Bangalore, for the year 2008-2009.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Foundry and Forge Technology, Ranchi, for

the year 2008-2009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Foundry and Forge Technology, Ranchi, for the year 2008-2009.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Roorkee, Roorkee, for the year 2009-2010.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Roorkee, Roorkee, for the year 2009-2010.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Lucknow, Lucknow, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Lucknow, Lucknow, for the year 2008-2009.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology Design and Manufacturing, Kancheepuram, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology Design and Manufacturing, Kancheepuram, for the year 2009-2010, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information

Technology Design and Manufacturing, Kancheepuram, for the year 2009-2010.

- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2009-2010.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Madras, Chennai, for the year 2009-2010.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2008-2009.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 2008-2009, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University Grants Commission, New Delhi, for the year 2008-2009.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) A copy of the Annual Report (Hindi and English versions) of the Indian Council of World Affairs, for the year 2008-2009.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Betwa River Board, Jhansi, for the year 2008-2009.

- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Brahmaputra Board, Guwahati, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Brahmaputra Board, Guwahati, for the year 2009-2010.

6. Report of Committee on Petitions

Shri Anant Gangaram Geete presented the Thirteenth Report (Hindi and English versions) of the Committee on Petitions regarding employment to the Project Affected Persons of Rashtriya Chemicals and Fertilisers Limited.

7. Statement by Minister

The Minister of Parliamentary Affairs on behalf of the Minister of State in the Ministry of Planning and Minister of State in the Ministry of Parliamentary Affairs; and Minister of State in the Ministry of Personnel, Public Grievances and Pensions laid statements (Hindi and English versions) regarding:-

- (1) the status of implementation of the recommendations contained in the following Reports of the Standing Committee on Personnel, Public Grievances, Law and Justice, pertaining to the Ministry of Personnel, Public Grievances and Pensions:
 - a) 1st Report on Demands for Grants (2004-05);
 - b) 14th Report on Demands for Grants (2006-07);
 - c) 19th Report on Demands for Grants (2007-08);
 - d) 31st Report on Demands for Grants (2008-09); and
 - e) 38th Report on Demands for Grants (2010-11).

(2) the status of implementation of the recommendations contained in the 206th Report of the Standing Committee on Science and Technology, Environment and Forests on Demands for Grants 92010-11), pertaining to the Department of Space, Ministry of Science and Technology.

12.04 P.M.

8. Government Bill – Introduced

The Judicial Standards and Accountability Bill, 2010

*9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Amarnath Pradhan regarding need to set up an Indian Institute of Management at Sambalpur, Orissa.
- (2) Shri Datta R. Meghe regarding need to check the steep hike in air fares by various Airlines in the country.
- (3) Shri Rayapati Sambasiva Rao regarding need to expedite the completion of various pending railway projects in Andhra Pradesh.
- (4) Dr. Kruparani Killi regarding need to merge Waltair Railway Division of the East Coast Railways with South Central Railways.
- (5) Shri Jai Prakash Agarwal regarding need to take effective measures for cleaning of the river Yamuna.

- (6) Shri Bharat Ram Meghwal regarding need to conduct a special drive to distribute the unused land with proper approach road to landless people belonging to Scheduled Castes category in the country particularly in Ganganagar Parliamentary Constituency, Rajasthan.
- (7) Shri Mansukhbhai D. Vasava regarding need to monitor the progress of various welfare schemes meant for Scheduled Tribes and Adivasis being implemented in Bharuch Parliamentary Constituency, Gujarat and other parts of the country, with a view to bring them in the national mainstream.
- (8) Smt. Rama Devi regarding need to undertake repair & renovation of roads constructed under Pradhan Mantri Gram Sadak Yojana in Sheohar Parliamentary Constituency, Bihar.
- (9) Smt. J. Shantha regarding need to reopen the closed railway crossing at point 178/5 K.M. between Hosa Daroji and Torangal in Bellary, Karnataka.
- (10) Smt. Jayshreeben K. Patel regarding need to include Gandhinagar and Karamsad cities of Gujarat under Jawahar Lal Nehru National Urban Renewal Mission Scheme.
- (11) Shri Ramkishun regarding need to include Chandauli and Mirzapur districts of Uttar Pradesh in Integrated Action plan for Naxal-hit districts in the country.
- (12) Shri Gorakh Prasad Jaiswal regarding need to open all the closed Fertilizer units in the country.
- (13) Shri Dinesh Chandra Yadav regarding need to obtain revised estimates for road projects under Pradhan Mantri Gram Sadak Yojana to attract bidders for road projects in Khagaria and Saharsa districts, Bihar.

- (14) Shri M.B. Rajesh regarding need to amend the MCI regulation in order to lower the eligibility criteria for ST students for admission to medical courses in Kerala.
- (15) Shri Chandrakant B. Khaire regarding need to relax the protected area norms around Thatte Nahar, a centrally protected monument in Shambhajinagar, Maharashtra for the convenience of the local residents living in the vicinity of the monument.
- (16) Shri E.T. Mohammed Basheer regarding need to set up a single window monitoring mechanism for the effective implementation of the welfare schemes meant for Minorities.
- (17) Shri Jose K. Mani regarding need to set up a Committee to look into the grievances of Nursing Staff in Private hospitals.

12.06 P.M.

10. Supplementary Demands for Grants (General) – 2010-2011; Demands for Excess Grants (General) – 2008-2009

Time Taken: 7 mts.

The following items of business were taken up together:-

- (i) Supplementary Demands for Grants Nos. 1, 3 to 7, 14, 16, 17, 19, 20, 28, 30, 31, 33, 35, 46 to 59, 62, 65, 67, 71 to 74, 76, 77, 80, 81, 83, 84, 88, 90, 92, 95, 96, 100, 101, 103 and 104 in respect of Budget (General) 2010-2011;
- (ii) Demands for Excess Grants Nos. 19, 20, 23, 24, 39 and 54 in respect of Budget (General) – 2008-2009.

All the Supplementary Demands for Grants Nos. 1, 3 to 7, 14, 16, 17, 19, 20, 28, 30, 31, 33, 35, 46 to 59, 62, 65, 67, 71 to 74, 76, 77, 80, 81, 83, 84, 88, 90, 92, 95, 96, 100, 101, 103 and 104 (both Revenue Account and Capital

Account) for the amounts shown under column 3 of the printed list of Supplementary Demands for Grants (General) for 2010-2011, were voted in full.

All the Demands for Excess Grants (General) Nos. 19, 20, 23, 24, 39 and 54 (Revenue Account) for the amounts shown under column 3 of the printed list of Demands for Excess Grants (General) for 2008-2009 were voted in full.

11. Government Bill – Introduced

The Appropriation (No. 5) Bill, 2010.

12. Government Bill – Passed

The Appropriation (No. 5) Bill, 2010.

The motion for consideration of the Bill moved by Shri Pranab Mukherjee was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Mukherjee. The motion was adopted and the Bill was passed.

13. Government Bill – Introduced The Appropriation (No. 6) Bill, 2010.

14. Government Bill – Passed

The Appropriation (No. 6) Bill, 2010.

The motion for consideration of the Bill moved by Shri Pranab Mukherjee was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Pranab Mukherjee. The motion was adopted and the Bill was passed.

(Due to interruptions in the House, Lok Sabha adjourned for the day.)

12.13 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 2nd December, 2010.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, December 2, 2010/Agrahayana 11, 1932 (Saka)

No. 128

11.00 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 321–340 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 3681–3910 would be printed in the Official Report of the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12.00 Noon.)

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - Statement regarding Review (Hindi and English versions) by the Government of the working of the International Centre for Alternative Dispute Resolution, New Delhi, for the year 2009-2010.

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 30 of the Legal Services Authority Act, 1987:-

- (i) The National Legal Services Authority (Lok Adalats) Regulations, 2009 published in Notification No. L/28/09-NALSA in Gazette of India dated 20th October, 2010.
- (ii) The National Legal Services Authority (Free and Competent Legal Services) Regulations, 2010 published in Notification No. L/61/10 NALSA in Gazette of India dated 13th September, 2010.

(3) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (2) of Section 51 of the States Reorganisation Act, 1956:-

- (i) The Madras High Court (Establishment of a Permanent Bench at Madurai) Amendment Order, 2009 published in Notification No.
 G.S.R. 786(E) in Gazette of India dated 28th October, 2009.
- (ii) The Madras High Court (Establishment of a Permanent Bench at Madurai) Order, 2004 published in Notification No. G.S.R. 446(E) in Gazette of India dated 12th July, 2004.
- (4) A copy of the Annual Report (Hindi and English versions) of the Airports Authority of India, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (5) Statement regarding Review (Hindi and English versions) by the Government of the working of the Airports Authority of India, New Delhi, for the year 2009-2010.

(6) A copy of the Company Secretaries (Amendment) Regulations, 2010
(Hindi and English versions) published in Notification No. 531:legal:710/1(M)/I
in Gazette of India dated the 26th July, 2010, under sub-section (3) of Section
39 of the Company Secretaries Act, 1980.

(7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 642 of the Companies Act, 1956:-

- (i) The Companies (Central Government's) General Rules and Forms (Third Amendment), 2010 published in Notification No. G.S.R. 848(E) in Gazette of India dated the 20th October, 2010.
- (ii) The Companies (Director Identification Number) Rules, 2006, (Amendment), 2010 published in Notification No. G.S.R. 849(E) in Gazette of India dated the 20th October, 2010.

(9) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Hindustan Antibiotics Limited for the year 2009-2010 within the stipulated period of nine months after the close of the accounting year.

(10) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Bengal Chemicals and Pharmaceuticals Limited for the years 2008-2009 and 2009-2010 within the stipulated period of nine months after the close of the respective accounting years.

(11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Railtel Corporation of India Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the Railtel Corporation of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems, New Delhi, for the year 2008-2009.
- (13) Statement (Hindi and English versions) showing reasons for delay in

laying the papers mentioned at (12) above.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Railway Welfare Organisation, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Indian Railway Welfare Organisation, New Delhi, for the year 2009-2010.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council of India, Mumbai, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council of India, Mumbai, for the year 2009-2010.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South India Textile Research Association, Coimbatore, for the year 2009-2010.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Northern India Textile Research Association, Ghaziabad, for the year 2009-2010.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Bombay Textile Research Association, Mumbai, for the year 2009-2010.

- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2009-2010.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Mumbai, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, Mumbai, for the year 2009-2010.

(21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) (a) Review by the Government of the working of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2009-2010.
 - (b) Annual Report of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (ii) (a) Review by the Government of the working of the Indian Oil Corporation Limited, Mumbai, for the year 2009-2010.
 - (b) Annual Report of the Indian Oil Corporation Limited, Mumbai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (iii) (a) Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2009-2010.
 - (b) Annual Report of the Hindustan Petroleum Corporation Limited,

Mumbai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Steel Authority of India Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Automotive Testing and R & D Infrastructure Project, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Automotive Testing and R & D Infrastructure Project, New Delhi, for the year 2009-2010.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palakkad, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Fluid Control Research Institute, Palakkad, for the year 2009-2010.

(25) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Statement regarding Review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Statement regarding Review by the Government of the working of the National Bicycle Corporation of India Limited, Mumbai, for the year 2009-2010.
 - (ii) Annual Report of the National Bicycle Corporation of India Limited, Mumbai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Tyre Corporation of India Limited, Kolkata, for the year 2009-2010.
 - (ii) Annual Report of the Tyre Corporation of India Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

3. Report of Committee on Estimates

Shri Francisco Sardinha presented the Tenth Report (Fifteenth Lok Sabha) (Hindi and English versions) on Action Taken by the Government on the recommendations contained in the First Report (Fifteenth Lok Sabha) of the Committee on Estimates on the subject 'Drought Management, Foodgrain Production and Price Situation' pertaining to the Ministry of Agriculture (Deptt. of Agriculture & Cooperation).

4. Reports of Committee on Subordinate Legislation

Shri P. Karunakaran presented the Thirteenth, Fourteenth and Fifteenth Reports (Hindi and English versions) of the Committee on Subordinate Legislation.

5. Report of Joint Committee on Offices of Profit

Kunwar Rewati Raman Singh presented the First Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

6. Reports of Standing Committee on Energy

Shri Paban Singh Ghatowar presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2010-11):-

- (1) Twelfth Report on Action Taken by the Government on the recommendations contained in the Fifth Report (15th Lok Sabha) on Demands for Grants of the Ministry of Power for the year 2010-11.
- (2) Thirteenth Report on Action Taken by the Government on the recommendations contained in the Sixth Report (15th Lok Sabha) on Demands for Grants of the Ministry of New and Renewable Energy for the year 2010-11.

7. Statements of Standing Committee on Energy

Shri Paban Singh Ghatowar laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Energy (2010-11):-

- (1) Action Taken by the Government on the recommendations contained in Chapter-I of the Third Report (15th Lok Sabha) on Action Taken on Thirty-first Report (14th Lok Sabha) on the subject 'Implementation of Rajiv Gandhi Grameen Vidyutikaran Yojana'
- (2) Action Taken by the Government on the recommendations contained in Chapter-I of the Seventh Report (15th Lok Sabha) on Action Taken on Second Report on Demands for Grants of the Ministry of New and Renewable Energy for the year 2009-10.

8. Statements by Ministers

- (1) The Minister of Steel laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 3rd Report of the Standing Committee on Coal and Steel on Demands for Grants (2009-10), pertaining to the Ministry of Steel.
- (2) The Minister of State in the Ministry of Petroleum and Natural Gas laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Petroleum and Natural Gas on Demands for Grants (2010-11), pertaining to the Ministry of Petroleum and Natural Gas.

12.05 P.M.

9. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Rajaiah Siricilla regarding need to allow the use of Endosulfan as a pesticide in the country for the benefit of the farmers.
- (2) Shri Kamal Kishor regarding need to ensure adequate availability of fertilizers to the farmers in Bahraich district of Uttar Pradesh.
- (3) Shri K.P. Dhanapalan regarding need to take action against agencies conducting surveys based on 'Religion' in different parts of the country including Kerala.
- (4) Shri Adhir Ranjan Chowdhury regarding need to set up an airstrip in Murshidabad district, West Bengal to facilitate flight services for promoting tourism in the region.

- (5) Dr. Botcha Jhansi Lakshmi regarding need to accord approval to the proposal of Government of Andhra Pradesh for re-construction of Raipur-Visakhapatnam section of National Highway No. 43.
- (6) Shri Anto Antony regarding need to take steps to protect the Biodiversity of Pampa river basin in Kerala.
- (7) Shri Satpal Maharaj regarding need to dissuade the use of offending words against the revered saint 'Valmiki'.
- (8) Dr. Rajan Sushant regarding need to denotify the Wild Life Sanctuaries in Himachal Pradesh with a view to protect the interest of the local people facing threat of displacement.
- (9) Smt. Sumitra Mahajan regarding need to expedite the electrification of railway line on Indore-Dewas-Ujjain section in Madhya Pradesh.
- (10) Shri A.T. Nana Patil regarding need to shut down the Cement Factory causing pollution in Jalgaon Parliamentary Constituency, Maharashtra.
- (11) Shri Devji M. Patel regarding need to provide special financial package to the State of Rajasthan to make up the shortfall in the number of teachers and remove shortcomings in the educational system.
- (12) Shri Suresh Angadi regarding need to shift Bagdad Asmara Firing Range to Ramdurg and Marihal Ranges in Belgaum Taluka, Karnataka.
- (13) Shri R. Thamaraiselvan regarding need to recognize the Degree and Diploma certificates of teachers training issued to students by Bharatiya Shiksha Parishad, Lucknow for the purpose of employment.
- (14) Smt. J. Helen Davidson regarding need to take steps for release of Indian fishermen from Tamil Nadu who are languishing in prison of Qatar for trespassing international territorial waters.
- (15) Shri K. Sugumar regarding need to provide sufficient railway rakes at Pollachi Railway Station in Tamil Nadu for transportation of Coconuts to different parts of the country.

12.06 P.M.

10. Supplementary Demand for Grant (Railways) – 2010-2011; Demands for Excess Grants (Railways) – 2008-2009.

Time Taken: 04 mts.

The following items of business were taken up together:-

- (1) Supplementary Demand for Grant No. 16 in respect of Budget (Railways) for 2010-2011.
- (2) Demands for Excess Grants Nos. 4 to 8 and 15 in respect of Budget (Railways) for 2008-2009.

Supplementary Demand for Grant No. 16 for the amount shown under column 3 of the printed list of the Supplementary Demand for Grant (Railways)–2010-2011 was voted in full.

All the Demands for Excess Grants Nos. 4 to 8 and 15 for the amount shown under column 3 of the printed List of Demands for Excess Grants (Railways) for 2008-2009 were voted in full.

11. Government Bill – Introduced

The Appropriation (Railways) No. 5 Bill, 2010.

12. Government Bill – Passed

The Appropriation (Railways) No. 5 Bill, 2010.

The motion for consideration of the Bill moved by Kumari Mamata Banerjee was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted. The Schedule was adopted. Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Kumari Mamata Banerjee.

The motion was adopted and the Bill was passed.

13. Government Bill – Introduced

The Appropriation (Railways) No. 6 Bill, 2010.

14. Government Bill – Passed

The Appropriation (Railways) No. 6 Bill, 2010.

The motion for consideration of the Bill moved by Kumari Mamata Banerjee was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Kumari Mamata Banerjee.

The motion was adopted and the Bill was passed.

(Due to interruptions in the House, Lok Sabha adjourned for the day.)

12.10 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 3rd December, 2010.)

T.K. VISWANATHAN, Secretary-General.





BULLETIN – PART I

(Brief Record of Proceedings)

Friday, December 3, 2010/Agrahayana 12, 1932 (Saka)

No. 129

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Shrikishan Modi , a member of the Fifth Lok Sabha.

The Speaker also made reference to the Bhopal Gas Tragedy, occurred 26 years ago in 1984.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 341–360 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 3911–4140 would be printed in the Official Report of the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.04 A.M. and re-assembled at 12.00 Noon.)

12.00 Noon

3. Resignation from the Membership of Lok Sabha

The Speaker informed that she had received a letter dated 29 November, 2010 from Shri Y.S. Jagan Mohan Reddy, an elected member from Kadapa Parliamentary Constituency of Andhra Pradesh resigning from the membership of Lok Sabha with immediate effect and that she had accepted his resignation with effect from 29 November, 2010.

4. References by Speaker

The Speaker made reference on the 125th birth anniversary of Bharat Ratna Dr. Rajendra Prasad, the first President of India.

She also made reference on the occasion of International Day of Persons with Disabilities.

12.03 P.M.

5. Papers laid on the Table

The following papers were laid on the Table:-

- A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 2009-2010, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 2009-2010.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2009-2010.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of Centre for Wind Energy Technology, Chennai, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Wind Energy Technology, Chennai, for the year 2009-2010.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Housing Federation of India, New Delhi, for the year 2009-2010.

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) A copy of the Annual Report (Hindi and English versions) of the Tribal Cooperative Marketing Development Federation of India Limited, New

Delhi, for the year 2009-2010, alongwith Audited Accounts.

- (8) A copy of the Review (Hindi and English versions) by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2009-2010.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economics (Delhi School of Economics), Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Development Economics (Delhi School of Economics), Delhi, for the year 2009-2010.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Policy Research, New Delhi, for the year 2009-2010.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Studies in Industrial Development, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Studies in Industrial Development, New Delhi, for the year 2009-2010.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Social and Economic Change, Bangalore, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Social and Economic Change, Bangalore, for the year 2009-2010.
- (13) A copy of the 40th Valuation Report (Hindi and English versions) of the Life

Insurance Corporation of India, Mumbai, for the year 2009-2010.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Applied Economic Research, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council of Applied Economic Research, New Delhi, for the year 2009-2010.

(15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the Security Printing and Minting Corporation of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the India Infrastructure Finance Company Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the India Infrastructure Finance Company Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(16) A copy of the Acquisition of State Bank of Indore Order, 2010 (Hindi and English versions) published in Notification No. G.S.R. 638(E) in Gazette of India dated 28th July, 2010, issued under sub-section (2) of Section 35 of the State Bank of India Act, 1955.

(17) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970:-

 (i) The United Bank of India (Shares & Meetings) Regulations, 2010 published in Notification No. 32 in weekly Gazette of India dated 13th August, 2010.

- (ii) The Dena Bank (Employees') Pension (Amendment) Regulations,
 2010 published in Notification No. IR/AMEND/01/2010 in Gazette of India dated 28th September, 2010.
- (iii) The United Bank of India (Employees') Pension (Amendment) Regulations, 2009 published in Notification No. 1/2010 in weekly Gazette of India dated 9th July, 2010.
- (iv) The Allahabad Bank (Employees') Pension (Amendment) Regulations, 2009 published in Notification No. Admn/02988 in Gazette of India dated 7th August, 2010.
- (18) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (iii) and (iv) of (17) above.

(19) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 29 of the Regional Rural Banks Act, 1976:-

- (i) The Andhra Pragathi Grameena Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 209 in Gazette of India dated 20th August, 2010.
- (ii) The Gurgaon Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. Ref. No. PD/GEN/509/2010 in Gazette of India dated 17th August, 2010.
- (iii) The Prathama Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 235 in Gazette of India dated 21st September, 2010.
- (iv) The South Malabar Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 240 in Gazette of India dated 22nd September, 2010.
- (v) The Nainital Almora Kshetriya Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. HQ/HRM/2010-962 in Gazette of India dated 4th October, 2010.

- (vi) The Aryavart Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 220 in Gazette of India dated 31st August, 2010.
- (vii) The Jaipur Thar Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 239 in Gazette of India dated 22nd September, 2010.
- (viii) The Purvanchal Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 210 in Gazette of India dated 20th August, 2010.
- (ix) The Narmada Malwa Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 222 in Gazette of India dated 30th August, 2010.
- (x) The Karnataka Vikas Grameena Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 218 in Gazette of India dated 30th August, 2010.
- (xi) The Baroda Uttar Pradesh Gramin Bank (Officers and Employees) Service Regulations, 2010 published in Notification No. 234 in Gazette of India dated 17th September, 2010.

(20) A copy of the Post Office Savings Account (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 882(E) in Gazette of India dated 3rd November, 2010, under sub-section (3) of Section 15 of the Government Savings Banks Act, 1873.

(21) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs Tariff Act, 1975 :-

(i) G.S.R. 864(E) published in Gazette of India dated 28th October, 2010, together with an explanatory memorandum seeking to provide provisional assessment subject to proper security, for the imports of Bus and Truck Radial Tyres, when exports are made by M/s Weifang Huadong Rubber Company Limited China PR (Producer) and M/s. Qingdao Autochem International Company Limited (exporter) based on the final findings of the Designated Authority.

- (ii) G.S.R. 872(E) published in Gazette of India dated 1st November, 2010, together with an explanatory memorandum rescinding Notification No. 105/2008-Customs, dated 18th September, 2008.
- (iii) G.S.R. 873(E) published in Gazette of India dated 1st November, 2010, together with an explanatory memorandum seeking to extend levy of anti-dumping duty on imports of Sodium Formaldehyde Sulphoxylate, originating in, or exported from People's Republic of China, upto and inclusive of 21st June, 2011, pending finalization of Sunset review investigations being conducted by the Directorate General of anti-dumping and allied duties.

(22) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992:-

- (i) The Securities and Exchange Board of India (Terms and Conditions of Service of Chairman and Members) (Amendment) Rules, 2010 published in Notification No. S.O. 2448 (E) in Gazette of India dated 7th October, 2010.
- (ii) The Securities and Exchange Board of India (Terms and Conditions of Service of Chairman and Members) Amendment Rules, 2009 published in Notification No. S.O. 2037 (E) in Gazette of India dated 1st August, 2009.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (ii) of (22) above.

(24) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962 :-

(i) S.O. 2568(E) in Gazette of India dated 16th October, 2010, together with an explanatory memorandum making certain

amendments in the Notification No. 36/2001-Cus. (N.T.) dated 3^{rd} August, 2001.

- (ii) S.O. 2657(E) published in Gazette of India dated 27th October, 2010, together with an explanatory memorandum regarding rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for purpose of assessment of imported and export goods.
- (iii) S.O. 2683(E) published in Gazette of India dated 29th October, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus. (N.T.) dated 3rd August, 2001.
- (iv) G.S.R. 874(E) published in Gazette of India dated 1st November, 2010, together with an explanatory memorandum making certain amendments in the Notification No. 153/2009-Customs dated 31st December 2009.
- (v) G.S.R. 875(E) published in Gazette of India dated 1st November, 2010, together with an explanatory memorandum seeking to exempt Crude Petroleum Oils and Oils obtained from bituminous minerals falling under the tariff item, when imported into India from Brunei Darussalam, from so much of the duty of customs leviable thereon as in excess of the amount calculated at the rate of 3 % *ad valorem* in terms of ASEAN-India Free Trade Agreement.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Life Insurance Corporation of India, Mumbai, for the year 2009-2010.

(26) A copy of the each of the following notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (i) The Central Electricity Regulatory Commission (Grant of Connectivity, Long-term Access and Medium-term Open Access in Inter-State Transmission and related matters) (Amendment) Regulations, 2010, published in Notification No. L-1(3)/2009-CERC in Gazette of India dated 7th September, 2010.
- (ii) The Central Electricity Regulatory Commission (Appointment of Consultants) (Amendment) Regulations, 2010, published in Notification No. L-1/52/2010-CERC in Gazette of India dated 6th September, 2010.
- (iii) The Central Electricity Regulatory Commission (Payment of Fees) (Second Amendment) Regulations, 2010, published in Notification No. L-7/142/157/2008-CERC in Gazette of India dated 17th September, 2010.
- (iv) The Central Electricity Regulatory Commission (Rates, Charges and Terms and Conditions for use of Intervening Transmission Facilities) Regulations, 2010, published in Notification No. L-1/10/2009-CERC in Gazette of India dated 24th September, 2010.

(v) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the THDC India Limited, Rishikesh, for the year 2009-2010.
 - (ii) Annual Report of the THDC India Limited, Rishikesh, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi, for the year 2009-2010.

- (ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Lala Ram Sarup Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lala Ram Sarup Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2009-2010.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Food Safety and Standards Authority of India, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Food Safety and Standards Authority of India, New Delhi, for the year 2008-2009.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (28) above.

(30) A copy each of the following Annual Reports (Hindi and English versions) for the year 2009-2010 alongwith Audited Accounts in respect of the following centres:

- Population Research Centre (JSS Institute of Economic Research), Dharwad.
- (ii) Population Research Centre (Punjab University), Chandigarh.
- (iii) Population Research Centre (Utkal University), Bhubaneswar.
- (iv) Population Research Centre (The Gandhigram Institute of Rural Health and Family Welfare Trust), Gandhigram.
- (v) Population Research Centre (University of Kashmir), Srinagar.
- (vi) Population Research Centre (Institute for Social and Economic

Change), Bangalore.

- (vii) Population Research Centre (Centre for Research in Rural and Industrial Development), Chandigarh.
- (viii) Population Research Centre (Andhra University), Visakhapatnam.
- (ix) Population Research Centre (University of Kerala), Thiruvananthapuram.
- (x) Population Research Centre (Guwahati University), Guwahati.
- (xi) Population Research Centre (Mohanlal Sukhadia University), Udaipur.
- (xii) Population Research Centre (University of Lucknow), Lucknow.
- (xiii) Population Research Centre (Maharaja Sayajirao University of Baroda), Vadodara.
- (xiv) Population Research Centre (Gokhale Institute of Politics and Economics), Pune.
- (xv) Population Research Centre (Himachal Pradesh University), Shimla.
- (xvi) Population Research Centre (Patna University), Patna.
- (xvii) Population Research Centre (University of Delhi), Delhi.

(31) A copy of the Review (Hindi and English versions) in respect of each of the above Population Research Centres for the year 2009-2010.

(32) A copy of the Notification No. S.O. 2038(E) (Hindi and English versions) published in Gazette of India dated 18th August, 2010, appointing the 18th day of August, 2010 as the day on which the provisions of Section 22 (except in respect of matters relating to the genetically engineered or modified food) of the Food Safety and Standards Act, 2006, shall come into force, issued under Section 1 of the said Act.

- (33) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Board of Examinations, New Delhi, for the year 2009-2010.

(34) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Ranchi Ashok Hotel Corporation Limited, Ranchi, for the year 2009-2010.
 - (ii) Annual Report of the Ranchi Ashok Hotel Corporation Limited, Ranchi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2009-2010.
 - (ii) Annual Report of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

6. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That Rajya had no recommendations to make to Lok Sabha in regard to the Appropriation (No.5) Bill, 2010, passed by the Lok Sabha on the 1st December, 2010.
- (ii) That Rajya had no recommendations to make to Lok Sabha in regard to the Appropriation (No.6) Bill, 2010, passed by the Lok Sabha on the 1st December, 2010.

7. Report of Committee on Empowerment of Women

Smt. Mausam Noor presented the Sixth Report (Hindi and English versions) of the Committee on Empowerment of Women (2010-11) on the Subject 'Women in Paramilitary Forces'.

8. Statements by Ministers

- (1) The Minister of State in the Ministry of Finance on behalf of the Minister of Finance laid the following statements (Hindi and English versions) regarding:-
- (i) the status of implementation of the recommendations contained in the 16th and 11th Reports of the Standing Committee on Finance on Demands for Grants (2009-10 and 2010-11, respectively), pertaining to the Department of Economic Affairs, Financial Services, Expenditure and Disinvestment, Ministry of Finance; and
- (ii) the status of implementation of the recommendations contained in the 12th Report of the Standing Committee on Finance on Demands for Grants (2010-11), pertaining to the Department of Revenue, Ministry of Finance.
- (2) The Minister of State in the Ministry of Urban Development on behalf of the Minister of Urban Development laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Urban Development on Demands for Grants (2009-10), pertaining to the Ministry of Urban Development.

9. Statement by Minister of Parliamentary Affairs

The Minister of Parliamentary Affairs laid a statement regarding Government Business for the week commencing the 6th December, 2010.

12.07 P.M.

10. Observation by Speaker

The Speaker made the following observation :-

"Hon'ble Members, as you are aware, the Private Members' Business is scheduled to be taken up today at 3.30 P.M. As you know, Private Members' Bills and Resolutions are selected for discussion in the House through the process of ballot. Therefore, in case the Private Members' Business is also not allowed to be taken up, the Private Members, whose Resolutions have been included in the agenda today, may perhaps find it difficult to get this opportunity again. Private Members' Business has not so far been taken up during the Session. Since it is not Government Business, it is my earnest appeal to all sections of the House to allow the Private Members' Business to go on when the House re-assembles at 3.30 P.M."

(Due to interruptions in the House, Lok Sabha adjourned at 12.08 P.M. and re-assembled at 3.30 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned for the day.)

3.31 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 6th December, 2010.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, December 6, 2010/Agrahayana 15, 1932 (Saka)

No. 130

11.00 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 361–380 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 4141–4370 would be printed in the Official Report of the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12.00 Noon.)

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

- A copy of the Annual Report (Hindi and English versions) of the National Instructional Media Institute, Chennai, for the year 2009-2010, alongwith Audited Accounts.
- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Instructional Media Institute, Chennai, for the year 2009-2010.
- (3) (i) A copy of the Annual Administration Report (Hindi and English

versions) of the Erstwhile-Bombay Dock Labour Board, Mumbai, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Erstwhile-Bombay Dock Labour Board, Mumbai, for the year 2009-2010.
- (4) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust, Mormugao, for the year 2009-2010.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Port Trust, Mormugao, for the year 2009-2010.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Mormugao Port Trust, Mormugao, for the year 2009-2010, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Mormugao Port Trust, Mormugao, for the year 2009-2010.
- (5) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Tuticorin Port Trust, Tuticorin, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tuticorin Port Trust, Tuticorin, for the year 2009-2010.
- (6) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Mumbai, for the year 2009-2010.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Trust,

Mumbai, for the year 2009-2010.

- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Mumbai, for the year 2009-2010.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Jawaharlal Nehru Port Trust, Mumbai, for the year 2009-2010.
- (7) (i) A copy of the Annual Accounts (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2009-2010, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Paradip Port Trust, Paradip, for the year 2009-2010.
- (8) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Chennai Port Trust, Chennai, for the year 2009-2010.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Port Trust, Chennai, for the year 2009-2010.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Chennai Port Trust, Chennai, for the year 2009-2010, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Chennai Port Trust, Chennai, for the year 2009-2010.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Seamen's Provident Fund Organisation, Mumbai, for the year 2009-2010, alongwith Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Seamen's Provident Fund Organisation, Mumbai, for the year 2009-2010.

- (10) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust, Kandla, for the year 2009-2010.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Port Trust, Kandla, for the year 2009-2010.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Kandla Port Trust, Kandla, for the year 2009-2010, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Kandla Port Trust, Kandla, for the year 2009-2010.
- (11) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2009-2010.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cochin Port Trust, Cochin, for the year 2009-2010.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2009-2010, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Cochin Port Trust, Cochin, for the year 2009-2010.
- (12) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2009-2010.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kolkata Port Trust, Kolkata, for

the year 2009-2010.

- (13) (i) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2009-2010, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Mumbai Port Trust, Mumbai, for the year 2009-2010.
- (14) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust, Mangalore, for the year 2009-2010.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Mangalore Port Trust, Mangalore, for the year 2009-2010.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the New Mangalore Port Trust, Mangalore, for the year 2009-2010, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Mangalore Port Trust, Mangalore, for the year 2009-2010.
- (15) (i) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2009-2010, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Tariff Authority for Major Ports, Mumbai, for the year 2009-2010.

(16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Statement regarding Review by the Government of the working of

the Sethusamudram Corporation Limited, Chennai, for the year 2009-2010.

(ii) Annual Report of the Sethusamudram Corporation Limited, Chennai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(17) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 55 of the Special Economic Zones Act, 2005:-

- (i) The Special Economic Zones (Third Amendment) Rules, 2010 published in Notification No. G.S.R. 732(E) in Gazette of India dated 7th September, 2010, together with an explanatory memorandum.
- (ii) The Special Economic Zones (Fourth Amendment) Rules, 2010 published in Notification No. G.S.R. 784(E) in Gazette of India dated 28th September, 2010, together with an explanatory memorandum.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Foreign Trade, New Delhi, for the year 2009-2010.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 2009-2010.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Footwear Design and Development Institute, Noida, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Footwear Design and Development Institute, Noida, for the year 2009-2010.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cement and Building Materials, Ballabgarh, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cement and Building Materials, Ballabgarh, for the year 2009-2010.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for EOUs and SEZs, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for EOUs and SEZs, New Delhi, for the year 2009-2010.

(23) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the MMTC Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the MMTC Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the State Trading Corporation of India Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the PEC Limited, New

Delhi, for the year 2009-2010.

 (ii) Annual Report of the PEC Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(24) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2009-2010.
 - (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Hindustan Aeronautics Limited, Bangalore, for the year 2009-2010.
 - (ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Bharat Electronics Limited, Bangalore, for the year 2009-2010.
 - (ii) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2009-2010.
 - (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the BEML Limited (foremerly Bharat Earth Movers Limited), Bangalore, for the year

2009-2010.

- (ii) Annual Report of the BEML Limited (foremerly Bharat Earth Movers Limited), Bangalore, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Air Power Studies, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Air Power Studies, New Delhi, for the year 2009-2010.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 2009-2010.

(27) A copy of the Statement (Hindi and English versions) regarding adoption of new ILO Recommendation No. 200 (HIV/AIDS and the World of Work adopted in the 99th Session of the International Labour Conference held in June, 2010.

(28) A copy of the Notification No. S.O. 2093(E) (Hindi and English versions) published in Gazette of India dated 21th August, 2010, regarding designation subject fields in engineering and technology as designated trades for Graduate, Technician and Technician (Vocational) Apprentices under the Apprentices Act, 1961 and Apprenticeship Rules, 1992, under sub-section (3) of Section 37 of the Apprentices Act, 1961.

(29) A copy of the Annual Report (Hindi and English versions) of the National

Institute of Rural Development, Hyderabad, for the year 2009-2010, alongwith Audited Accounts.

- (30) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rural Development, Hyderabad, for the year 2009-2010.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the National Trust, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Trust, New Delhi, for the year 2009-2010.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Social Defence, New Delhi, for the year 2007-2008, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Social Defence, New Delhi, for the year 2007-2008.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) A copy of the Annual Report u/s 15A(4) of the Protection of Civil Rights Act, 1955 (Hindi and English versions) for the year 2008.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2009-2010.

- (ii) Annual Report of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the National Informatics Centre Services Inc., New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Informatics Centre Services Inc., New Delhi, for the year 2009-2010.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the ERNET India, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the ERNET India, New Delhi, for the year 2009-2010.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Software Technology Parks of India, New Delhi, for the year 2009-2010.

(40) A copy of the use of very low power Radio Frequency devices for indoor applications in the 13.553-13.567 MHz frequency range (Exemption from Licensing Requirement) Rules, 2010 (Hindi and English versions) published in Notifications No. G.S.R. 884(E) in Gazette of India dated 4th November, 2010, under sub-section (4) of Section 10 of the Indian Wireless Telegraphy Act, 1933.

3. Statement by Minister

The Minister of State in the Ministry of Defence on behalf of the Minister of Defence laid a statement(Hindi and English versions) regarding the status of implementation of the recommendations contained in the 1st Report of the Standing Committee on Defence on Demands for Grants (2009-10), pertaining to the Ministry of Defence.

4. Government Bill – Introduced

The Forward Contracts (Regulation) Amendment Bill, 2010

12.04 P.M.

5. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Ponnam Prabhakar regarding need to provide adequate funds for drinking water projects in Telangana region particularly in Karim Nagar Parliamentary Constituency, Andhra Pradesh.
- (2) Shri Suresh Kumar Shektar regarding need to release funds for fourlaning of road from Zaheerabad to Sangareddy on Pune-Hyderabad section of National Highway No. 9 in Andhra Pradesh.
- (3) Shri S. S. Ramasubbu regarding need to inter-link Tamiraparani, Kadana Nadhi, Rama Nadhi and Chitthar rivers for providing water for drinking and irrigation purposes to water scarce areas in Tirunelveli Parliamentary Constituency, Tamil Nadu.
- (4) Shri Anto Antony regarding need to bring a legislation banning production, sale and use of Pan Masalas in the country.
- (5) Shri K.C. Venugopal regarding need to revise the pension under the EPF Pension Scheme.

- (6) Shri Mansukhbhai D. Vasava regarding need for six laning of 'Sardar Bridge' near Jhadeshar on N.H. 8 between Surat and Vadodara in Gujarat.
- (7) Smt. Sumitra Mahajan regarding need to provide jobs to non-permanent employees of State Bank of Indore rendered jobless due to its merger with the State Bank of India.
- (8) Shri Shailendra Kumar regarding need to provide drinking water in Kaushambi Parliamentary Constituency, Uttar Pradesh under Rajiv Gandhi National Drinking Water Mission and Rashtriya Swajaldhara Scheme.
- (9) Shri Gorakh Prasad Jaiswal regarding need to maintain the standard of hygiene in 'Sapt Kranti Express' running between Delhi and Mujaffarpur.
- (10) Shri Vishwa Mohan Kumar regarding need to obtain revised estimates as per prevailing market rates for road projects under Pradhan Mantri Gram Sadak Yojana to attract bidders for road projects in Bihar.
- (11) Shri Jayant Choudhary regarding need to set up more homes with Central assistance for widows and destitutes living in Mathura and Vrindavan, Uttar Pradesh.
- (12) Shri Jose K. Mani regarding need to bring all essential drugs under price control regime.

(Due to continued interruptions in the House, Lok Sabha adjourned for the day.)

12.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 7th December, 2010.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Tuesday, December 7, 2010/Agrahayana 16, 1932 (Saka)

No. 131

11.00 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 381–400 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 4371–4600 would be printed in the Official Report of the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12.00 Noon.)

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy of the Mid-Year Analysis 2010-11 (Hindi and English versions) under sub-section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003.

- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Yuva Kendra Sangathan, New Delhi, for the year 2008-2009.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Yuva Kendra Sangathan, New Delhi, for the

year 2008-2009.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (2) above.

(4) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-

- Statement regarding Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2009-2010.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Kochi, for the year 2009-2010.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Coir Board, Kochi, for the year 2009-2010.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Kochi, for the year 2009-2010, together with Audit Report thereon.
 - (iv) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the Coir Board, Kochi, for the year 2009-2010.

(7) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the National Investigation Agency Act, 2008:-

- S.O. 2145(E) published in Gazette of India dated 1st September, 2010, notifying the Court of District and Sessions Judge, West Tripura, Agartala as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- S.O. 2146(E) published in Gazette of India dated 1st September, 2010, notifying the Court of District and Sessions Judge, Dimapur as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (iii) S.O. 2147(E) published in Gazette of India dated 1st September, 2010, notifying the Court of District and Sessions Judge, Aizawl as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- S.O. 2148(E) published in Gazette of India dated 1st September, 2010, notifying the Court of District and Sessions Judge, Shillong as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- S.O. 2149(E) published in Gazette of India dated 1st September,
 2010, notifying the Court of District and Sessions Judge, Manipur East, Imphal as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (vi) S.O. 2150(E) published in Gazette of India dated 1st September,
 2010, notifying the Court of District and Sessions Judge, Yupia,

Itanagar as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.

- (vii) S.O. 2151(E) published in Gazette of India dated 1st September, 2010, notifying the Court of Special Judge, (NDPS Act), Bhopal as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (viii) S.O. 2152(E) published in Gazette of India dated 1st September, 2010, notifying the Court of Judicial Commissioner, Ranchi as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (ix) S.O. 2153(E) published in Gazette of India dated 1st September, 2010, notifying the Court of Senior Most Additional Sessions Judge at Chandigarh as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (x) S.O. 2154(E) published in Gazette of India dated 1st September, 2010, notifying the Court of Senior Most Additional Sessions Judge at Mohali, as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (xi) S.O. 2155(E) published in Gazette of India dated 1st September, 2010, notifying the Court of Senior Most Additional Sessions Judge at Panchkula as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.

- (xii) S.O. 2156(E) published in Gazette of India dated 1st September, 2010, notifying the District Court, Kavaratti as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (xiii) S.O. 2157(E) published in Gazette of India dated 1st September, 2010, notifying the District and Sessions Court, Bilaspur as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (xiv) S.O. 2158(E) published in Gazette of India dated 1st September, 2010, notifying the Court of Additional District and Sessions Judge-I, Patna as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (xv) S.O. 2159(E) published in Gazette of India dated 1st September, 2010, notifying the Court of District and Sessions Judge, Shimla as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (xvi) S.O. 2160(E) published in Gazette of India dated 1st September, 2010, notifying the District and Session Court (Special Division-I) at Gangtok, presided over by Hon'ble by Dr. Sonam Wangdi Lepcha, District and Sessions Judge, as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (xvii) S.O. 2161(E) published in Gazette of India dated 1st September,
 2010, notifying the Court of IV Additional Metropolitan Sessions
 Judge-cum-XVIII Additional Chief Judge, City Civil Court,

Hyderabad as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.

- (xviii) S.O. 2162(E) published in Gazette of India dated 1st September, 2010, notifying the Principal District and Sessions Court, Puducherry as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (xix) S.O. 2163(E) published in Gazette of India dated 1st September, 2010, notifying the Bomb Blast Court, Chennai as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (xx) S.O. 2164(E) published in Gazette of India dated 1st September, 2010, notifying the District and Sessions Court, Dehradun presided over by Hon'ble Shri U. C. Dhyani, District and Sessions Judge as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (xxi) S.O. 2165(E) published in Gazette of India dated 1st September, 2010, notifying the Designated Courts under TADA/POTA at Jammu and Srinagar as the Special Court for purposes of the National Investigation Agency Act, 2008 under sub-section (1) of Section 11 of the said Act for the trial of Scheduled Offences.
- (xxii) S.O. 2166(E) published in Gazette of India dated 1st September, 2010, appointing Shri S.B. Faria, Advocate as Special Public Prosecutor for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other

matters arising out of the case in revisional or appellate courts established by law in the territory of the State of Goa.

- (xxiii) S.O. 2167(E) published in Gazette of India dated 1st September, 2010, appointing Ms. Rohini Salian, Advocate, Bombay High Court, as Special Public Prosecutor for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the State of Maharashtra.
- (xxiv) S.O. 2168(E) published in Gazette of India dated 1st September, 2010, appointing Shri D. K. Das, Senior Advocate, Guwahati High Court, as Special Public Prosecutor for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the State of Assam.
- (xxv) S.O. 2169(E) published in Gazette of India dated 1st September, 2010, appointing S/Shri K. N. Ravindran and M. Ajay, Advocates, as Special Public Prosecutors for conducting the cases instituted by the National Investigation Agency in the trial courts, appeals, revisions or other matters arising out of the case in revisional or appellate courts established by law in the territory of the State of Kerala.

(8) A copy of the Central Reserve Police Force Sub-Inspector (Ministerial), Inspector (Ministerial) and Subedar Major (Ministerial) Recruitment Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 868(E) in Gazette of India dated 29th October, 2010 under sub-section (3) of Section 18 of the Central Reserved Police Force Act, 1949.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the REPCO Bank, Chennai, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the REPCO Bank, Chennai, for the year 2009-2010.

(10) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-

- A copy of the Review by the Government of the working of the Rehabilitation Plantations Limited, Punalur, for the year 2009-2010, alongwith Audited Accounts.
- (ii) Annual Report of the Rehabilitation Plantations Limited, Punalur, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(11) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 156 of the Indo-Tibetan Border Police Force Act, 1992:-

- (i) The Indo-Tibetan Border Police Force Veterinary Cadre Group 'A' Posts Recruitment Rules, 2010 published in Notification No. G.S.R. 853(E) in Gazette of India dated 22nd October, 2010.
- (ii) The Indo-Tibetan Border Police Force Veterinary Cadre (Group 'B' Posts) Hindi Translators Recruitment Rules, 2010 published in Notification No. G.S.R. 877(E) in Gazette of India dated 2nd November, 2010.
- (iii) The Indo-Tibetan Border Police Force, Assistant Sub-Inspector (Stenographer), Group 'C' Post, Recruitment (Amendment) Rules, 2010 published in Notification No. G.S.R. 907(E) in Gazette of India dated 12th November, 2010.

(12) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the National Seeds Corporation Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the State Farms Corporation of India Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Consumer Coordination Council, Noida, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consumer Coordination Council, Noida, for the year 2008-2009.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2009-2010.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Central Agricultural University, Imphal, for the year 2007-2008.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Agricultural University, Imphal, for the year 2007-2008.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the VOICE Society, New Delhi, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the VOICE Society, New Delhi, for the year 2008-2009, for the year 2009-2010.

(18) A copy of the Bureau of Indian Standards (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 887(E) in Gazette of India dated 8th November, 2010 under Section 39 of the Bureau of Indian Standards Act, 1986.

(19) A copy of the Memorandum of Understanding (Hindi and English versions) between the Broadcast Engineering Consultants India Limited and the Ministry of Information and Broadcasting for the year 2010-2011.

(20) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- (i) S.O. 2788(E) published in Gazette of India dated the 16th November, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 75 in the State of Madhya Pradesh.
- S.O. 2789(E) published in Gazette of India dated the 16th
 November, 2010, authorising the Officers, mentioned therein, as the

competent authority to acquire land for building, maintenance, management and operation of National Highway No. 92 in the State of Madhya Pradesh.

- S.O. 580(E) published in Gazette of India dated the 11th March, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 (Morabazar-Khaloighuguti Section) in the State of Assam.
- (iv) S.O. 996(E) published in Gazette of India dated the 3rd May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Nalbari-Bijni Section) in the State of Assam.
- (v) S.O. 998(E) published in Gazette of India dated the 3rd May, 2010, authorising the Land Acquisition Collector, (South-West), Delhi, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 236 in the State of NCT of Delhi.
- (vi) S.O. 999(E) published in Gazette of India dated the 3rd May, 2010, authorising Additional District Magistrate/Land Acquisition Collector, (South-West), Delhi, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 236 in the State of NCT of Delhi.
- (vii) S.O. 1533(E) published in Gazette of India dated the 25th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 236 (Andheria More to Delhi/Haryana Border) in the State of NCT of Delhi.
- (viii) S.O. 2459(E) published in Gazette of India dated the 8th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 24 (Bareilly-Sitapur Section) in the State of Uttar Pradesh.

- (ix) S.O. 2466(E) published in Gazette of India dated the 8th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Varanasi-Aurangabad Section) in the State of Uttar Pradesh.
- (x) S.O. 2255(E) published in Gazette of India dated the 13th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Bhubaneswar-Uttara Sasan Section) in the State of Orissa.
- S.O. 1813(E) published in Gazette of India dated the 23rd July, 2010, (xi) of for acquisition land buildina, maintenance, regarding management and operation of National Highway No. 5 (Visakhapatnam-Bhubaneswar and Bhubaneswar-Kolkata Sections) in the State of Orissa.
- (xii) S.O. 1544(E) published in Gazette of India dated the 25th June, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Sambalpur-Bargarh-Orissa/Chhattisgarh Section) in the State of Orissa.
- (xiii) S.O. 1959(E) published in Gazette of India dated the 11th August,
 2010, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 203
 (Malibarahi-Siriapur Section) in the State of Orissa.
- (xiv) S.O. 2079(E) published in Gazette of India dated the 26th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Kabirajpur-Biragobindapur Section) in the State of Orissa.
- (xv) S.O. 1541(E) published in Gazette of India dated the 25th June,
 2010, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 203
 (Lingipur-Sardeipur Section) in the State of Orissa.

- (xvi) S.O. 2273(E) published in Gazette of India dated the 14th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Dolagobindapur-Malatipatpur Section) in the State of Orissa.
- (xvii) S.O. 2245(E) published in Gazette of India dated the 13th September, 2010, containing corrigendum to the Notification No. S.O. 1293(E) (in English version only) dated 1st June, 2010.
- (xviii) S.O. 2254(E) published in Gazette of India dated the 13th September, 2010, containing corrigendum to the Notification No.
 S.O. 1310(E) (in English version only) dated 13th September, 2010.
- (xix) S.O. 2385(E) published in Gazette of India dated the 30th September, 2010, containing corrigendum to the Notification No. S.O. 1813(E) dated 23rd July, 2010.
- (xx) S.O. 2247(E) published in Gazette of India dated the 13th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Uttarasasan-Malatipatpur Section) in the State of Orissa.
- (xxi) S.O. 2266(E) published in Gazette of India dated the 14th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 215 (Panikoili-Rimuli Section) in the State of Orissa.
- (xxii) S.O. 1808(E) published in Gazette of India dated the 23rd July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Bhubaneswar-Uttarasasan Section) in the State of Orissa.
- (xxiii) S.O. 2244(E) published in Gazette of India dated the 13th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 203 (Birapartappur-Samjajpur Section) in the State of Orissa.

- (xxiv) S.O. 2308(E) published in Gazette of India dated the 17th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No.
 4A (Belgaum-Goa/Karnataka Border Section) in the State of Karnataka.
- (xxv) S.O. 2270(E) published in Gazette of India dated the 14th September, 2010, making certain amendments in the Notification No. S.O. 840(E) dated 1st June, 2006.
- (xxvi) S.O. 2215(E) published in Gazette of India dated the 9th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 in the State of Karnataka.
- (xxvii) S.O. 1874(E) published in Gazette of India dated the 30th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Hyderabad-Bangalore Section) in the State of Karnataka.
- (xxviii) S.O. 1724(E), S.O. 1725(E) and S.O. 1726(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 13 (Bijapur-Hungund Section) in the State of Madhya Pradesh.
- (xxix) S.O. 2220(E) published in Gazette of India dated the 10th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 (Morabazar-Khaloighuguti Section) in the State of Assam.
- (xxx) S.O. 1643(E) published in Gazette of India dated the 12th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 44

(Meghalaya/Assam Border to Tripura/Assam Border) in the State of Assam.

- (xxxi) S.O. 1870(E) published in Gazette of India dated the 30th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 in the State of Assam.
- (xxxii) S.O. 1051(E) published in Gazette of India dated the 10th May, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Nalbari-Bijni Section) in the State of Assam.
- (xxxiii) S.O. 2053(E) published in Gazette of India dated the 23rd August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 in the State of Assam.
- (xxxiv) S.O. 2081(E) published in Gazette of India dated the 26th August, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Bijni-Nalbari Section) in the State of Assam.
- (xxxv) S.O. 1714(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 67 in the State of Tamil Nadu.
- (xxxvi) S.O. 1715(E) published in Gazette of India dated the 19th July, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 47 (Chengapalli-Walayar Section) in the State of Tamil Nadu.
- (xxxvii) S.O. 1932(E) published in Gazette of India dated the 9th August, 2010, regarding acquisition of land for building,

maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.

- (xxxviii) S.O. 1961(E) published in Gazette of India dated the 11th August,
 2010, regarding acquisition of land for building,
 maintenance, management and operation of National Highway No.
 47 (Chengapalli-Walayar Section) in the State of Tamil Nadu.
- (xxxix) S.O. 2221(E) published in Gazette of India dated the 10th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.
- (xl) S.O. 2309(E) published in Gazette of India dated the 17th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 in the State of Tamil Nadu.
- (xli) S.O. 2461(E) published in Gazette of India dated the 8th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tiruttani-Chennai Section) in the State of Tamil Nadu.
- (xlii) S.O. 2537(E) published in Gazette of India dated the 12th October,
 2010, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 66
 (Puducherry-Tindivanam Section) in the State of Tamil Nadu.
- (xliii) S.O. 1962(E) published in Gazette of India dated the 11th August,
 2010, making certain amendments in the Notification No. S.O. 1813(E) dated 24th July, 2009.
- (xliv) S.O. 2249(E) published in Gazette of India dated the 13th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 68 (Salem-Ulundurpet Section) in the State of Tamil Nadu.

- (xlv) S.O. 2380(E) published in Gazette of India dated the 30th September, 2010, regarding acquisition of land for building, maintenance, management and operation of new four lane Elevated Road from Chennai Port to Maduravoya on National Highway No. 4 in the State of Tamil Nadu.
- (xlvi) S.O. 2555(E) published in Gazette of India dated the 13th October,
 2010, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 205 (Tiruttani Chennai Section) in the State of Tamil Nadu.
- (xlvii) S.O. 2621(E) published in Gazette of India dated the 25th October, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 1A (Jalandhar-Pathankot and Pathankot-Jammu Sections) in the State of Punjab.
- (xlviii) S.O. 2622(E) published in Gazette of India dated the 25th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 1A (Jalandhar-Pathankot Section) in the State of Himachal Pradesh.
- (xlix) S.O. 2623(E) and S.O. 2624(E) published in Gazette of India dated the 5th August, 2010, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 1A (Mukerian-Pathankot Section) in the State of Punjab.
- S.O. 2108(E) published in Gazette of India dated the 30th August, 2010, making certain amendments in the Notification No. S.O. 3198(E) dated 14th December, 2009.
- S.O. 2533(E) published in Gazette of India dated the 12th October,
 2010, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 1 (Panipat-Jallandhar Section) in the State of Punjab.

- (Iii) S.O. 2825(E) published in Gazette of India dated the 23rd November, 2010, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 216 (Raigarh-Saraipalli Section) in the State of Chhattisgarh.
- (liii) S.O. 1540(E) published in Gazette of India dated the 25th June, 2010, containing corrigendum to the Notification No. S.O. 955(E) dated 26th April, 2010.
- (liv) S.O. 2536(E) published in Gazette of India dated the 12th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 26(B) (Umaranala to Madhya Pradesh/Maharashtra State Border Section) in the State of Madhya Pradesh.
- (Iv) S.O. 2460(E) published in Gazette of India dated the 8th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Jabalpur-Rajmarg Crossing Section) in the State of Madhya Pradesh.
- (Ivi) S.O. 2538(E) published in Gazette of India dated the 12th October,
 2010, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 12 (Jabalpur-Rajmarg Crossing Section) in the State of Madhya Pradesh.
- (Ivii) S.O. 2743(E) published in Gazette of India dated the 8th November, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Design Chainage) in the State of Madhya Pradesh.

- (Iviii) S.O. 2691(E) published in Gazette of India dated the 1st November,
 2010, making certain amendments in the Notification No. S.O.
 1701(E) dated 19th July, 2010.
- (lix) S.O. 2251(E) published in Gazette of India dated the 13th September, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (Ix) S.O. 2534(E) published in Gazette of India dated the 12th October,
 2010, regarding acquisition of land for building, maintenance,
 management and operation of National Highway No. 59
 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (Ixi) S.O. 2620(E) published in Gazette of India dated the 25th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (Ixii) S.O. 2632(E) published in Gazette of India dated the 25th October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Surat-Dahisar Section) in the State of Gujarat.
- (Ixiii) S.O. 2594(E) published in Gazette of India dated the 19th October, 2010, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 8D (Junagadh Section) in the State of Gujarat.
- (Ixiv) S.O. 2612(E) published in Gazette of India dated the 22nd October, 2010, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.

- (Ixv) S.O. 2614(E) and S.O. 2615(E) published in Gazette of India dated the 25th October, 2010 regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.
- (21) Five statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (iii), (iv), (xxx), (xxxi) and (xxxii) of (20) above.

3. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That Rajya had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No.5 Bill, 2010, passed by the Lok Sabha on the 2nd December, 2010.
- (ii) That Rajya had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No.6 Bill, 2010, passed by the Lok Sabha on the 2nd December, 2010.

4. Reports of Committee on Public Undertakings

Shri V. Kishore Chandra S. Deo presented the following Reports (Hindi and English versions) of the Committee on Public Undertakings (2010-11):-

- (1) Tenth Report on Power Grid Corporation of India Ltd.
- (2) Eleventh Report on Rashtriya Ispat Nigam Ltd.

5. Reports of Standing Committee on Coal and Steel

Shri Kalyan Banerjee presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) Seventh Report on Action Taken by the Government on the observations/ recommendations contained in the Thirty-fifth Report on the "Rehabilitation and Resettlement by Coal India Ltd." relating to the Ministry of Coal.
- (2) Eighth Report on Action Taken by the Government on the observations/ recommendations contained in the First Report on the "Demands for Grants(2009-10)" of the Ministry of Coal.
- (3) Ninth Report on Action Taken by the Government on the observations/ recommendations contained in the Second Report on the "Demands for Grants(2009-10)" of the Ministry of Mines.
- (4) Tenth Report on Action Taken by the Government on the observations/ recommendations contained in the Third Report on the "Demands for Grants(2009-10)" of the Ministry of Steel.

6. Statements by Ministers

- (1) The Minister of State in the Ministry of Agriculture and Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution on behalf of the Minister of Agriculture laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 7th Report of the Standing Committee on Agriculture on Demands for Grants (2010-11), pertaining to the Department of Animal Husbandry, Dairying and Fisheries, Ministry of Agriculture.
- (2) The Minister of Mines and Minister of Development of North Eastern Region laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 5th Report of the Standing Committee on Coal and Steel on Demands for Grants (2010-11), pertaining to the Ministry of Mines.

(3) The Minister of Parliamentary Affairs and Minister of Water Resources on behalf of the Minister of State in the Ministry of Information and Broadcasting laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Information Technology on Demands for Grants (2010-11), pertaining to the Ministry of Information and Broadcasting.

7. Government Bill – Introduced

The Protection of Women Against Sexual Harassment at Workplace Bill, 2010

12.04 P.M.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Dr. (Smt.) Kruparani Killi regarding need to undertake welfare measures through Centrally Sponsored Schemes for the fishermen of Srikakulam district, Andhra Pradesh.
- (2) Shri Datta R. Meghe regarding need to install pollution control devices in Thermal Power Plants and other industrial units being set up in Vidarbha region of Maharashtra.
- (3) Dr. Charan Das Mahant regarding need to check spread of malaria in Chhattisgarh and provide adequate medical facilities to the people in the State.

- (4) Shri P. Balram Naik regarding need to set up Kendriya Vidyalayas in Bhadrachalam and Warangal in Mahabubabad Parliamentary Constituency, Andhra Pradesh.
- (5) Shri Marotrao Sainuji Kowase regarding need to stop addition of more castes/tribes in the lists of Scheduled Castes/Scheduled Tribes.
- (6) Shri Narayan Singh Amlabe regarding need to check the fast depleting water table in Rajgarh Parliamentary Constituency, Madhya Pradesh.
- (7) Shri Naranbhai Kachhadia regarding need to augment rail services in Amreli Parliamentary Constituency, Gujarat.
- (8) Shri Ram Singh Kaswan regarding need to augment rail services in Churu Parliamentary Constituency, Rajasthan.
- (9) Smt. Rama Devi regarding need to take steps for the rehabilitation of people displaced due to setting up of Bagmati Irrigation project in Sitamarhi district, Bihar.
- (10) Shri Mahendrasinh P. Chauhan regarding need to relax forest laws to facilitate developmental works in tribal dominated areas of Sabarkantha Parliamentary Constituency, Gujarat.
- (11) Smt. Jayshreeben K. Patel regarding need to accord approval to the proposal of Government of Gujarat to set up new medical colleges in the State.
- (12) Shri Ramkishun regarding need to check the soil erosion caused by river Ganga in Chandauli district, Uttar Pradesh.
- (13) Shri P.K. Biju regarding need to review the decision to privatise Film and Television Institute, Pune, Maharashtra.
- (14) Dr. Sanjeev Ganesh Naik regarding need to amend the Bombay Port Trust Act, 1879 in order to enable the Municipal Corporation of Greater Mumbai to levy property tax either on the basis of the capital value of the properties or their rateable value.

- (15) Shri C. Sivasami regarding need to provide VPU coaches in place of SLR coaches in Mangalore Express (Train No. 6107) and Tea Garden Express (Train No. 6865) and provide a stoppage to Tea Garden Express at Uthukuli in Tiruppur district, Tamil Nadu.
- (16) Shri Prabodh Panda regarding need to expedite the construction of flyover project near IIT Khargpur, West Bengal.
- (17) Shri Prasanta Kumar Majumdar regarding need to provide safe and clean drinking water in Balurghat Parliamentary Constituency, West Bengal.
- (18) Shri A. Ganeshamurthi regarding need to provide compensation as per the prevailing market rate to the people whose lands have been acquired for laying new railway line between Erode and Palani in Tamil Nadu.

(Due to continued interruptions in the House, Lok Sabha adjourned for the day.)

12.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 8th December, 2010.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Wednesday, December 8, 2010/Agrahayana 17, 1932 (Saka)

No. 132

11.00 A.M.

1. Reference by Speaker

The Speaker made reference to the loss of 170 lives and displacement of thousands of others due to heavy rains in the State of Tamil Nadu.

The Speaker also made reference to a cowardly terrorist attack causing death of one infant and injuries to 39 people when a bomb exploded at Sheetla Ghat in Varanasi.

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 401–420 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 4601–4830 would be printed in the Official Report of the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.02 A.M. and re-assembled at 12.00 Noon.)

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2009-2010.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 2009-2010.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Vigyan Prasar, Noida, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Vigyan Prasar, Noida, for the year 2009-2010.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of

Geomagnetism, Navi Mumbai, for the year 2009-2010.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bangalore, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Raman Research Institute, Bangalore, for the year 2009-2010.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2009-2010.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2009-2010.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences India, Allahabad, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Academy of Sciences India, Allahabad, for the year 2009-2010.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bangalore, for the year 2009-2010,

alongwith Audited Accounts.

- Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Academy of Sciences, Bangalore, for the year 2009-2010.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2009-2010.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Academy of Engineering, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian National Academy of Engineering, New Delhi, for the year 2009-2010.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Kolkata, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bose Institute, Kolkata, for the year 2009-2010.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahani Institute of Palaeobotany, Lucknow, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Birbal Sahani Institute of Palaeobotany, Lucknow, for the year 2009-2010.

(14) A copy of the Prevention of Cruelty to Animals (Slaughter House) Amendment Rules, 2010 (Hindi and English versions) published in Notification No. S.O. 1995(E) Gazette of India dated 13th August, 2010, under Section 38 of the Prevention of Cruelty to Animals Act, 1960.

(15) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-

- The Hazardous Wastes (Management, Handling and Transboundary Movement) Fourth Amendment Rules, 2010 published in Notification No. S.O. 1996(E) in Gazette of India dated 13th August, 2010.
- (ii) The Batteries (Management and Handling) Amendment Rules,
 2010 published in Notification No. S.O. 1002(E) in Gazette of India dated 4th May, 2010.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Space Applications Centre, Shillong, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Space Applications Centre, Shillong, for the year 2009-2010.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Semi-Conductor Laboratory, S. A. S. Nagar, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Semi-Conductor Laboratory, S. A.
 S. Nagar, for the year 2009-2010.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Space Science and Technology, Thiruvanathapuram, for the year 2009-2010, alongwith Audited

Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Space Science and Technology, Thiruvanathapuram, for the year 2009-2010.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Science Education and Research, Bhubaneswar, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Science Education and Research, Bhubaneswar, for the year 2009-2010.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Physical Research Laboratory, Ahmedabad, for the year 2009-2010.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Atmospheric Research Laboratory, Gadanki, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Atmospheric Research Laboratory, Gadanki, for the year 2009-2010.
- (22) A copy of the Annual Report (Hindi and English versions) of the Central Information Commission, New Delhi, for the year 2007-2008 under subsection (4) of Section 25 of the Right to Information Act, 2005.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the

Central Civil Services Cultural and Sports Board, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 2009-2010.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Bhandar, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Bhandar, New Delhi, for the year 2009-2010.

(26) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Antrix Corporation Limited, Bangalore, for the year 2009-2010.
- (ii) Annual Report of the Antrix Corporation Limited, Bangalore, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(27) A copy of the Statement (Hindi and English versions) of the Award of Board of Arbitration-CA Reference 6 of 1995 on removal of upper pay limit of Rs. 2199/- per month (as per IV Central Pay Commission Pay scale) for eligibility of Night Duty Allowance.

(28) A copy of the Union Public Service Commission (Exemption from Consultation) Second Amendment Regulations, 2010 (Hindi and English versions) published in Notification No. G.S.R. 788(E) in Gazette of India dated the 29th September, 2010, under article 320(5) of the Constitution.

(29) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Science Museums, Kolkata, for the year 20082009, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Science Museums, Kolkata, for the year 2008-2009.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science Education and Research Mohali, Chandigarh, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science Education and Research Mohali, Chandigarh, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science Education and Research Mohali, Chandigarh, for the year 2009-2010.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Kolkata, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Practical Training (Eastern Region), Kolkata, for the year 2009-2010.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi,

for the year 2009-2010, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council of Educational Research and Training, New Delhi, for the year 2009-2010.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2009-2010.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Urdu Language, New Delhi, for the year 2009-2010.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Urdu Language, New Delhi, for the year 2009-2010, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the National Council for Promotion of Urdu Language, New Delhi, for the year 2009-2010.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Rourkela, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Rourkela, for the year 2008-2009.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the

Maulana Azad National Urdu University, Hyderabad, for the year 2009-2010, together with Audit Report thereon.

- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Urdu University, Hyderabad, for the year 2009-2010.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Mahila Samakhya Society, Bangalore, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Karnataka Mahila Samakhya Society, Bangalore, for the year 2009-2010.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2009-2010.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2009-2010, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Sindhi Language, New Delhi, for the year 2009-2010.

- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Calcutta, for the year 2008-2009.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tezpur University, Tezpur, for the year 2009-2010.
- (44) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, Delhi, for the year 2008-2009, together with Audit Report thereon.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Assam Mahila Samata Society, Guwahati, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Assam Mahila Samata Society, Guwahati, for the year 2009-2010.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the

Jharkhand Mahila Samakhya Society, Ranchi, for the year 2009-2010, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jharkhand Mahila Samakhya Society, Ranchi, for the year 2009-2010.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Manipur University, Imphal, for the year 2008-2009.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manipur University, Imphal, for the year 2009-2010.

(49) A copy of the Notification No. G.S.R. 58(E) (Hindi and English versions) published in Gazette of India dated the 4th February, 2010, regarding appointment of five persons, mentioned therein, as Visitor's Nominee on the Council of NITs, under sub-section (1) of Section 34 of the National Institutes of Technology Act, 1975.

(50) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Statement regarding Review by the Government of the working of the WAPCOS Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the WAPCOS Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(51) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the U. P. Projects Corporation Limited, Lucknow, for the year 2007-2008.
 - (ii) Annual Report of the U. P. Projects Corporation Limited, Lucknow, for the year 2007-2008, alongwith Audited Accounts and comments

of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Kerala Land Development Corporation Limited, Thiruvananthapuram, for the year 2005-2006.
 - (ii) Annual Report of the Kerala Land Development Corporation Limited, Thiruvananthapuram, for the year 2005-2006, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (52) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Water Development Agency, New Delhi, for the year 2009-2010.

4. Report of Committee on Private Members' Bills and Resolutions

Shri Inder Singh Namdhari presented the Twelfth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

5. Report of Standing Committee on Chemicals and Fertilizers

Shri Ganeshrao Nagorao Dudhgaonkar presented the Thirteenth Report (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers on 'Production, Pricing and Distribution of Molasses' on the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).

6. Statements of Standing Committee on Chemicals and Fertilizers

Shri Ganeshrao Nagorao Dudhgaonkar laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers (2010-11):-

- Action taken Statement on Twenty-Eighth Report on Action Taken by the Government on the recommendations contained in the Twenty-fifth Report (14 Lok Sabha) (2007-08) on Demands For Grants (2008-09) (Department of Chemicals and Petrochemicals).
- (2) Action taken Statement on Twenty-Ninth Report (2008-09) on Action Taken by the Government on the recommendations contained in the Twenty-Sixth Report (14 Lok Sabha) (2007-08) on Demands For Grants (2008-09) (Department of Fertilizers).
- (3) Action taken Statement on Third Report (2009-10) on Action Taken by the Government on the recommendations contained in the Twenty-Seventh Report (14 Lok Sabha) (2008-09) on 'Performance of Fertilizer Industry in Public, Private and Cooperative Sector'.
- (4) Action taken Statement on Eleventh Report (2009-10) on Action Taken by the Government on the recommendations contained in the Fourth Report (15 Lok Sabha) on Demands For Grants (2009-10) (Department of Chemicals and Petrochemicals).
- (5) Action taken Statement on Twelfth Report (2009-10) on Action Taken by the Government on the recommendations contained in the First Report (15 Lok Sabha) on Demands For Grants (2009-10) (Department of Pharmaceuticals).
- (6) Action taken Statement on Tenth Report (2009-10) on Action Taken by the Government on the recommendations contained in the Second Report (15 Lok Sabha) on Demands For Grants (2009-10) (Department of Fertilizers).

7. Statements by Ministers

- (1) The Minister of Parliamentary Affairs and Minister of Water Resources laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Water Resources on Demands for Grants (2010-11), pertaining to the Ministry of Water Resources.
- (2) The Minister of Parliamentary Affairs and Minister of Water Resources on behalf of the Minister of State in the Ministry of Planning and Minister of State in the Ministry of Parliamentary Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 13th Report of the Standing Committee on Finance on Demands for Grants (2010-11), pertaining to the Ministry of Planning.

12.03 P.M.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri M.I. Shanavas regarding need to check smuggling of spirit to Kerala from other States to curb inter-state illicit liquor trade.
- (2) Shri Sajjan Singh Verma regarding need to ensure allocation of funds to Gram Panchayats in Madhya Pradesh as per the recommendations of the 13th Finance Commission.
- (3) Shri Hamdullah Sayeed regarding need to enhance the subsidy on High Speed Diesel for fishermen in Lakshadweep.

- (4) Shri N.S.V. Chitthan regarding need to launch an afforestation drive along National Highways in the country to increase green cover in the country.
- (5) Shri R. Dhruvanarayana regarding need to take steps for promotion, research & development of Sericulture in the country.
- (6) Shri Manicka Tagore regarding need to enact a legislation for the welfare of domestic helps and workers in the country.
- (7) Shri Harish Choudhary regarding need to provide water from Narmada Project for drinking and irrigation purposes to villages in Barmer Parliamentary Constituency, Rajasthan.
- (8) Shri K.P. Dhanapalan regarding need to formulate and implement an action plan for the protection of the bio-diversity of Pampa and other river basins in Kerala.
- (9) Shri Arjun Ram Meghwal regarding need to send a team of National Vector Borne Disease Control Programme Unit to check the spread of various mosquito-borne diseases in Western Rajasthan particularly in Bikaner Parliamentary Constituency.
- (10) Shri Jeetendra Singh Bundela regarding need to provide compensation to the families of girls who died after falling into the well built by contractors engaged in construction of roads under Pradhan Mantri Gram Sadak Yojana in district Chhattarpur, Khajuraho Parliamentary Constituency, Madhya Pradesh.
- (11) Shri Ravindra Kumar Pandey regarding need to improve the mobile services of BSNL and MTNL and also to monitor the quality of mobile services and tariff plans of the private mobile operators.
- (12) Shri Nishikant Dubey regarding need to include six districts of Santhal Pargana in Jharkhand under Integrated Action Plan for Left Wing Extremism (LWE) affected areas for the all-round development of the region.

- (13) Shri Ramashankar Rajbhar regarding need to provide funds for floodprone districts of Eastern Uttar Pradesh under Accelerated Irrigation Benefit Programme.
- (14) Shri Kaushalendra Kumar regarding need to develop a flood-warning system to minimize loss of lives and property in the country.
- (15) Shri Yashbant N.S. Laguri regarding need to check the spread of Naxalism through socio-economic upliftment of Tribals in the country.
- (16) Shri Jagadanand Singh regarding need to undertake Sone Canal Modernisation Project to provide better irrigation facilities to the farmers in Bihar.

(Due to continued interruptions in the House, Lok Sabha adjourned for the day.)

12.03 P.M.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 9th December, 2010.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Thursday, December 9, 2010/Agrahayana 18, 1932 (Saka)

No. 133

11.00 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 421–440 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 4831–5060 would be printed in the Official Report of the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.03 A.M. and re-assembled at 12.00 Noon.)

12.00 Noon

2. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Minorities Development and Finance Corporation, Delhi, for the year 2009-2010.
- (ii) Annual Report of the National Minorities Development and Finance Corporation, Delhi, for the year 2009-2010, alongwith Audited Accounts

and comments of the Comptroller and Auditor General thereon.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the National Fertilizers Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Madras Fertilizers Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the Madras Fertilizers Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Fertilizers and Chemicals Travancore Limited, Cochin, for the year 2009-2010.
 - (ii) Annual Report of the Fertilizers and Chemicals Travancore Limited, Cochin, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Fertilizers Corporation of India Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the Fertilizers Corporation of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2009-2010.
 - (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (f) (i) Review by the Government of the working of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2009-2010.
 - (ii) Annual Report of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Karnataka Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2009-2010.
 - (ii) Annual Report of the Karnataka Antibiotics and Pharmaceuticals Limited, Bangalore, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Projects and Development India Limited, Noida, for the year 2009-2010.
 - (ii) Annual Report of the Projects and Development India Limited, Noida, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the Indian Railway Catering and Tourism

Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government of the working of the IRCON International Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the IRCON International Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Konkan Railway Corporation Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the Konkan Railway Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the National Textile Corporation Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Cotton Corporation of India Limited, Mumbai, for the year 2009-2010.
 - (ii) Annual Report of the Cotton Corporation of India Limited, Mumbai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Jute Corporation of India Limited, Kolkata, for the year 2009-2010.

- (ii) Annual Report of the Jute Corporation of India Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 2009-2010.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Carpet Technology, Bhadohi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Carpet Technology, Bhadohi, for the year 2009-2010.

(7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Mazagon Dock Limited, Mumbai, for the year 2009-2010.
- (ii) Annual Report of the Mazagon Dock Limited, Mumbai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 2008-2009, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 2009-2010.

(9) A copy of the 15th Progress Report (Hindi and English versions) on the Action Taken pursuant to the recommendations of the Joint Parliamentary Committee on Stock Market Scam and matter relating thereto, December, 2010.

(10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Engineers India Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Biecco Lawrie Limited, Kolkata, for the year 2009-2010.
 - (ii) Annual Report of the Biecco Lawrie Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Statement regarding Review by the Government of the working of the HMT Limited, Bangalore, for the year 2009-2010.
 - (ii) Annual Report of the HMT Limited, Bangalore, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Statement regarding Review by the Government of the working of the Hindustan Paper Corporation Limited, Delhi, for the year 2009-2010.
 - (ii) Annual Report of the Hindustan Paper Corporation Limited, Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Engineering Projects (India) Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the Triveni Structurals Limited, Allahabad, for the year 2009-2010.
 - (ii) Annual Report of the Triveni Structurals Limited, Allahabad, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding Review by the Government of the working of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2009-2010.
 - (ii) Annual Report of the Bharat Pumps and Compressors Limited, Allahabad, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Statement regarding Review by the Government of the working of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2009-2010.
 - (ii) Annual Report of the Bridge and Roof Company (India) Limited,Kolkata, for the year 2009-2010, alongwith Audited Accounts and

comments of the Comptroller and Auditor General thereon.

- (h) (i) Statement regarding Review by the Government of the working of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 2009-2010.
 - (ii) Annual Report of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

3. Report of Committee on Absence of Members from the Sittings of the House

Dr. Baliram presented the Third Report (Hindi and English versions) of the Committee on Absence of Members from the sittings of the House.

*4. Reports of Standing Committee on Urban Development

Shri Sharad Yadav presented the following Action Taken Reports (Hindi and English versions) of the Standing Committee on Urban Development (2010-2011):-

- (1) Twelfth Report (Fifteenth Lok Sabha) on Action Taken by the Government on the recommendations contained in Sixth Report (Fifteenth Lok Sabha) of the Committee on the 'Demands for Grants (2010-2011)' of the Ministry of Urban Development.
- (2) Thirteenth Report (Fifteenth Lok Sabha) on Action Taken by the Government on the recommendations contained in Seventh Report (Fifteenth Lok Sabha) of the Committee on the 'Demands for Grants (2010-2011)' of the Ministry of Housing and Urban Poverty Alleviation.

5. Report of Standing Committee on Personnel, Public Grievances, Law and Justice

Shrimati Deepa Dasmunsi laid on the Table the Forty-fourth Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law & Justice on the Constitution (One Hundred and Fourteenth Amendment) Bill, 2010.

6. Statements by Ministers

- (1) The Minister of Steel laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Coal and Steel on Demands for Grants (2010-11) pertaining to the Ministry of Steel.
- (2) The Minister of Parliamentary Affairs and Minister of Water Resources on behalf of the Minister of Heavy Industries and Public Enterprises laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 212th and 215th Reports of the Standing Committee on Industry pertaining to the Department of Heavy Industry, Ministry of Heavy Industries and Public Enterprises.
- (3) The Minister of Rural Development and Minister of Panchayati Raj laid statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 9th Report of the Standing Committee on Rural Development on Demands for Grants (2010-11) pertaining to the Department of Rural Development, Ministry of Rural Development.
- (4) The Minister of State in the Ministry of Chemicals and Fertilizers laid the following statements (Hindi and English versions) regarding :-

- the status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Chemicals and Fertilizers pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers; and
- (ii) the status of implementation of the recommendations contained in the 6th Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2010-11) pertaining to the Department of Fertilizers, Ministry of Chemicals and Fertilizers.

12.04 P.M.

7. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri M.K. Raghavan regarding need to restore the Air India flights withdrawn from Indo-Gulf sector and to extend Delhi-Bangaluru flight upto Calicut in Kerala.
- (2) Shri Kamal Kishor regarding need to provide funds for installing India Mark-II handpumps in Bahraich Parliamentary Constituency, Uttar Pradesh.
- (3) Shri Rajaiah Siricilla regarding need to set up a railway wagon factory at Kazipet in Warangal Parliamentary Constituency, Andhra Pradesh.
- (4) Dr. Sanjay Sinh regarding need to enhance the amount of funds under Members of Parliament local Area Development Scheme for drinking water projects and also accord priority to the proposals given by MPs for Rural Development projects in their Parliamentary Constituencies.
- (5) Dr. Charles Dias regarding need to increase the quota of Kerosene for fishermen in Kerala.

- (6) Dr. Nirmal Khatri regarding need to provide adequate quantity of fertilizers to farmers in Faizabad and Barabanki districts in Uttar Pradesh.
- (7) Shri Sudarshan Bhagat regarding need to set up forest-based industries in Gumla and Lohardaga districts of Jharkhand.
- (8) Shri Rakesh Singh regarding need to prevent the entry of multinational companies in retail sector in the country.
- (9) Shri Neeraj Shekhar regarding need to waive off the loans taken by farmers from the Cooperative Society in district Balia, Uttar Pradesh.
- (10) Smt. Ashwamedh Devi regarding need to provide free higher and technical education to girls belonging to economically-poor families.
- (11) Shri R. Thamaraiselvan regarding need to provide adequate financial assistance to the Government of Tamil Nadu for speedy rehabilitation of rain and flood affected people in the Sate.
- (12) Shri T.R. Baalu regarding need to extend credit facility to the retired Government employees by the empanelled hospitals under the Ministry of Health and Family Welfare.
- (13) Shri Om Prakash Yadav regarding need to install adequate number of ATMs of Nationalised and Private Sector Banks in Siwan district, Bihar.

(Due to continued interruptions in the House, Lok Sabha adjourned for the day.)

12.04 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 10th December, 2010.)

T.K. VISWANATHAN, Secretary-General.



BULLETIN – PART I

(Brief Record of Proceedings)

Friday, December 10, 2010/Agrahayana 19, 1932 (Saka)

No. 134

11.00 A.M.

1. Obituary Reference

The Speaker made references to the passing away of Shri Meghrajji, a member of the Fourth Lok Sabha and Shri M. Rajashekara Murthy, a member of the Seventh Lok Sabha.

The Speaker also made reference to the unprecedented rains in the coastal regions of Andhra Pradesh due to which 14 people were killed and thousands of others displaced.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 441–460 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 5061– 5290 would be printed in the Official Report of the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.05 A.M. and re-assembled at 12.00 Noon.)

12.00 Noon

3. Reference by Speaker

The Speaker made reference on the occasion of the Human Rights Day.

12.01 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

- A copy of the Annual Report (Hindi and English versions) of the Pratichi (India) Trust, Delhi, for the year 2009-2010, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Pratichi (India) Trust, Delhi, for the year 2009-2010.

(3) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 2 of 2010-11)-Financial Reporting by Central Public Sector Undertakings for the year 2009-2010 under Article 151(1) of the Constitution.

- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2009-2010.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2009-2010.

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2009-2010.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 2009-2010.
 - (9) A copy of the Annual Report (Hindi and English versions) of the Central Social Welfare Board, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (10) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Social Welfare Board, New Delhi, for the year 2009-2010.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2009-2010.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the

National Institute of Public Finance and Policy, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

 (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 2009-2010.

(13) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (Direct Taxes) (No. 18 of 2010-11) – Taxation of payments to non residents for the year ended March, 2010.
- (ii) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 20 of 2010-11) Autonomous Bodies -Performance Audit for the year ended March, 2009.

(14) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2009-2010.
- (ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Horticulture Board, Gurgaon, for the year 2009-2010.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2009-2010,

together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coconut Development Board, Kochi, for the year 2009-2010.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Coconut Development Board, Kochi, for the year 2009-2010.

(17) A copy each of the following Notifications (Hindi and English versions)under Section 52 of the Warehousing (Development and Regulation) Act,2007:-

- (i) The Warehousing (Development and Regulatory Authority) Annual Statement of Accounts and Records Rules, 2010 published in Notification No. G.S.R. 888(E) in Gazette of India dated 8th November, 2010 together with an Objects and Reasons and explanatory note thereon.
- (ii) The Warehousing (Development and Regulatory) Authority Financial and Managerial Powers Rules, 2010 published in Notification No. G.S.R. 889(E) in Gazette of India dated 8th November, 2010 together with an Objects and Reasons and explanatory note thereon.
- (iii) The Warehousing (Development and Regulatory) Registration of Accreditation Agencies Rules, 2010 published in Notification No. G.S.R. 890(E) in Gazette of India dated 8th November, 2010 together with an Objects and Reasons and explanatory note thereon.
- (iv) The Warehousing (Development and Regulatory) Appellate Authority Procedure Rules, 2010 published in Notification No. G.S.R. 891(E) in Gazette of India dated 8th November, 2010 together with an Objects and Reasons and explanatory note thereon.

- (v) The Warehousing (Development and Regulatory) Registration of Warehouses Rules, 2010 published in Notification No. G.S.R.
 892(E) in Gazette of India dated 8th November, 2010 together with an Objects and Reasons and explanatory note thereon.
- (vi) The Salaries, Allowances and other Terms and Conditions of Service of Chairperson and Members of Warehousing (Development and Regulatory) Authority Rules, 2010 published in Notification No. G.S.R. 893(E) in Gazette of India dated 8th November, 2010 together with an Objects and Reasons and explanatory note thereon.
- (vii) The Warehousing (Development and Regulatory) Authority Annual Report and Returns Rules, 2010 published in Notification No. G.S.R. 894(E) in Gazette of India dated 8th November, 2010 together with an Objects and Reasons and explanatory note thereon.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2009-2010.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 2009-2010.

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Co-operative Consumers' Federation of India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Co-operative Consumers' Federation of India Limited, New Delhi, for the year 2009-2010.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Warehousing Corporation, New Delhi, for the year 2009-2010.

(23) A copy of the each of the following notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (i) The Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) (First Amendment) Regulations, 2010, published in Notification No. L-1/12/2010-CERC in Gazette of India dated 1st October, 2010.
- (ii) The Central Electricity Regulatory Commission (Regulation of Power Supply) Regulations, 2010, published in Notification No. L-1/42/2010-CERC in Gazette of India dated 30th September, 2010.
- (iii) The Central Electricity Authority (Technical Standards for Construction of Electrical Plants and Electric Lines) Regulations, 2010, published in Notification No. CEA/TETD/MP/R/01/2010 in Gazette of India dated 20th August, 2010.

(24) A copy of the each of the following notifications (Hindi and English versions) under Section 182 of the Electricity Act, 2003:-

- The "Joint Electricity Regulatory Commission (State Grid Code) Regulations, 2010, published in Notification No. JERC-12/2010 in Gazette of India dated 7th August, 2010.
- (ii) The Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Electricity Trading) Regulations, 2010, published in Notification No. JERC-13/2010 in Gazette of India dated 31st August, 2010.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (24) above.

(26) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the National Hydro Power Corporation Limited, Faridabad, for the year 2009-2010.
 - (ii) Annual Report of the National Hydro Power Corporation Limited, Faridabad, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Satluj Jal Vidyut Nigam Limited, Shimla, for the year 2009-2010.
 - (ii) Annual Report of the Satluj Jal Vidyut Nigam Limited, Shimla, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Rural Electrification Corporation Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Narmada Hydroelectric Development Corporation Limited, Bhopal, for the year 2009-2010.
 - (ii) Annual Report of the Narmada Hydroelectric Development

Corporation Limited, Bhopal, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (e) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2009-2010.
 - (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the National Thermal Power Corporation Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the National Thermal Power Corporation Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2009-2010, together with Audit Report thereon.

(28) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 22 of 2010-11) - Performance Audit – NTPC Limited Capacity Addition Programme Project Management, under Article 151(1) of the Constitution.

(29) A copy of the Annual Report (Hindi and English versions) of the Joint Electricity Regulatory Commission (for State of Goa and Union Territories), Gurgaon, for the year 2008-2009.

(30) A copy of the Bhakra Beas Management Board (Amendment) Rules,
2010 (Hindi and English versions) published in Notification No. G.S.R. 178 in
Gazette of India dated 9th October, 2010, under sub-section (3) of Section 97
of the Punjab Reorganization Act, 1966.

- (31) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 2009-2010.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Arogya Nidhi, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Arogya Nidhi, New Delhi, for the year 2009-2010.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sevagram, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Sevagram, for the year 2009-2010.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech and Hearing, Mysore, for the year 2009-2010.

(35) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the HLL Lifecare Limited (formerly Hindustan Latex Limited), Thiruvananthapuram, for the year 2009-2010.

(ii) Annual Report of the HLL Lifecare Limited (formerly Hindustan Latex Limited), Thiruvananthapuram, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(36) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Report and Audited Accounts of the Indian Red Cross Society for the years 2004-2005 to 2009-2010, Postgraduate Institute of Medical Education & Research, Regional Institute of Medical Sciences for the years 2008-2009 and 2009-2010 and 31 other institutions, mentioned therein, for the year 2009-2010, within the stipulated period of nine months after the close of the respective accounting years.

- (37) A copy each of the Annual Reports for the year 2009-2010 (Hindi and English versions) alongwith Audited Accounts in respect of the following institutes:-
 - (i) Dr. Ambedkar Institute of Hotel Management, Catering and Nutrition, Chandigarh.
 - (ii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Kolkata.
 - (iii) National Council for Hotel Management, Catering and Nurtrition, Shimla.
 - (iv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Mumbai.
 - (v) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar.
 - (vi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur.
 - (vii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Ahmedabad.
 - (viii) Institute of Hotel Management, Catering Technology and Applied

Nutrition, Goa.

- (ix) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad.
- (x) Institute of Hotel Management, Catering and Nutrition, Lucknow.
- (xi) Institute of Hotel Management, Catering Technology, Thiruvananthapuram.
- (xii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal.
- (xiii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Gwalior.
- (xiv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Guwahati.
- (xv) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore.
- (xvi) Institute of Hotel Management Catering Technology and Applied Nutrition, Hazipur.
- (xvii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Chennai.
- (xviii) Institute of Hotel Management, Catering & Nutrition (Society), Gurdaspur.
- (xix) Institute of Hotel Management, Catering Technology and Applied Nutrition, Shillong.
- (38) A copy of the consolidated Review (Hindi and English versions) by the Government of the working of the above Institutes for the year 2009-2010.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the SAMEER (Society for Applied Microwave Electronics Engineering and Research), Mumbai, for the year 2009-2010, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the SAMEER (Society for Applied Microwave Electronics Engineering and Research), Mumbai, for the year 2009-2010.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Advanced Computing, Pune, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Advanced Computing, Pune, for the year 2009-2010.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Materials for Electronics Technology (C-MET), Pune, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Materials for Electronics Technology (C-MET), Pune, for the year 2009-2010.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 2009-2010.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the DOEACC Society, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the DOEACC Society, New Delhi, for the year 2009-2010.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the

Telecom Regulatory Authority of India, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Telecom Regulatory Authority of India, New Delhi, for the year 2009-2010.

(45) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Telecommunications Consultants India Limited, New Delhi, for the year 2009-2010.
 - (ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the ITI Limited, Bangalore, for the year 2009-2010.
 - (ii) Annual Report of the ITI Limited, Bangalore, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

5. Leave of Absence

Leave of absence from the sittings of the House was condoned/granted in respect of the following members for the period mentioned against each:-

(1)	Shri Baliram Kashyap	26.7.2010 to 31.08.2010 and 9.11.2010 to 30.11.2010	
(2)	Shri Kameshwar Baitha	25.02.2010 to 16.3.2010 15.4.2010 to 7.05.2010 and 26.07.2010 to 31.08.2010	Absence condoned.
		9.11.2010 to 26.11.2010	
(3)	Smt. Kaiser Jahan	9.11.2010 to 24.11.2010	

12.04 P.M.

6. Minutes of the Sittings of the Committee on Private Members' Bills and Resolutions

Shri Inder Singh Namdhari laid on the Table the Minutes (Hindi and English versions) of the Tenth to Twelfth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

7. Minutes of Committee on Absence of Members from the Sittings of the House

Dr. Baliram laid on the Table minutes (Hindi and English versions) of the 3rd sitting of the Committee on Absence of Members from the sittings of the House held on 8 December, 2010.

8. Report of Railway Convention Committee

Shri Arjun Charan Sethi presented the First Report (Hindi and English versions) of the Railway Convention Committee (2009) on "Rate of Dividend for the years 2009-10 and 2010-11 and other ancillary matters".

9. Report of Standing Committee on Information Technology

Dr. Charles Dias presented the Eighteenth Report (Hindi and English versions) of the Standing Committee on Information Technology (2010-11) on 'The Prasar Bharati (Broadcasting Corporation of India) Amendment Bill, 2010' relating to the Ministry of Information and Broadcasting.

10. Statements of Standing Committee on Information Technology

Dr. Charles Dias laid on the table the following Statements (Hindi and English versions) of the Standing Committee on Information Technology:-

(1) Statement showing Action Taken by the Government on the recommendations contained in Chapter I and Final Replies to the

Recommendations contained in Chapter V of the Sixty-second Report (Thirteenth Lok Sabha) on Action Taken on the recommendation of the Committee contained in their Forty-eighth Report (Thirteenth Lok Sabha) on 'Demands for Grants (2003-04)' of the Department of Posts.

- (2) Statement showing Action Taken by the Government on the recommendations contained in Chapter I and Final Replies to the Recommendations contained in Chapter V of the Sixty-sixth Report (Fourteenth Lok Sabha) on Action Taken on the recommendation of the Committee contained in their Fifty-sixth Report (Fourteenth Lok Sabha) on 'Demands for Grants (2008-09)' of the Department of Posts.
- (3) Statement showing Action Taken by the Government on the recommendations contained in Chapter I and Final Replies to the Recommendations contained in Chapter V of the Sixty-fourth Report (Fourteenth Lok Sabha) on Action Taken on the recommendation of the Committee contained in their Fifty-seventh Report (Fourteenth Lok Sabha) on 'Demands for Grants (2008-2009)' relating to the Department of Telecommunications.
- (4) Statement showing Action Taken by the Government on the recommendations contained in Chapter I and Final Replies to the Recommendations contained in Chapter V of the Eleventh Report (Fourteenth Lok Sabha) on Action Taken on the recommendation of the Committee contained in their First Report (Fourteenth Lok Sabha) on 'Demands for Grants (2004-2005)' relating to the Department of Information Technology.
- (5) Statement showing Action Taken by the Government on the recommendations contained in Chapter I and Final Replies to the Recommendations contained in Chapter V of the Fifty-fourth Report (Fourteenth Lok Sabha) on Action Taken on the recommendation of the Committee contained in their Forty-sixth Report (Fourteenth Lok

Sabha) on 'Demands for Grants (2007-2008)' relating to the Department of Information Technology.

- (6) Statement showing Action Taken by the Government on the recommendations contained in Chapter I and Final Replies to the Recommendations contained in Chapter V of the Sixty-first Report (Fourteenth Lok Sabha) on Action Taken on the recommendation of the Committee contained in their Forty-ninth Report (Fourteenth Lok Sabha) on 'Functioning of Centre for Development of Advanced Computing (C-DAC)' relating to the Department of Information Technology.
- (7) Statement showing Action Taken by the Government on the recommendations contained in Chapter I and Final Replies to the Recommendations contained in Chapter V of the Sixty-fifth Report (Fourteenth Lok Sabha) on Action Taken on the recommendation of the Committee contained in their Fifty-eighth Report (Fourteenth Lok Sabha) on 'Demands for Grants (2008-2009)' relating to the Department of Information Technology.
- (8) Statement showing Action Taken by the Government on the recommendations contained in Chapter I and Final Replies to the Recommendations contained in Chapter V of the Twenty-first Report (Fourteenth Lok Sabha) on Action Taken on the recommendation of the Committee contained in their Fifty-second Report (Thirteenth Lok Sabha) on 'Conditional Access System (CAS)' of the Ministry of Information and Broadcasting.
- (9) Statement showing Action Taken by the Government on the recommendations contained in Chapter I and Final Replies to the Recommendations contained in Chapter V of the Fifty-first Report (Fourteenth Lok Sabha) on Action Taken on the recommendation of the Committee contained in their Forty-third Report (Fourteenth Lok Sabha) on 'Demands for Grants (2007-2008)' of the Ministry of Information and Broadcasting.

(10) Statement showing Action Taken by the Government on the recommendations contained in Chapter I and Final Replies to the Recommendations contained in Chapter V of the Sixty-third Report (Fourteenth Lok Sabha) on Action Taken on the recommendation of the Committee contained in their Fifty-fifth Report (Fourteenth Lok Sabha) on 'Demands for Grants (2008-2009)' of the Ministry of Information and Broadcasting.

11. Report of Standing Committee on Defence

Shri Satpal Maharaj presented the Ninth Report (Hindi and English Versions) of the Standing Committee on Defence (2010-11) on 'Action Taken by the Government on the recommendations/ observations contained in the Sixth Report (Fifteenth Lok Sabha) on Demands for Grants 2010-2011'.

12. Reports of Standing Committee on Finance

Shri Bhakta Charan Das presented the following Reports (Hindi and English versions) of the Standing Committee on Finance (2010–11):-

- (1) Twenty-sixth Report on action taken by the Government on the recommendations contained in the Eleventh Report (15th Lok Sabha) on Demands for Grants (2010-11) of the Ministry of Finance (Departments of Economic Affairs, Financial Services, Expenditure and Disinvestment).
- (2) Twenty-seventh Report on action taken by the Government on the recommendations contained in the Twelfth Report (15th Lok Sabha) on Demands for Grants (2010-11) of the Ministry of Finance (Department of Revenue).
- (3) Twenty-eighth Report on action taken by the Government on the recommendations contained in the Thirteenth Report (15th Lok

Sabha) on Demands for Grants (2010-11) of the Ministry of Planning.

- (4) Twenty-ninth Report on action taken by the Government on the recommendations contained in the Fourteenth Report (15th Lok Sabha) on Demands for Grants (2010-11) of the Ministry of Statistics and Programme Implementation.
- (5) Thirtieth Report on action taken by the Government on the recommendations contained in the Fifteenth Report (15th Lok Sabha) on Demands for Grants (2010-11) of the Ministry of Corporate Affairs.

12.07 P.M.

13. Statements by Ministers

- (1) The Minister of Tribal Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 2nd Report of the Standing Committee on Social Justice and Empowerment on Demands for Grants (2009-10) pertaining to the Ministry of Tribal Affairs.
- (2) The Minister of State (Independent Charge) of the Ministry of Corporate Affairs and Minister of State (Independent Charge) of the Ministry of Minority Affairs laid the following statements (Hindi and English versions) regarding :
 - the status of implementation of the recommendations contained in the 15th Report of the Standing Committee on Finance on Demands for Grants (2010-11) pertaining to the Ministry of Corporate Affairs.
 - (ii) the status of implementation of the recommendations contained in the 20th Report of the Standing Committee on Finance on Demands for Grants (2009-10) pertaining to the Ministry of Corporate Affairs.

- (3) The Minister of Sate in the Ministry of Chemicals and Fertilizers laid the following statements (Hindi and English versions) regarding :
 - (i) the status of implementation of the recommendations contained in the 7th Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2010-11) pertaining to the Department of Pharmaceuticals, Ministry of Chemicals and Fertilizers.
 - (ii) the status of implementation of the recommendations contained in the 8th Report of the Standing Committee on Chemicals and Fertilizers on Demands for Grants (2010-11) pertaining to the Department of Chemicals and Petrochemicals, Ministry of Chemicals and Fertilizers.
- (4) The Minister of State in the Ministry of Tourism laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 140th Report of the Standing Committee on Transport, Tourism and Culture on `Promotion of Tourism in Jammu and Kashmir' pertaining to the Ministry of Tourism.
- (5) The Minister of Parliamentary Affairs and Minister of Water Resources on behalf of the Minister of State in the Ministry of Social Justice and Empowerment laid a statement (Hindi and English versions) correcting the reply given on November 29, 2010 to Unstarred Question No. 3107 by Dr. Vivekanand, MP regarding 'Inclusion of Jat Community in OBC Category'.

12.08 P.M.

14. Observation by Speaker

The Speaker made the following observation :-

"Hon'ble Members, Private Members' Business relating to Bills is scheduled to be taken up at 3.30 PM today. As you are aware, Private Members' Bills are selected for discussion through the process of ballot. If the Bills are not taken up today, they have to go through the process of ballot again. As the Private Members' Business has not been taken up at all during the Session, and this is the last day available for this Business, I appeal to all sections of the House to allow the Private Members' Business to be taken up when the House re-assembles at 3.30 P.M."

(Due to interruptions in the House, Lok Sabha adjourned at 12.09 P.M. and re-assembled at 3.30 P.M.)

3.30 P.M.

15. Motion

Dr. Mahesh Joshi moved the following motion :-

"That this House do agree with the Twelfth Report of the Committee on Private Members' Bills and Resolutions presented to the House on 8 December, 2010."

The motion was adopted.

(Due to continued interruptions in the House, Lok Sabha adjourned for the day.)

3.34 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 13th December, 2010.)

T.K. VISWANATHAN, Secretary-General.

LOK SABHA

BULLETIN – PART I (Brief Record of Proceedings)

Monday, December 13, 2010/Agrahayana 22, 1932 (Saka)

No. 135

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference to the Ninth Anniversary of the terrorist attack on Parliament House on 13th December, 2001.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the security personnel who laid down their lives in foiling the terrorist attack.

2. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answers. Starred Question Nos. 461–480 put down in the Order Paper for the day were, therefore, treated as Unstarred Questions and their answers together with the answers to Unstarred Question Nos. 5291–5520 would be printed in the Official Report of the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.07 A.M. and re-assembled at 12.00 Noon.)

12.00 Noon

3. Announcement by the Speaker

The Speaker made the following announcement :-

"Hon'ble Members, I am happy to inform you that the Internet facility has been provided for the use of Members in the Inner Lobby of Lok Sabha. The Members can avail it regularly from the Budget Session."

4. Felicitation by the Speaker

The Speaker, on behalf of the House, congratulated Saina Nehwal for winning her fourth major International title in the Hong Kong Super Series Badminton Tournament on 12 December, 2010.

12.02 P.M.

5. Papers laid on the Table

The following papers were laid on the Table:-

- A copy of the Annual Report (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2009-2010.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Indian Maritime University, Chennai, for the year 2009-2010, together with Audit Report thereon.
- A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Maritime University, Chennai, for the year 2009-2010.

(4) A copy of the 46th Report (Hindi and English versions) of the Commissioner for Linguistic Minorities, Allahabad, for the period July, 2007 to June, 2008, under Article 350(B) of the Constitution, alongwith an explanatory note.

(5) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2009-2010.
- (ii) Annual Report of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) (i) A copy of the Annual Report of the Krishak Bharati Cooperative Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review by the Government of the working of the Krishak Bharati Cooperative Limited, New Delhi, for the year 2009-2010.

(7) A copy of the Notification No. S.O. 2851(E) (Hindi and English versions) published in Gazette of India dated the 26th November, 2010, appointing the Senior Immigration Officer, Bureau of Immigration, Haridaspur, as the "Civil Authority" for the purpose of said order for the Immigration Check Post located at Haridaspur falling under the district of North 24-Parganas in the State of West Bengal with effect from 1st December, 2010 issued under sub-clause (2) of Clause 2 of the Foreigners Order, 1948.

(8) A copy of the Annual Report (Hindi and English versions) of the Construction Industry Development Council, New Delhi, for the year 2009-2010, alongwith Audited Accounts.

- (9) A copy of the Review (Hindi and English versions) by the Government of the working of the Construction Industry Development Council, New Delhi, for the year 2009-2010.
 - (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Gandhinagar, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Design, Gandhinagar, for the year 2009-2010.
 - (11) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Leather Exports, Chennai, for the year 2009-2010.
 - (12) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmaceuticals Export Promotion Council, Hyderabad, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pharmaceuticals Export Promotion Council, Hyderabad, for the year 2009-2010.
 - (13) (i) A copy of the Annual Report (Hindi and English versions) of the EEPC India (formerly Engineering Export Promotion Council), Kolkata, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the EEPC India (formerly Engineering Export Promotion Council), Kolkata, for the year 2009-2010.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2009-2010, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agricultural and Processed Food Products Export Development Authority, New Delhi, for the year 2009-2010.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Mumbai, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Mumbai, for the year 2009-2010.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Quality Council of India, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Quality Council of India, New Delhi, for the year 2009-2010.

(17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

 Review by the Government of the working of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 2009-2010.

- (ii) Annual Report of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Rubber Manufacturers Research Association, Thane, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Rubber Manufacturers Research Association, Thane, for the year 2009-2010.
- (19) (i) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Guwahati, Guwahati, for the year 2009-2010, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Indian Institute of Technology Guwahati, Guwahati, for the year 2009-2010.
- (20) (i) A copy of the Annual Accounts (Hindi and English versions) of Indian Institute of Technology Delhi, New Delhi, for the year 2009-2010, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Indian Institute of Technology Delhi, New Delhi, for the year 2009-2010.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Open Schooling, Noida, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of National Institute of Open Schooling, Noida, for the year 2009-2010, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Open Schooling, Noida, for the year 2009-2010.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management Lucknow, Lucknow, for the year 2008-2009.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management Lucknow, Lucknow, for the year 2008-2009.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Social Science Research, New Delhi, for the year 2009-2010.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2009-2010.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, Delhi, for the year 2009-2010.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Tibetan Schools Administration, Delhi, for the year 2009-2010.

- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 2009-2010.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2009-2010, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2009-2010.

(28) A copy of the National Council for Teacher Education (Recognition Norms and Procedure) Second Amendment Regulations, 2010 (Hindi and English versions) published in Notification No. F. No. 51-1/2009/NCTE(N&S) in Gazette of India dated 26th July, 2010, under sub-section (2) of Section 32 of National Council for Teacher Education Act, 1993.

(29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

(30) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Rail Vikas Nigam Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the Rail Vikas Nigam Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(31) A copy of the Notification No. S.O. 2278(E) (Hindi and English versions) published in Gazette of India dated the 15th September, 2010, appointing the 15th day of September, 2010, as the date on which the Industrial Disputes (Amendment) Act, 2010 shall come into force issued under sub-section (2) of Section 1 of the said Act.

- (32) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 2009-2010, alongwith Audited Accounts.
- (33) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dairy Development Board, Anand, for the year 2009-2010.
- (34) A copy of the Annual Report (Hindi and English versions) of the Children's Film Society, India, Mumbai, for the year 2009-2010, alongwith Audited Accounts.
- (35) A copy of the Review (Hindi and English versions) by the Government of the working of the Children's Film Society, India, Mumbai, for the year 2009-2010.

(36) A copy each of the following papers (Hindi and English versions) under subsection (1) of Section 619A of the Companies Act, 1956:-

- Review by the Government of the working of the Broadcast Engineering Consultants India Limited, New Delhi, for the year 2009-2010.
- (ii) Annual Report of the Broadcast Engineering Consultants India Limited, New Delhi, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(37) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Andrew Yule and Company Limited, Kolkata, for the year 2009-2010.

(ii) Annual Report of the Andrew Yule and Company Limited, Kolkata, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(38) A copy of the Annual Report (Hindi and English versions) of the National Highways Authority of India, New Delhi, for the year 2009-2010.

6. Reports of Standing Committee on Science & Technology, Environment & Forests

Shri Francisco Sardinha laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests:-

- (1) Two Hundred Thirteenth Report on Action Taken by the Government on the recommendations contained in the Two Hundred Fourth Report of the Committee on the Demands for Grants (2010-11) of the Ministry of Earth Sciences.
- (2) Two Hundred Fourteenth Report on Action Taken by the Government on the recommendations contained in the Two Hundred Fifth Report of the Committee on the Demands for Grants (2010-11) of the Department of Bio-technology.
- (3) Two Hundred Fifteenth Report on Action Taken by the Government on the recommendations contained in the Two Hundred Sixth Report of the Committee on the Demands for Grants (2010-11) of the Department of Space.
- (4) Two Hundred Sixteenth Report on Action Taken by the Government on the recommendations contained in the Two Hundred Seventh Report of the Committee on the Demands for Grants (2010-11) of the Department of Atomic Energy.

- (5) Two Hundred Seventeenth Report on Action Taken by the Government on the recommendations contained in the Two Hundred Eighth Report of the Committee on the Demands for Grants (2010-11) of the Department of Scientific and Industrial Research.
- (6) Two Hundred Eighteenth Report on Action Taken by the Government on the recommendations contained in the Two Hundred Ninth Report of the Committee on the Demands for Grants (2010-11) of the Department of Science & Technology;
- (7) Two Hundred Nineteenth Report on Action Taken by the Government on the recommendations contained in the Two Hundred Tenth Report of the Committee on the Demands for Grants (2010-11) of the Ministry of Environment & Forests.
- (8) Two Hundred Twentieth Report on The Academy of Scientific and Innovative Research Bill, 2010.

7. Statements by Ministers

- (1) The Minister of State in the Ministry of Commerce and Industry laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 94th Report of the Standing Committee on Commerce on Demands for Grants (2010-11) pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.
- (2) The Minister of Home Affairs on behalf of the Minister of State in the Ministry of Home Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 142nd Report of the Standing Committee on Home Affairs on implementation of Central Scheme of Modernization of Prison Administration, pertaining to the Ministry of Home Affairs.

12.05 P.M.

8. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Shri Bharat Ram Meghwal regarding need to provide technical and financial assistance to the Government of Rajasthan for treatment of agricultural land rendered unfit for cultivation in Ganganagar and Hanumangarh districts of Rajasthan.
- (2) Shri S.S. Ramamsubbu regarding need to take necessary steps for setting up of Trans-shipment Terminal at Colachel Port in Kanyakumari district, Tamil Nadu.
- (3) Dr. Kruparani Killi regarding need to take steps to enhance the foodgrain storage facility in Srikakulam district, Andhra Pradesh.
- (4) Shri P.T. Thomas regarding need to conduct a CBI inquiry into the alleged irregularities being committed in the inter-state lottery business in Kerala.
- (5) Shri Lalit Mohan Suklabaidya regarding need to introduce Airbus service from Silchar to Guwahati and increase the frequency of Airbus flights from Silchar to Kolkata.
- (6) Dr. Botcha Jhansi Lakshmi regarding need to strengthen ESI dispensaries in Vizianagaram Parliamentary Constituency, Andhra Pradesh.
- (7) Shri Jagdambika Pal regarding need to bring uniformity in allocation of seats in degree colleges by the University Grant Commission in Uttar Pradesh.

- (8) Dr. P.L. Punia regarding need to declare the birth anniversary of Dr. B.R. Ambedkar falling on the 14th April as a National Holiday every year.
- (9) Dr. Rajan Sushant regarding need to provide Special Financial Assistance to Himachal Pradesh and enhance the Special Plan Assistance to the State to meet its financial liabilities.
- (10) Smt. Sumitra Mahajan regarding need to provide regular rail services from Indore to Ajmer and Udaipur.
- (11) Shri Jeetendra Singh Bundela regarding need to accord approval to the proposal of Government of Madhya Pradesh for construction of Chandla
 Mataundh and Rampur Ghat – Kandela roads under Central Road Fund.
- (12) Shri Shailendra Kumar regarding need to provide better rail connectivity to Kaushambi Parliamentary Constituency, Uttar Pradesh.
- (13) Dr. Shafiqur Rahman Barq regarding need to provide Minority Educational Institution Status to Aligarh Muslim University and Jamia Milia Islamia University, Delhi.
- (14) Shri Kaushalendra Kumar regarding need to accord approval to the D.P.R. submitted by Government of Bihar for repair and desilting of water-canals originating from Falgu river barrage in Jahanabad district of the State.
- (15) Shri R. Thamaraiselvan regarding need to open an Income Tax Office at Dharmapuri, Tamil Nadu.
- (16) Shri O.S. Manian regarding need to provide stoppage to Kamban Express at Papanasam in Tamil Nadu.

(17) Shri Prasanta Kumar Majumdar regarding need to open an Engineering College and a Polytechnic at Dakshin Dinajpur in Baluarghat Parliamentary Constituency, West Bengal.

9. National Song

The National Song was played.

12.07 P.M.

(Lok Sabha adjourned *sine die* at 12.07 P.M.)

T.K. VISWANATHAN, Secretary-General.